

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH AT KOLKATA  
IN**

**APPEAL NO. 09 OF 2024 (EZ)**

**IN THE MATTER OF: -**

Chitta Ranjan Mahanta & Others

...Appellant(s)

Versus

State of Odisha & Ors

... Respondent(s)

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Place:

Date:

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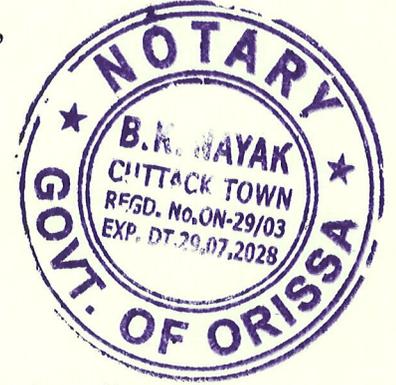
**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.01,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**MOST RESPECTFULLY SHOWETH: -**

I, Shri M. Rajeshwar Prasad, S/O M. Bhaskar Rao , aged about 57 years working as Scientist "C" in Regional office of the Ministry of Environment, Forest & Climate Change, at A/3, Chandrasekharpur, Bhubaneswar- 751023, the deponent herein does hereby solemnly affirm and state on oath as under: -

1. That I am duly authorized and competent to swear the present reply affidavit on behalf of Ministry of Environment, Forest and Climate Change (hereinafter referred as MoEFCC).

  
**B.K. NAYAK**  
NOTARY  
CUTTACK TOWN  
Regd. No.ON-29/03



*M. Rajeshwar Prasad.*

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2. That the contents of the application, unless specifically admitted, are denied to the extent that they are inconsistent with submissions made hereinafter.
3. That the instant reply is being filed by the Answering Respondent without prejudice to his right to file a fuller and more detailed reply at a later stage, if so necessary.
4. That the present appeal is being filed challenging the grant of Environmental Clearance in favor of M/s KAI International Private Limited ( hereinafter referred to as "PP") for establishment of Iron Ore Beneficiation Plant- 1.5 MTPA, Iron Ore Pelletization Plant – 1.2 MTPA and producer Gas Plant –27,000 Nm<sup>3</sup>/hr, at Village - Kapanda, Tehsil – Lahunipara, District - Sundergarh, Odisha.
5. That it is humbly submitted that the Answering Respondent in exercise of the powers conferred by Section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, had notified the Environment Impact Assessment Notification, 2006 on 14.09.2006. **A Copy of S.O.1533 (E) dated 14.09.2006 is annexed as Annexure R/1.**
6. That under the provision of the Environment Impact Assessment Notification (hereinafter referred to as EIA), 2006, construction of new projects or activities or the expansion or modernization of existing projects

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or activities listed in the schedule annexed to the said notification entailing capacity addition with change in process and/ or technology shall be undertaken in any part of India, as applicable, only after receipt of the prior environment clearance from the Central Government or by the State Level Environment Impact Assessment Authority (hereinafter referred to as SEIAA), as the case may be. It is submitted that, the Central Government under sub Section (3) of section 3 of the Environment Protection Act, 1986 in accordance with the procedures specified in the EIA Notification, 2006, duly constitutes SEIAA.

7. That the EIA Notification, 2006 in Paragraph 7, stipulates four stages in the process of obtaining Environmental Clearance. Stage (1) is screening wherein the Expert Appraisal Committee ((hereinafter referred to as "EAC") or the State Expert Appraisal Committee (hereinafter referred to as "SEAC") takes the decision whether or not Environmental Impact Assessment Report has to be prepared for the proposed projects. Stage (2) is Scoping wherein the EAC for category 'A' projects and the SEAC for category 'B' projects determines detailed and comprehensive ToR addressing all relevant environmental concern for the preparation of an EIA/EMP Report in respect of the proposed project or activity for which the prior environmental clearance is sought. Stage (3) relates to Public Consultation and has two components- (i) a public hearing, which is

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conducted by the concerned State Pollution Control Board, in coordination with District Authority, at the project site or in its close proximity, explaining all possible environment impacts and measures proposed in EMP and (ii) obtaining written responses from other concerned persons who have a plausible stake in the environment aspects of the project or activity. The EIA Notification 2006 clearly outlines procedure for conduct of Public hearing, including its supervision and presiding process. Lastly, Stage (4) relates to Appraisal of the Project wherein the detailed scrutiny by the EAC or the SEAC of the application and other documents like the Final EIA Report and outcome of public consultations relating including public hearing proceedings, submitted by the Project Proponent to regulatory authority concerned for grant of environment clearance is conducted.

8. That it is respectfully submitted that EIA Notification, 2006 has decentralized the environmental clearance process by categorizing the developmental projects in two categories, i.e., Category 'A' project and Category B. The 'Category 'A' projects are appraised at Central level by the Expert Appraisal Committee and Category 'B' projects are appraised at SEAC. State Level Environment Impact Assessment Authority (hereinafter referred to as "SEIAA") and SEAC are constituted to provide clearance to Category B projects.

  
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9. That the brief background of the project is that the Project Proponent, M/s. KAI International Private Limited has made an online application vide proposal no. IA/OR/IND1/452282/2023 dated 14.11.2023 along with copy of EIA/EMP report, Forms (Part A, B and C) seeking Environment Clearance (hereinafter referred to as "EC") under the provisions of the EIA Notification, 2006. The proposed project activity was listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous), and 2(b) Mineral Beneficiation under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level. It is further submitted that the project in question was accorded specific Term of Reference (hereinafter referred to as "TOR") in addition to Standards ToRs, which is valid up to four years in accordance with the Notification S.O 751(E) dated 17.02.2020. A copy of ToR letter dated 29.11.2021 has been annexed as **Annexure R/2**

10. It is further submitted that the project in question was initially considered in 49th meeting of the EAC for Industry-I sector held on 28<sup>th</sup> – 29<sup>th</sup> November, 2023. The proposal was deferred for want of additional information, wherein the EAC advised PP/ Consultant to represent the case again with revised proposal presentation. The EAC also opined PP to submit the report comprising of Wildlife Conservation Plan, a copy of the Memorandum of Understanding or agreement executed with the Department of Water Resources as it is observed that the approval granted

  
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exceeds the stipulated quantity for consideration of the proposal among other short comings. The proponent submitted a reply on 18.12.2023. It is further submitted that Based on the above submission of PP, the proposal was re-considered during 51<sup>st</sup> meeting of the EAC for Industry-I sector held on 2<sup>nd</sup> – 4<sup>th</sup> January, 2024. A copy of Minutes of 49<sup>th</sup> meeting of the EAC for Industry-I sector held on 28<sup>th</sup> – 29<sup>th</sup> November, 2023 and 51<sup>st</sup> Expert Appraisal Committee (Industry-1 Sector) Meeting held during January 2<sup>nd</sup> - 4<sup>th</sup> , 2024 are **annexed as Annexure R/3 and Annexure R/4 respectively.**

11. That the Public hearing (hereinafter referred as PH) was conducted by the Odisha State Pollution Control Board (OSPCB) on 24.05.2022 at Village Bad-Purnapani, Football Playground Block- Lahunipada, Sundargarh District, and Odisha. The advertisement for PH was given in The Dharitri (Local Odiya newspaper) as well as The Times of India on 22.04.2022. The Ministry had appraised and deliberated the PH related aspects based on the PH proceedings forwarded by the OSPCB. The PH was presided by Sub-Collector, Bonai Sub Division, Sundargarh, wherein major issues such as Employment, Health & Ambulance, Plantation, Peripheral Development, Road Construction were raised. These aspects were duly deliberated in the 49th meeting of the EAC for Industry-I wherein the Committee undertook deliberations, along with PH action plan submitted

  
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by the proponent to address the issues raised during the public hearing, and held a view that the submitted action plan is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020. The action plan was deliberated in 51<sup>st</sup> EAC meeting held during January 2<sup>nd</sup>-4<sup>th</sup>, 2024. A copy of Public hearing letter dated 5.07.2022 has been **annexed as Annexure R/5**.

12.It is further submitted that the complaint received by the Ministry related to the project was duly deliberated, in this context it submitted that EAC was informed about a representation received by the Ministry, raising concerns about the project. The EAC recommended that the issues raised be shared with the project proponent, who provided a detailed pointwise reply on 04.01.2021 through written submission, which was further deliberated by the EAC and subsequently found to be satisfactory by the EAC. The aforesaid can be seen at point no. 17 of 51<sup>st</sup> EAC meeting held during January 2<sup>nd</sup>-4<sup>th</sup>, 2024.

13.It is respectfully submitted that, in response to the appellant's allegation that the instant project falls under the violation category, the project proponent has submitted an undertaking dated 06.11.2023, affirming that the project does not pertain to the violation category. The said undertaking was duly deliberated upon by the EAC. A copy of the undertaking dated

  
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6.11.2023 submitted by PP on PARIVESH Portal is **annexed as Annexure R/6.**

14. That after detailed deliberations, the committee recommended the instant proposal for grant of Environment Clearance subject to uploading the written submission on portal under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements. A copy of Environment Clearance dated 13.05.2024 has been **annexed as Annexure No. R/7.**

15. That, in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s)/ directions as the Hon'ble Tribunal may deem fit and appropriate in the interest of justice.

*M. Rajeshwar Prasad.*  
**DEPONENT**

एच. राजेश्वर प्रसाद  
**M. RAJESHWAR PRASAD**  
वैज्ञानिक 'सी' / SCIENTIST 'C'  
भारत सरकार / Govt. of India  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग  
Ministry of Environment, Forest & CC  
क्षेत्रीय कार्यालय / Regional Office  
भुवनेश्वर / Bhubaneswar

**VERIFICATION**

Verified at Bhubaneswar on this \_\_\_\_\_ day of May, 2025 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

*M. Rajeshwar Prasad.*  
**DEPONENT**

एच. राजेश्वर प्रसाद  
**M. RAJESHWAR PRASAD**  
वैज्ञानिक 'सी' / SCIENTIST 'C'  
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Ministry of Environment, Forest & CC  
क्षेत्रीय कार्यालय / Regional Office  
भुवनेश्वर / Bhubaneswar

The deponent being identified by *Self* Adv/Clerk swears on oath & solemnly affirms before me on d*06/05/2025* that the facts stated above are true to his/her knowledge.



*M. Anurag*  
Notary for Cuttack Town  
Govt. of Orissa  
Regn. No. ON-29/03

**MINISTRY OF ENVIRONMENT AND FORESTS  
NOTIFICATION**

New Delhi, the 14th September, 2006

**S.O. 1533(E).**—Whereas, a draft notification under Sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India<sup>1</sup>, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1324(B), dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15<sup>th</sup> September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

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<sup>1</sup>Includes the territorial waters

**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

**3. State Level Environment Impact Assessment Authority:-** (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

**4. Categorization of projects and activities:-**

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

## 5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

## 6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form I annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form I and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

## 7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

### 1. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form I by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity

requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

## II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form I/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes/Housing) shall not require Scoping and will be appraised on the basis of Form I/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form I. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form I, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

## III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
  - (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
  - (d) all Building /Construction projects/Area Development projects and Townships (item 8).
  - (e) all Category 'B2' projects and activities.
  - (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
  - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
  - (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five ) of a request to the effect from the applicant.
  - (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days..
  - (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
  - (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use



other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

#### **IV. Stage (4) - Appraisal:**

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

#### **7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:**

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product -mix shall be made in Form 1 and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence.

necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

**8. Grant or Rejection of Prior Environmental Clearance (EC):**

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

### 9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant - within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

### 10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

### 11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

### 12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27<sup>th</sup> January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

## SCHEDULE

(See paragraph 2 and 7)

## LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity	Category with threshold limit		Conditions if any	
	A	B		
<b>1</b>	<b>Mining, extraction of natural resources and power generation (for a specified production capacity)</b>			
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
I(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p>&lt;50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p>Note Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p>Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) &lt; 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) &lt; 10,000 ha. of culturable command area</p>	General Condition shall apply
I(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha &amp; gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>&lt; 500 MW (coal/lignite/naphtha &amp; gas based);</p> <p>&lt;50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels )</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		<b>Primary Processing</b>		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply  (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply  (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

Materials Production				
(1)	(2)	(3)	(4)	(5)
3		<b>Materials Production</b>		
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing <math>\geq 200</math>TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units <math>\geq 20,000</math> tonnes /annum</p>	<p>Sponge iron manufacturing <math>&lt; 200</math>TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units <math>&lt; 20,000</math> tonnes /annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries <math>&gt; 5000</math> tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	$\geq 1.0$ million tonnes/annum production capacity	$< 1.0$ million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply  No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries  (ii) All Cane juice/ non-molasses based distilleries $\geq 30$ KLD	All Cane juice/non-molasses based distilleries - $< 30$ KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6		<b>Service Sectors</b>		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		<b>Physical Infrastructure including Environmental Services</b>		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply  Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and  ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and  ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		<b>Building /Construction projects/Area Development projects and Townships</b>		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area )
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B I

**Note:-**

**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II(I)]  
R. CHANDRAMOHAN, Jt. Secy.

**APPENDIX I**

(See paragraph – 6)

**FORM 1**

**(I) Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: \*

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc..)

**(II) Activity**

- 1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		

1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

**2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		



2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

**3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

**4. Production of solid wastes during construction or operation or decommissioning (MT/month)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		

4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

**5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

**6. Generation of Noise and Vibration, and Emissions of Light and Heat:**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

**7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

**8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
3.2	From any other causes		
3.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

**9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality**

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> <li>• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)</li> <li>• housing development</li> <li>• extractive industries</li> <li>• supply industries</li> <li>• other</li> </ul>		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

**(III) Environmental Sensitivity**

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses ( <i>hospitals, schools, places of worship, community facilities</i> )		
10	Areas containing important, high quality or scarce resources ( <i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i> )		
11	Areas already subjected to pollution or environmental damage. ( <i>those where existing legal environmental standards are exceeded</i> )		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems ( <i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i> )		

(IV). Proposed Terms of Reference for EIA studies

**APPENDIX II****(See paragraph 6)****FORM-1 A (only for construction projects listed under item 8 of the Schedule)****CHECK LIST OF ENVIRONMENTAL IMPACTS**

**(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)**

**1. LAND ENVIRONMENT**

**(Attach panoramic view of the project site and the vicinity)**

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

**2. WATER ENVIRONMENT**

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

### 3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

#### 4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

#### 5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

#### 6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

#### 7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

## **8. BUILDING MATERIALS**

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

## **9. ENERGY CONSERVATION**

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

### 10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

### APPENDIX III

(See paragraph 7)

### GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> <li>• Purpose of the report</li> <li>• Identification of project &amp; project proponent</li> <li>• Brief description of nature, size, location of the project and its importance to the country, region</li> <li>• Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)</li> </ul>
2.	Project Description	<ul style="list-style-type: none"> <li>• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> <li>• Type of project</li> <li>• Need for the project</li> <li>• Location (maps showing general location, specific location, project boundary &amp; project site layout)</li> </ul> </li> </ul>

		<ul style="list-style-type: none"> <li>• Size or magnitude of operation (incl. Associated activities required by or for the project)</li> <li>• Proposed schedule for approval and implementation</li> <li>• Technology and process description</li> <li>• Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose</li> <li>• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)</li> <li>• Assessment of New &amp; untested technology for the risk of technological failure</li> </ul>
3.	Description of the Environment	<ul style="list-style-type: none"> <li>• Study area, period, components &amp; methodology</li> <li>• Establishment of baseline for valued environmental components, as identified in the scope</li> <li>• Base maps of all environmental components</li> </ul>
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> <li>• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project</li> <li>• Measures for minimizing and / or offsetting adverse impacts identified</li> <li>• Irreversible and Irretrievable commitments of environmental components</li> <li>• Assessment of significance of impacts (Criteria for determining significance, Assigning significance)</li> <li>• Mitigation measures</li> </ul>
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> <li>• In case, the scoping exercise results in need for alternatives:</li> <li>• Description of each alternative</li> <li>• Summary of adverse impacts of each alternative</li> <li>• Mitigation measures proposed for each alternative and</li> <li>• Selection of alternative</li> </ul>

6.	Environmental Monitoring Program	<ul style="list-style-type: none"> <li>• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget &amp; procurement schedules)</li> </ul>
7.	Additional Studies	<ul style="list-style-type: none"> <li>• Public Consultation</li> <li>• Risk assessment</li> <li>• Social Impact Assessment. R&amp;R Action Plans</li> </ul>
8.	Project Benefits	<ul style="list-style-type: none"> <li>• Improvements in the physical infrastructure</li> <li>• Improvements in the social infrastructure</li> <li>• Employment potential –skilled; semi-skilled and unskilled.</li> <li>• Other tangible benefits</li> </ul>
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> <li>• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA</li> </ul>
11.	Summary & Conclusion (This will constitute the summary of the EIA Report )	<ul style="list-style-type: none"> <li>• Overall justification for implementation of the project</li> <li>• Explanation of how, adverse effects have been mitigated</li> </ul>
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> <li>• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered</li> </ul>

**APPENDIX III A**  
(See paragraph 7).

**CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT**

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan



## APPENDIX IV

(See paragraph 7)

### PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

#### 2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

### 3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

### 4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

### 5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

### 6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

#### 7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

#### APPENDIX –V (See paragraph 7)

#### PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -
  - Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]]
  - A copy of the video tape or CD of the public hearing proceedings
  - A copy of final layout plan (20 copies)
  - A copy of the project feasibility report (1 copy)
2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC



/SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

#### APPENDIX VI

(See paragraph 5)

#### COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

**Professional:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy ),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

**Expert:** A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

**Age:** Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**
- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

F. No. IA-J-11011/59/2021-IA-II(I)  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 (Impact Assessment Division)

Indira Paryavaran Bhawan  
 Jor Bagh Road, Aliganj,  
 New Delhi – 110003

E-mail: r.sundar@nic.in  
 Tel: 011-24695304

Dated: 29<sup>th</sup> November, 2021

To

**Shri. Suresh Agarwal,**  
 Director,  
 M/s. KAI International Private Limited,  
 CCC-23, Civil Township, Rourkela,  
 Odisha – 769 004  
 Email: [info@groupkalinga.com](mailto:info@groupkalinga.com); Tel: 0661-2400175

Subject: Greenfield project for installation of Iron ore Beneficiation Plant –1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr by **M/s. KAI International Private Limited** located at Village Kapanda, Tehsil Lahunipara, **District - Sundergarh, Odisha – Prescribing of Terms of Reference – regarding.**

Sir,

1. This has reference to online application of M/s. KAI International Private Limited made vide proposal no. IA/OR/IND/235042/2021 dated 21/10/2021 along with the application in prescribed format (Form I), copy of Pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 2(b) Mineral Beneficiation & 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at central level.
2. The proposal cited above was considered in 48<sup>th</sup> meeting of Reconstituted Expert Appraisal Committee (Industry 1 sector) held on 11-12<sup>th</sup> November, 2021. The EAC proceeding of the said meeting is furnished as below:

**Details submitted by Project proponent**

3. The project of M/s. KAI International Private Limited located in Kapanda Village, Lahunipara Tehsil, Sundergarh District, Odisha State is for setting up for Greenfield project for installation of Iron ore Beneficiation Plant –1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr.

*Terms of Reference for project titled "Greenfield project for installation of Iron ore Beneficiation Plant –1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr by M/s. KAI International Private Limited located at Village Kapanda, Tehsil Lahunipara, District - Sundergarh, Odisha"*

(0/c)

4. Environmental site settings:

SNo	Particulars	Details	Remarks
i.	Total land	Total Land: 19.3 ha. (47.74 Acres)	Land use: Industrial.
ii.	Existence of habitation & involvement of R&R, if any.	R&R – Not Applicable. No habitations or houses within the identified project area.	
iii.	Latitude and Longitude of the project site	<b>Latitude:</b> 21°53' 11.30"N to 21°53'29.01"N <b>Longitude:</b> 84°52'15.80"E to 84°52'35.23"E	
iv.	Elevation of the project site	193 to 252 m AMSL	
v.	Involvement of Forest land if any.	<b>Forest Land:</b> No forest Land Involved.	
vi.	Waterbody exists within the project site as well as the study area	<b>Project site:</b> Nil <b>Study area:</b> Brahmani River (1.65 km, West) Amrurhi Nala (3.1 km, NNE) Katangamunda Nala (3.4km NW) Rukura River (4.35 km S)	
vii.	Existence of ESZ/ ESA/ national park/ wildlife sanctuary/ biosphere reserve/ tiger reserve/elephant reserve etc. if any within the study Area.	<b>Protected Forest:</b> Samaradari Juniani PF (E) 0.41 km <b>Reserve Forest:</b> Kukia RF (NW) 0.15 km Dhenkiam RF (W) 2.6 km Nalghati Rajabasa RF (SW) 3.3 km Dhenkiam Block RF (NW) 3.74 km Bhagoth RF (SSW) 6.68 km Dhanaghar Extension RF (NNE) 6.9 km Gurundia RF (SW) 7.92 km No National Parks, Wildlife Sanctuaries, Biosphere Reserves within 10 Km radius of the proposed site	

R.R.

5. The unit configuration and capacity of proposed project is given as below:

S No	Plant Facilities	Configuration	Production Capacity (TPA)
1	Iron ore Beneficiation	(1x1.5 MTPA) throughput	15,00,000 TPA throughput (11,60,000 TPA high grade ore)
2	Pellet	(2x0.6 MTPA)	12,00,000 TPA
3	Producer Gas Plant	6x4500 Nm <sup>3</sup> /hr	27,000 Nm <sup>3</sup> /hr

6. The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

*Terms of Reference for project titled "Greenfield project for installation of Iron ore Beneficiation Plant – 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr by M/s. KAI International Private Limited located at Village Kapanda, Tehsil Lahuripara, District - Sundergarh, Odisha"*

S No	Raw Material Required	Quantity in Tons per Annum	Source	Distance from site (Kms)	Mode of Transportation
1	Iron Ore Fines	15,00,000	Barbil, Koida mine, Joda mine	55 km, 12 km, 58 km	Road/ Rail (Railway Siding: Chandiposh 15.8 km NNW)
2	Process returns fines & ESP Dust	45,927	In- house Generation	0.1 km	Pneumatically
3	High grade Iron ore Fines	1,40,000	Domestic Market	58 km	Road
4	Coal	95,513	Mahanadi Coal field	106 km	Rail/ Road
5	Bentonite	13,063	Rourkela	41 km	Road
6	Lime Stone	13,063	Khatkurbahal limestone mine	64 km	Rail/ Road
7	Coke	3,575	Rourkela	41 km	Road
8	LDO	2,400	Domestic Market	40 km	Road

7. The water requirement for the project is estimated as 665 KLD (make-up). The source of water will be Brahmani river (permission for the same will be obtained). The pickup point is estimated to be approximately 1.65 km aerial distance from the plant boundary. The length of the water pipeline will be approximately 4 km.
8. The power requirement for the project is estimated as 12 MW which will be sourced from the nearest grid at Purunapani substation which is 3.70 km distance in ESE direction.
9. The capital cost of the project is Rs. 341.72 Crores, and the capital cost for Environmental protection measures is proposed as Rs. 18.72 Crores (Capital), Rs. 123.86 Lakhs/yr (Recurring cost). The employment generation from the proposed project will be around 500, including direct (280) and indirect (220) employment.
10. Proposed Terms of Reference (**Baseline data collection period: October 2021 to December, 2021**):

Environmental Aspect	Frequency/ Parameters / Locations
<b>Micro Meteorology</b>	<b>Frequency:</b> Continuous recording of hourly micro-meteorological parameters for 3 months <b>Parameters:</b> Temperature, Relative Humidity, Rainfall, Wind speed, Wind direction, Cloud cover, <b>Location:</b> At/Near Project Site
<b>Ambient Air Quality</b>	<b>Frequency:</b> Twice a week on 24 hrs basis for 12 weeks <b>Parameters:</b> PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> , NO <sub>x</sub> , CO, NH <sub>3</sub> , O <sub>3</sub> , BaP& Fe <b>Locations:</b> 8 locations within the study area covering core zone, upwind directions, downwind directions, crosswind directions and nearby habitations based on the predominant windrose as presented above.

*Terms of Reference for project titled "Greenfield project for installation of Iron ore Beneficiation Plant - 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant - 1.2 MTPA and Producer Gas Plant - 27,000 Nm<sup>3</sup>/hr by M/s. KAI International Private Limited located at Village Kapanda, Tehsil Lahunipara, District - Sundergarh, Odisha"*

Environmental Aspect	Frequency/ Parameters / Locations
<b>Ambient Noise Levels</b>	<p><b>Frequency:</b> Continuous monitoring for 24 hours (Day &amp; Night) at each location, once in a month for 3 months</p> <p><b>Parameters:</b> Leq Day Time, Leq Night Time</p> <p><b>Locations:</b> 8 locations within the study area covering core zone, various land uses and nearby habitations.</p>
<b>Surface Water Quality</b>	<p><b>Frequency:</b> Once during the study period (Three Month)</p> <p><b>Parameters:</b> Colour, pH, Dissolved Oxygen (min), Conductivity, Total Hardness, Turbidity, Chlorine (Cl<sup>-</sup>), Total Dissolved Solids, Oil &amp; Grease (max), BOD (3) days at 27°C (max), Chemical Oxygen Demand (COD), Arsenic (As), Lead (Pb), Cadmium (Cd) (max), Hexa Chromium as Cr<sup>+6</sup>, Copper (Cu) (max), Zinc (Zn) (max), Selenium (Se) (max), Cyanide (CN) (max), Fluoride (F), Sulphates (SO<sub>4</sub><sup>-</sup>), Calcium (Ca), Magnesium (Mg), Manganese (Mn), Boron (B), Mercury (Hg), Phenolic Compounds as C<sub>6</sub>H<sub>5</sub>OH (max), Iron (Fe) (max), Nitrate (NO<sub>3</sub>), Anionic Detergents (max), Total Coliform.</p> <p><b>Locations:</b> 11 locations within the study area covering major surface water bodies.</p>
<b>Ground Water Quality</b>	<p><b>Frequency:</b> Once during the study period (Three Month)</p> <p><b>Parameters:</b> Color, Odour, Taste, Turbidity, pH, Total Hardness (as CaCO<sub>3</sub>), Iron (Fe), Chloride (Cl<sup>-</sup>), Residual Free Chlorine, Total Dissolved Solids as TDS, Calcium (Ca), Magnesium (Mg), Copper (Cu), Manganese (Mn), Sulphate (SO<sub>4</sub><sup>-</sup>), Nitrate (NO<sub>3</sub>), Fluoride (F), Phenolic Compounds as C<sub>6</sub>H<sub>5</sub>OH, Mercury (Hg), Cadmium (Cd), Selenium (Se), Arsenic (As), Cyanide (CN), Lead (Pb), Zinc (Zn), Total Chromium as Cr, Mineral Oil, Alkalinity, Aluminium (Al), Boron (B), Total Coliform as TC, Amonia Total, Barium (Ba), Molybdenum (Mo), Nickel (Ni), PAH &amp; Pesticide.</p> <p><b>Locations:</b> 8 locations within the study area.</p>
<b>Soil Quality</b>	<p><b>Frequency:</b> Once during the study period (Three Month)</p> <p><b>Parameters:</b> Conductivity, Water Holding Capacity, Infiltration Rate, pH, Texture, Sand, Silt, Clay, Bulk Density, Exchangeable Calcium, Exchangeable Sodium, Exchangeable Magnesium, Available Potassium, Available Phosphorus, Available Nitrogen, Organic Matter, Organic Carbon, Water Soluble Chloride, Water Soluble Sulphate, Sodium Absorption Residue, Aluminium, Iron, Manganese, Boron, Zinc, Chromium, Hexavalent Chromium, Nickel, Copper, Cadmium, Iron, Silica, Lead, Available Phosphorus.</p> <p><b>Locations:</b> 6 locations within the study area covering different land uses such as agriculture land, park, waste land, etc.</p>
<b>Hydrogeology</b>	<p><b>Frequency:</b> During Winter &amp; post-monsoon season</p> <p><b>Parameters:</b> Drainage pattern, Ground water table depth, ground water quality, ground water yield, etc.</p> <p><b>Locations:</b> villages within 10 km radius study area</p>
<b>Land use land cover</b>	Satellite imagery-based land use study and preparation of land use land cover maps based on latest LULC classifications & Ground truthing.

Terms of Reference for project titled "Greenfield project for installation of Iron ore Beneficiation Plant -1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant - 1.2 MTPA and Producer Gas Plant - 27,000 Nm<sup>3</sup>/hr by M/s. KAI International Private Limited located at Village Kapanda, Tehsil Lahunipara, District - Sundergarh, Odisha"

Environmental Aspect	Frequency/ Parameters / Locations
	<b>Parameters:</b> Agricultural area, Water bodies, Industrial land, Barren land, Built-up land, Forest area.
<b>Ecology &amp; Biodiversity</b>	<b>Frequency:</b> Primary survey during study period. Secondary data collection from Forest department <b>Parameters:</b> Terrestrial Flora & Fauna, Aquatic flora & fauna, Forests, etc. <b>Location:</b> 10 km radius study area
<b>Socio-economy</b>	<b>Frequency:</b> Primary survey during study period. Secondary data collection from Govt. offices, Village Panchayats, Census of India records <b>Parameters:</b> Demographic pattern, economic pattern, social amenities availability <b>Location:</b> 10 km radius study area

11. It has been reported by PP that, there is no violation under EIA Notification, 2006/court case/show cause/direction related to the project under consideration.
12. Name of the EIA consultant: M/s. Visiontek Consultant Services Private Limited [S. No.98, List of ACOs with their Certificate no. NABET/EIA/2023/RA 0209, valid up to 16/12/2023, Rev. 15, October 11, 2021].

#### Observations of the Committee

14. The EAC noted the following:
  - i. Instant proposal is for setting up for Greenfield project for installation of Iron ore Beneficiation Plant –1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant– 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr at Kapanda Village, Lahunipara Tehsil, Sundergarh District, Odisha.
  - ii. Total project area is 19.3 ha out of which 6.27 ha area is occupied with dense trees and remaining 13.03 ha is proposed for installing the plant facilities.
  - iii. Out of 3972 trees present at project site 1500 trees will be felled down and 260 no of trees will be transplanted. The requisite permission to fell down 1500 trees has been obtained by the proponent from DFO.

#### Recommendations of the Committee

15. After deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:
  - i. 665 KLD water shall be drawn from Brahmani river. No ground water abstraction is permitted.
  - ii. Total 3972 trees are present at project site out of which the PP has received permission from local Forest authorities for felling of 1500 trees. Further, 260 trees are proposed to be transplanted. Compensatory plantation for the felled down trees shall be raised as per the State Govt norms and detail shall be furnished in the EIA report.
  - iii. Conservation plan duly approved by the State Forest department for the protection of Forest patches situated adjacent to the project site shall be submitted.
  - iv. Action plan to limit the dust emission from all the stacks below 30 mg/Nm<sup>3</sup> shall be furnished.
  - v. Action plan for fugitive emission control in the plant premises shall be provided.

*Terms of Reference for project titled "Greenfield project for installation of Iron ore Beneficiation Plant –1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr by M/s. KAI International Private Limited located at Village Kapanda, Tehsil Lahunipara, District - Sundergarh, Odisha"*

- vi. Action plan for green belt development covering 33% of the project area all along the periphery of the project site with a density of 2500 trees per hectare shall be submitted.
- vii. Action plan for 100 % solid waste utilization shall be submitted.
- viii. Action plan for rain water harvesting shall be submitted.
- ix. Action plan for the stock piles with impervious floor, provision of garland drains and catch pits to trap run off material shall be submitted.
- x. Action plan for treatment, storage and utilization of tailings shall be submitted.

#### **Decision of MoEF&CC**

16. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure I read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.
17. It is requested that the draft EIA Report may be prepared in accordance with the above-mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
18. The ToRs are valid for a period of four years from date of issue of this letter as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.
19. This issue with the approval of the Competent Authority.

  
(Sundar Ramanathan)  
Scientist 'E'

#### **Copy to: -**

1. Secretary, Department of Environment, Government of Odisha, Secretariat, Bhubaneswar.
2. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandersekharpur, Bhubaneswar – 751023.
4. Chairman, Odisha State Pollution Control Board, Parivesh Bhawan, A/118 Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012.
5. Chief Wildlife Warden, Govt. of Odisha, 5<sup>th</sup> Floor, BDA Apartments, Prakruti Bhawan, Nilakantha Nagar, Nayapalli, Bhubaneswar-751012
6. Member Secretary, Central Ground Water Authority, A2, W3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
7. District Collector, Sundergarh District, Odisha.
8. Guard File/Record File/Monitoring File.
9. MoEF&CC Website.

  
(Sundar Ramanathan)  
Scientist 'E'

**ANNEXURE -1****GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR**

- 1. Executive Summary**
- 2. Introduction**
  - i. Details of the EIA Consultant including NABET accreditation
  - ii. Information about the project proponent
  - iii. Importance and benefits of the project
- 3. Project Description**
  - i. Cost of project and time of completion.
  - ii. Products with capacities for the proposed project.
  - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
  - iv. List of raw materials required and their source along with mode of transportation.
  - v. Other chemicals and materials required with quantities and storage capacities
  - vi. Details of Emission, effluents, hazardous waste generation and their management.
  - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
  - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
  - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided
  - x. Hazard identification and details of proposed safety systems.
  - xi. Expansion/modernization proposals:
    - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30<sup>th</sup> May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
    - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
- 4. Site Details**
  - i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
  - ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (Including all eco-sensitive areas and environmentally sensitive places)
  - iii. Co-ordinates (lat-long) of all four corners of the site.

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- iv. Google map-Earth downloaded of the project site.
- v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- vii. Land use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (Not required for industrial area)
- viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- ix. Geological features and Geo-hydrological status of the study area shall be included.
- x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (Mega green field projects)
- xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xii. R&R details in respect of land in line with state Government policy.

**5. Forest and wildlife related issues (if applicable):**

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (If applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

**6. Environmental Status**

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.

*Terms of Reference for project titled "Greenfield project for installation of Iron ore Beneficiation Plant – 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr by M/s. KAI International Private Limited located at Village Kapanda, Tehsil Lahumipara, District - Sundergarh, Odisha"*

- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
- iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
- v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
- vi. Ground water monitoring at minimum at 8 locations shall be included.
- vii. Noise levels monitoring at 8 locations within the study area.
- viii. Soil Characteristic as per CPCB guidelines.
- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
- xi. Socio-economic status of the study area.

## 7. Impact Assessment and Environment Management Plan

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E (P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A

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detailed plan of action shall be provided.

- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.
- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

#### 8. Occupational health

- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
- ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
- iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
- iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.

#### 9. Corporate Environment Policy

- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
- ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
- iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
- iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report

10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers

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- during operation phase.
11. To address the Public Hearing issues, provisions contained under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 30/09/2020 shall be complied.
  12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
  13. A tabular chart with index for point wise compliance of above ToRs.
  14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

**The following general points shall be noted:**

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. The draft EIA-EMP report shall be submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate. The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarized in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

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**ANNEXURE-2**

*Terms of Reference for project titled "Greenfield project for installation of Iron ore Beneficiation Plant -1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant - 1.2 MTPA and Producer Gas Plant - 27,000 Nm<sup>3</sup>/hr by M/s. KAI International Private Limited located at Village Kapanda, Tehsil Lahuni para, District - Sundergarh, Odisha"*

**ADDITIONAL ToRs FOR PELLET PLAN**

1. Iron ore/coal linkage documents along with the status of environmental clearance of iron ore and coal mines.
2. Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact
3. Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
4. PM (PM<sub>10</sub> and PM<sub>2.5</sub>) present in the ambient air must be analysed for source analysis – natural dust/RSPM generated from plant operations (trace elements) of PM<sub>10</sub> to be carried over.
5. All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
6. Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
7. Plan for slag utilization
8. Plan for utilization of energy in off gases (coke oven, blast furnace)
9. System of coke quenching adopted with justification.
10. Trace metals Mercury, arsenic and fluoride emissions in the raw material.
11. Trace metals in waste material especially slag.
12. Trace metals in water.

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**ADDITIONAL ToRS FOR BENEFICIATION PLANT**

*Terms of Reference for project titled "Greenfield project for installation of Iron ore Beneficiation Plant – 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr by M/s. KAI International Private Limited located at Village Kapanda, Tehsil Lahuni para, District - Sundergarh, Odisha"*

1. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs & outputs (material and energy balance).
2. Details regarding pollution control measures to be adopted in the mineral handling area, loading and unloading areas including all transfer points shall be submitted.
3. The Project proponent shall submit action plan for conditioning of the ore with water to mitigate fugitive dust emission, without affecting flow of ore in the ore processing and handling areas.
4. Treatment details regarding effluent generated from the ore beneficiation plant and the mode of transportation of tailing slurry shall be submitted.
5. Separate chapter on design of the tailing/slime pond by considering the rainfall in the area, proximity of the tailing/slime pond to the nearby water bodies and safety etc., shall be submitted.
6. Action plan for regular monitoring of ground water level and quality in and around the project area of beneficiation plant and tailing/slime pond shall be submitted by establishing a network of existing wells and constructing new piezometers.
7. Details regarding establishment of garland drain around the tailing/slime pond and the quantity of decanted water to be re-circulated from the tailing/slime pond shall be submitted along with complete water balance.
8. Technology to be adopted for maximum recovery of ore in order to reduce slurry discharge and to increase the life of the tailing/slime pond shall be submitted.

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### Executive Summary

Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt./private land, status of its acquisition, nearby (in 2-3 km.) water body, population, within 10km other industries, forest, eco-sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

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सत्यमेव जयते

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**IA Division**  
**(Industrial Projects - 1)**

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**Minutes of AGENDA FOR 49th EXPERT APPRAISAL COMMITTEE**  
**(INDUSTRY-1 SECTOR) MEETING TO BE HELD DURING NOVEMBER 28th -Date: 08/12/2023**  
**29th , 2023 meeting Industrial Projects - 1 held from 28/11/2023 to 29/11/2023**

<b>MoM ID:</b>	EC/MOM/EAC/853082/11/2023		
<b>Agenda ID:</b>	EC/AGENDA/EAC/853082/11/2023		
<b>Meeting Venue:</b>	N/A		
<b>Meeting Mode:</b>	Virtual		
<b>Date &amp; Time:</b>			
	28/11/2023	10:30 AM	06:00 PM
	29/11/2023	10:30 AM	06:00 PM

**1. Opening remarks**

Shri. Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations. Shri. Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal. -----\*\*\*\*\*----- Note - Due to Editor issue, Final Approved Minutes of the EAC is enclosed herewith in PDF as a ANNEXURE]. Please refer this document and Treat as approved Minutes of the EAC [Industry 1 Sector].

**2. Confirmation of the minutes of previous meeting**

Confirmation of the Minutes of the 48th meeting of the EAC for Industry-I sector held on 8th – 9th November, 2023 at MoEF&CC. The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its 48th meeting of the EAC for Industry-I sector held on 8th – 9th November, 2023 conducted through Video Conferencing Mode, and noted that there is a modifications/factual correction reported by the PP, in the minutes of the 48th EAC meeting for the project/activities as below: Agenda No. 48.3: Existing Rolling Mill having capacity of TMT Bars of 1,24,500 MTPA (415 TPD), Reheating Furnace- 21TPH” by M/s Elegance TMT Pvt. Ltd., located at Plot No.812/B-4&5, RIICO Industrial Area, Bhiwadi, Tehsil-Tijara, District –Alwar, Rajasthan-Consideration of Environmental Clearance as per provisions of Notification dated 20.07.2022 [Rolling mills] - Reg. [Proposal number: IA/RJ/IND1/425497/2023; File No. IA-J-11011/225/2022-IA-II(IND-I)] The aforementioned proposal was considered and recommended by EAC in its 48th EAC Meeting held during 8th-9th November 2023 wherein after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions. 2. The Public Hearing is exempted for this project as per MOEF&CC Notification S.O. 3250(E), New Delhi, 20th July, 2022. However, at Para 48.3.23 (no. 16) in the MoM of 48th EAC Meeting, it has inadvertently mentioned that “The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory”. The matter has been examined in the Ministry and it is observed that there is typographical error in the minutes of the meeting w.r.t. the above-mentioned proposal, as detailed below: Ref. point no. in MoM of 48th EAC Meeting Details given in MoM of

	may be mentioned in case of handling scrap and other recycled materials.
1.	Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
1.	Details on toxic content using Toxicity Characteristic Leaching Procedure (TCLP), composition and end use of slag.
1.	100 % dolo char generated in the plant shall be used to generate power.
1.	Fourth Hole fume extraction system shall be provided for SAF.WHR system shall be installed to recover sensible heat from flue gases of EAF. Provision for installation of jigging and briquetting plant to utilise the fines generated in the process.
1.	No tailing pond is permitted for Iron ore slimes. Dewatering and filtration system shall be provided.
1.	Action plan for the stock piles with impervious floor, provision of garland drains and catch pits to trap run off material shall be submitted.

**3.3. Agenda Item No 3:**

**3.3.1. Details of the proposal**

<b>Greenfield Project For Installation Of Iron Ore Beneficiation Plant- 1.5 MTPA Throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA And Producer Gas Plant – 27,000 Nm3/hr Located At Village - Kapanda, Tehsil – Lahunipara, Dist. - Sundergarh, Odisha By M/s KAI International Private Limited by KAI INTERNATIONAL PRIVATE LIMITED located at SUNDARGARH,ODISHA</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
IA/OR/IND1/452282/2023	IA-J-11011/59/2021-IA-II(IND-I)	14/11/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

**3.3.2. Project Salient Features**

<p><b>[Proposal No.: IA/OR/IND1/452282/2023; File No.: IA-J-11011/59/2021-IA-II(IND-I)] [Consultant: Visiontek Consultancy Services Pvt Ltd.; Valid upto 16.12.2023]</b></p> <ol style="list-style-type: none"> <li>1.</li> <li>2. M/s. KAI International Private Limited has made an online application vide proposal no. IA/OR/IND1/452282/2023 dated 14.11.2023 along with copy of EIA/EMP report, Forms (Part A, B and C) seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous &amp; non-ferrous), and 2(b) Mineral Beneficiation under Category “A” of the schedule of the EIA Notification, 2006 and appraised at Central Level.</li> </ol> <p>1. Name of the EIA consultant: M/s. Visiontek Consultancy Services Pvt Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2023/RA 0209; valid upto 16.12.2023, as on November 22, 2023].</p> <p><b>Details submitted by Project proponent</b></p>
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1. The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
21.10.2021	48th meeting of REAC held on 11-12th November, 2021	Terms of Reference	29.11.2021	28.11.2025

1. The project of M/s KAI International Private Limited, located at Village - Kapanda, Tehsil – Lahunipara, District Sundergarh, Odisha is for setting up of a greenfield project for installation of Iron Ore Beneficiation Plant- 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr.

1. The proposal was considered during the 49th meeting of the EAC for Industry-I sector held on 28th – 29th November, 2023. The deliberations and recommendations of EAC are as follows:

### 3.3.3. Deliberations by the committee in previous meetings

N/A

### 3.3.4. Deliberations by the EAC in current meetings

#### Deliberations by the Committee

1. The Committee noted the following:

1. It is reported that there is a litigation bearing Original Application No. 94/2021/EZ was filed at Honourable NGT wherein Interim Orders were issued by Hon'ble NGT on 08.10.2021 & on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneswar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months. In this context, the EAC discussed the ruling of Hon'ble NGT and believes that the PP should provide an update on the extent of adherence to the Joint Committee's observations and recommendations as outlined in its report. This update should include a justification and action plan for any conditions that have not been fulfilled i.e. PP needs to submit the detailed compliances of Hon'ble NGT order and Joint Committee report.
2. The EAC took into consideration kml file on the Google Earth presented by the project proponent along with DSS of the project site shown on PARIVESH and observed that there is a habitation namely Village Daldali Sai at a distance of 0.5 km in SW and also Kukia RF is at a distance of 0.12 km from the project site. PP is required to submit a robust action plan aimed at minimizing the impact of project activities on these sensitive areas. Additionally, the PP must revisit the engineering layout plan, taking into account the presence of these sensitive areas.
3. The EAC noted that the Joint Committee in its report mentioned the possible high impact of raw material transport to the site, the existing road that connects to the National Highway (NH) needs to be strengthened and mitigate measures to be taken up. It is further noted that since the proposed Plant is surrounded by hillocks, (Electrostatic Precipitators) ESPs have to be installed and the chimney has to be designed of appropriate height and green belt plantation around the site must be taken up to mitigate air pollution. PP need to give special emphasis on these points and detailed Air pollution modelling study to understand the impact of surrounding

hills on pollution dispersion. Further effect of stack height on incremental GLC needs to be established using the model. In this context, the PP needs to submit the detailed mitigation measures and plans for this issue.

4. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.
5. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and observed that PM2.5 and PM10 values are recorded already too high. PP/Consultant shall submit a stringent plan to minimise the levels of PM2.5 and PM10.
6. The PP has reported that proposed water requirement is 1180 m<sup>3</sup>/day, which is to be sourced from Brahmani River and allocation for drawl of 0.50 Cusec (1223.287 m<sup>3</sup>/day) surface water is obtained from Department of Water Resources. It is observed that the approval granted exceeds the stipulated quantity. The PP is required to provide a copy of the Memorandum of Understanding (MOU) or agreement executed with the Department of Water Resources.
7. The PP has reported that there are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Further, remaining trees available in the project site are 2472 nos. PP shall submit the permission letter obtained from the State Forest Department in this regard.
8. The PP reported that Wildlife Conservation Plan has been prepared with a budget of Rs. 55.871 lakhs to be implemented in 5 years and the plan submitted to PCCF (Wildlife) vide memo no. no. 7846/4 F (Misc.), dated 20.09.2022 for approval. PP shall submit the status of the approval with supporting documents.
9. The EAC advised PP/Consultant to represent the case again with revised proposal presentation. In view of the same, the EAC opined that PP needs to submit the report for consideration of the proposal.
10. The EAC agreed to the request of PP/Consultant and allowed them to reappear after the revision of the application incorporating the desired information.

#### Recommendations of the Committee:

1. In view of the foregoing and after detailed deliberations, the committee recommended to **defer the proposal** to address the shortcomings enumerated at para no. 49.10.6 above. The proposal may be considered after submission of the requisite information.

#### 3.3.5. Recommendation of EAC

Deferred for ADS

#### 3.4. Agenda Item No 4:

##### 3.4.1. Details of the proposal

**Uttam Strips Limited "Regularization of the existing project of Cold Rolling Mill for manufacturing of Cold Rolling Closed Annealing (CRCA) Strips, Cold Rolling Closed Annealing (CRCA) Tubes, Stamping, Rotor manufacturing shop, Household appliances of Installed Capacity 2,40,000 TPA" located at Plot No. SP-496(A&C), RIICO Industrial Area, Bhiwadi, Phase-1, Tehsil- Tapukara (Previously Tijara), District- Alwar, Rajasthan-301019. by UTTAM STRIPS LIMITED located at ALWAR, RAJASTHAN**

<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
IA/RJ/IND1/444509/2023	IA-J-11011/542/2022-IA-II(IND-I)	30/10/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

**3.4.2. Project Salient Features**

[Proposal No. IA/RJ/IND1/444509/2023, File No. IA-J-11011/542/2022-IA-II(IND-I)]  
 [Consultant: Enkay Enviro Services Pvt. Ltd. (formerly known as Enkay Enviro Services); Valid upto 12.12.2023]

- 1.
2. M/s. Uttam Strips Limited has made an application online vide proposal no. IA/RJ/IND1/444509/2023 dated 30.10.2023 along with copy of EIA report, Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous) under Category “A” of the schedule of the EIA Notification, 2006 and attracts general condition due to Inter-state boundary of Rajasthan & Haryana is adjacent to the Project site in North direction, and project lies in critically polluted area (CPA) and therefore, being appraised at Central Level.

1. Name of the EIA consultant: M/s. Enkay Enviro Services Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/2023/RA 0183; valid upto 12.12.2023, as on November 22, 2023].

**Details submitted by Project proponent**

1. The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
14.07.2023	Standard Terms of Reference issued	Terms of Reference	22.07.2023	21.07.2027

1. The project of M/s. Uttam Strips Limited located at Plot No. SP-496(A&C), RIICO Industrial Area, Bhiwadi, Phase-1, Tehsil- Tapukara (Previously Tijara), District- Alwar, Rajasthan is an existing project and the proposed for “Regularization of the existing project of Cold Rolling Mill for manufacturing of Cold Rolling Closed Annealing (CRCA) Strips, Cold Rolling Closed Annealing (CRCA) Tubes, Stamping, Rotor manufacturing shop, Household appliances of Installed Capacity 2,40,000 TPA”.

1. Environmental Site Settings:

S. No.	Particulars	Details	Remarks
i.	Total land	Total plot Area is 74,764 Sq.m.(7.4764 Ha) -RIICO Industrial land	There is no change is land use w.r.t. land allotted by RIICO.

S. No.	Land Use	Area (Sq.m)		Percentage (%)
		Existing Area	Total area	
1.	Plant Area	38,524.17	38,524.17	51.5

S. No.	Particulars	Details			Remarks						
1.	Paved Area (Road, Corridor)	24969.48	24969.48	33.4							
1.	Plantation	11270.35	11270.35	15.07							
1.	Open area	0.0	0.0	--							
	<b>Total</b>	<b>74, 764</b>	<b>74, 764</b>	<b>100</b>							
<p><b>Note*:</b> That the existing green area inside the premises is 15.07 o/o (11270.355q.m.@1552 nos plants) soft scapeand container (1x1) of 305 numbers is developed as haldscape contributing to 145 0sq.m [i.e.1.93%] &amp; 2.04o/o (1530sq.m. @ 150 No of plans)is developed in RJICO park (Permission is obtained vide letter no.U(S')/2022-23/4767 dated27.12-2022). That an MOU will be made with Bhiwadi Integrated Development Authority (BIDA) under green Bhiwadi initiative to complete the deficit plantation on an area of 4 Acre (1.618Ha) contributing to 4050 plan6@2500/Ha. <b>Additional plantation is done on nearby approach road contributing to 227 No of plants.</b></p>											
ii.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	<p>Pursuant to NCLT order dated 06.06.2019, RIICO has taken on record present shareholders and present Directors of M/s Uttam Strips Limited, vide its office order No. 4552 dated 04.02.2021 and on the same terms and conditions as per its allotment letter dated 13.07.2007 and the lease deed dated 13.07.2007.</p> <p>The land is already converted for industrial use. (RIICO Industrial Area)</p>			Existing project is already situated in Bhiwadi Phase-I RIICO Industrial Area						
iii.	Existence of habitation & involvement of R&R, if any.	<p><b>Project site:</b> RIICO Industrial Area, Bhiwadi (Phase-I)</p> <table border="1"> <thead> <tr> <th>Habitation</th> <th>Distance(km)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Akera (Haryana)</td> <td>0.03</td> <td>North</td> </tr> </tbody> </table> <p><b>Status of R&amp;R :</b>Not applicable as land is already converted for industrial use. (RIICO Industrial Area) there is no habitation in the existing area, therefore rehabilitation &amp; resettlement plan is not required/ applicable.</p>			Habitation	Distance(km)	Direction	Akera (Haryana)	0.03	North	-
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iv.	Latitude and Longitude of all corners of the project site.	<table border="1"> <thead> <tr> <th>Pillar No.</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>			Pillar No.	Latitude	Longitude				--
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v.	Elevation of the project site	The highest and lowest elevation of the project site is 264 M SL and 261 MSL	--																					
vi.	Involvement of Forest land if any.	The proposed project does not involved/fall in any forest land.	The land lies in RIICO Industrial area.																					
vii.	Water body (Rivers, Lakes, Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area	<p><b>Project site:</b> No natural water bodies exist within the project site.</p> <p><b>Study Area:</b></p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Particulars</th> <th>Distance (K m)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td colspan="4" style="text-align: center;"><b>(From Project Boundary)</b></td> </tr> <tr> <td colspan="4" style="text-align: center;"><b>Water Bodies</b></td> </tr> <tr> <td>1.</td> <td>Indori Nala ( non Perennial)</td> <td>4.91</td> <td>NE</td> </tr> <tr> <td>1.</td> <td>Sare Khurd Canal</td> <td>8.25</td> <td>SE</td> </tr> </tbody> </table>	S. No.	Particulars	Distance (K m)	Direction	<b>(From Project Boundary)</b>				<b>Water Bodies</b>				1.	Indori Nala ( non Perennial)	4.91	NE	1.	Sare Khurd Canal	8.25	SE	--	
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viii.	<p>Existence of ESZ/ ESA/ national park/wildlife sanctuary/biosphere reserve/tiger reserve/ elephant reserve etc. if any within the study area</p>	<p><b>Study area:</b> Nil</p> <p><b>List of Reserved and protected forests:</b> Are given in the following table.</p> <table border="1"> <thead> <tr> <th data-bbox="663 898 794 1144">S. No.</th> <th data-bbox="794 898 943 1144">Particulars</th> <th data-bbox="943 898 1059 1144">Distance (Km)</th> <th data-bbox="1059 898 1184 1144">Direction  (From Project Boundary)</th> </tr> </thead> <tbody> <tr> <td data-bbox="663 1144 794 1276">1.</td> <td data-bbox="794 1144 943 1276">Rangala Reserved Forest</td> <td data-bbox="943 1144 1059 1276">2.11</td> <td data-bbox="1059 1144 1184 1276">E N E</td> </tr> <tr> <td data-bbox="663 1276 794 1417">1.</td> <td data-bbox="794 1276 943 1417">Gondhan Protected Forest</td> <td data-bbox="943 1276 1059 1417">3.79</td> <td data-bbox="1059 1276 1184 1417">S</td> </tr> <tr> <td data-bbox="663 1417 794 1559">1.</td> <td data-bbox="794 1417 943 1559">Banvan Protected Forest</td> <td data-bbox="943 1417 1059 1559">6.47</td> <td data-bbox="1059 1417 1184 1559">SS E</td> </tr> <tr> <td data-bbox="663 1559 794 1722">1.</td> <td data-bbox="794 1559 943 1722">Chaupanki Protected Forest</td> <td data-bbox="943 1559 1059 1722">8.94</td> <td data-bbox="1059 1559 1184 1722">S E</td> </tr> <tr> <td data-bbox="663 1722 794 1886">1.</td> <td data-bbox="794 1722 943 1886">Khorikal Protected Forest</td> <td data-bbox="943 1722 1059 1886">10.24</td> <td data-bbox="1059 1722 1184 1886">SS E</td> </tr> <tr> <td data-bbox="663 1886 794 2027">1.</td> <td data-bbox="794 1886 943 2027">Sarekalan Protected Forest</td> <td data-bbox="943 1886 1059 2027">10.34</td> <td data-bbox="1059 1886 1184 2027">S E</td> </tr> </tbody> </table>	S. No.	Particulars	Distance (Km)	Direction  (From Project Boundary)	1.	Rangala Reserved Forest	2.11	E N E	1.	Gondhan Protected Forest	3.79	S	1.	Banvan Protected Forest	6.47	SS E	1.	Chaupanki Protected Forest	8.94	S E	1.	Khorikal Protected Forest	10.24	SS E	1.	Sarekalan Protected Forest	10.34	S E	
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1.	Banvan Protected Forest	6.47	SS E																												
1.	Chaupanki Protected Forest	8.94	S E																												
1.	Khorikal Protected Forest	10.24	SS E																												
1.	Sarekalan Protected Forest	10.34	S E																												

S. No.	Particulars	Details		Remarks	
		1.	Indaur Reserved Forest	11.14	SE
		1.	Guwalda Protected Forest	12.03	SE
		1.	Tapkan Protected Forest	13.82	ESE
		1.	Rahna Protected Forest	14.09	ESE
		1.	Kulawat Protected Forest	14.28	SE
		1.	Choharpur Protected Forest	14.29	SE

1. The existing project was accorded Consent to Establish [in case of not obtained EC] vide letter no. F(HDF)/Alwar(Tijara)/7003(1)/2023-2024/3671-3673 dated 31.08.2023 valid upto 31/12/2027. The proposal is applied first time for obtaining Environmental Clearance as previously the project of Rolling Mill was not covered under the purview of Environmental Clearance under EIA Notification 2006. (Secondary metallurgical processing industries with Production  $\leq 60,000$  TPA). Consent to Operate (Latest) for the existing unit was accorded by Rajasthan State Pollution Control Board vide letter no. F(HDF)/Alwar(Tijara)/7003(1)/2023-2024/3671-3673 dated 31.08.2023. The validity of CTO was up to 31.12.2027.

1. Implementation status of the existing CTE:

CTE	CAPACITY	Date of issue	Validity Period
CTE for Manufacturing of CRCA Strips of 50,000TPA & CRCA Tubes of 25,000TPA	CRCA Strips of 50,000TPA & CRCA Tubes of 25,000TPA & DG set of 250kVA-2Nos., Gas Fired Boiler of 5 TPH	26.02.2008	Valid for Three Years from 30.11.2007
CTE for DG Set	CTE for DG Set capacity of 101	08.	Valid from 01.12.2015 to 30.11.201

CTE	CAPACITY	Date of issue	Validity Period
	0kVA	11.2015	6 or date of commencement production/Commissioning of the project or activities whichever is earlier
CTE for manufacturing of CRCA STRIPS/TUBES & HOME PRODUCT APPLIANCES STAMPING WITH ROTAR SHOP	CRCA STRIPS/TUBES & HOME PRODUCT APPLIANCES STAMPING WITH ROTAR SHOP of 165,000.00 TON/ANNU M	31.08.2023	Valid for a period from 25/07/2023 to 30/06/2028 or date of commencement of production/commissioning of the project or activities whichever is earlier.

1. The unit configuration and capacity of existing project is given as below:

S. No.	Name of the Product	Existing Capacity (TPA) as per installed capacity	Total Capacity (TPA)
1.	CRCA, Strips, Tubes, Stamping, Rotor manufacturing shop, House hold appliances	2,40,000	2,40,000

**Note:** Capacity as per NCLT Order & Latest CTO issued on F(HDF)/Alwar(Tijara)/7003(1)/2023-2024/3671-3673 issued on 31.08.2023 is valid for a period from 31/08/2023 to 31/12/2027.

1. The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S. No.	Raw Material	Existing	Total	Source	Mode of transport	Remarks
		Consumption (TPA)				
1. 1.	HR Coil	2,64,000	2,64,000	From Tata Steel, JSPL Steel & SAIL - Jharkhand	Transported by Trucks	Local Market

1. Total one time water demand is 403KLD. Out of which 300 KLD is supplied from Ground Water (300.0 KLD is drawn from ground water with permission from CGWA and 103KLD treated water from ZLD Treatment is used for around 45KLD for Cooling Tower for COC & 58 KLD STP treated water is used for reuse for Scrubber Tower.

1. Existing power requirement of 5500 kVA (16380 KW Sanctioned capacity) is obtained from JVVNL, Alwar.

1. Baseline Environmental Studies:

<b>PERIOD</b>	<b>March, April &amp; May-2022</b>
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AAQ parameters at 9 locations	<ul style="list-style-type: none"> <li>PM10- 69.4 to 127.5 g/m<sup>3</sup></li> <li>PM2.5- 40.4 to 83.2 g/m<sup>3</sup></li> <li>SO<sub>2</sub>- 8.3 to 18.8 g/m<sup>3</sup></li> <li>NO<sub>2</sub>-14.3 to 29.6 g/m<sup>3</sup></li> <li>CO -573 to 1031 g/m<sup>3</sup></li> </ul>
Incremental GLC level	<ul style="list-style-type: none"> <li>PM10- &lt;0.1 to 0.44g/m<sup>3</sup></li> <li>PM2.5- &lt;0.1 to 0.38 g/m<sup>3</sup></li> <li>NO<sub>2</sub>-0.15 to 1.61 g/m<sup>3</sup></li> <li>CO-0.2 to 2.5 g/m<sup>3</sup></li> </ul>
Ground Water Quality at 11 locations	<ul style="list-style-type: none"> <li>pH: 6.90-7.82;</li> <li>Total Hardness: 116 to 1272 mg/l,</li> <li>Chlorides: 45.98 to 861.73 mg/l,</li> <li>Fluoride: 0.31 to 0.67 mg/l.</li> <li>Heavy metals &lt;0.001mg/l.</li> </ul>
Surface Water Quality	No surface water samples around the project area was collected and analyzed
Noise Levels at 11 locations	Project Area-72.9 dB(A);Residential Area53.3to 58.7 dBA for day time and Project Area-44.3 dB(A):Residential Area43.3to 45 dBA for night time.
Traffic assessment study findings	<p>Traffic study has been conducted at NH-71B &amp; SH-25 which is approximately 0.46 Km, S &amp; 3.64 Km, WSW respectively from the plant site.</p> <ul style="list-style-type: none"> <li>Transportation of raw material, fuel &amp; finished product will be done 100% by road.</li> <li>Existing PCU is 384.97PCU/hr on SH-25 and 1129.138 on NH-71B existing level of service (LOS) is Good/Average/Fair (V/C=0.31 at SH-25 &amp; 0.38 at NH-71B).</li> <li>PCU load after proposed project will be 1129.138 + 4.785 at NH-71B and 384.97 + 4.785= 389.755 at SH-25 (Additional due to existing) PCU/hr and level of service (LOS) will be: Good/Average/Fair (V/C=0.31 at SH-25 &amp; 0.37 at NH-71B)</li> </ul>

**Existing Traffic Scenario and LOS before establishment of project**

Road	V (Volume in PCU/hr)	C (Capacity in PCU/hr)	Existing V/C Ratio	LOS
NH-71B	1129.138	3000	0.38	<b>B</b>
SH-25	384.97	1250	0.31	<b>B</b>

**Modified Traffic Scenarios and LOS due to existing Project**

Road	Increased PCU's- State/National Highway	V(before plant establishment+ after plant operation)	C	Modified V/C Ratio	LOS



NH-7 1B	50%*2*4.785	1129.138 + 4.785 = 1133.923	30 00	0.37	<b>B</b>
SH-2 5	50%*2*4.785	384.97 + 4.785 = 389.755	12 50	0.31	<b>B</b>

Flora and fauna

No Schedule – I Species was found within the study area.

1. The details of solid waste generation along with its mode of treatment/disposal is furnished as below:

**Solid Waste:**

Particulars	Waste Quantity			Treatment/ disposal
	Type of Waste	Existing	Total	
Sludge TPA	Settling tank Sludge	-	-	Settling tank sludge is non-hazardous in nature and will sent for land filling.
	STP Sludge	0.5	0.5	Used as manure for plantation
Municipal Solid Waste (@ 0.125 Kg/ day	Biodegradable	16.12 5	16.1 25	Sent to Municipal site, Bhiwadi, Rajasthan
Scrap from Process	Scrap	80	80	Sold to Local market

**Hazardous Waste:**

Particulars	Waste Quantity			Treatment/ disposal
	Type of Waste	Existing	Total	
Chemical Sludge from waste water treatment (TPA)	Schedule 1 (3 5.3)	180 TP M	180 TP M	Is being sent to Shree Cement, Bhiwadi
Used Oil or Spent Oil	Schedule 1 (5.1)	10 KL A	10 KL A	Sales to Registered Recycler
Wastes or residues contains oil	Schedule 1 (5.2)	25 KL A	25 KL A	Sales to Registered Recycler

1. **Public Consultation:** The Public Hearing is exempted as per MOEF&CC Notification S.O. 3250(E), New Delhi, 20th July, 2022.

**Action plan as per MoEF&CC O.M. dated 30/09/2020**

Activity under CER	Location	Action Plan with Budget in (Capital Cot-in Lakhs)		Recurring (In Lakh)
		Ist year	II nd Year	
Construction of 15.0 Nos. Rain water Harvesting structure.	Amalpur village, Milakpur Gujara & Govt School Bhiwadi.	30.0	30.0	10.0
RO with Water cooler.	Govt. Sr. Sec. Girls School UIT Bhiwadi & Govt. School, Santhalka.	25.0	25.0	3.0
Solar light on Street.	Bhiwadi Alwar Road Near Neelam Chowk.	35.0	20.0	2.50
Plantation & Tree Guard nearby villages.	Village Amalpur.	30.0	20.0	2.50
Medical checkup camps.	Naglia, Mahesri, Milakpur Gujara & RIICO Office Bhiwadi..	15.0	11.0	5.0
Awareness program regarding organic manure use for agriculture, hygiene, sanitation.	RIICO Office Panchayat office, Bhiwadi.	15.0	10.0	3.0
Providing Ambulance for Nearby Govt. Hospital	Government Hospital, Bhiwadi	90.0	0.0	2.0
Distribution of Computer in Govt. Schools.	Govt School Bhiwadi & Govt. School, Santhalka	20.0	10.0	5.0
Woman skill development programme.	RIICO Office Panchayat office, Bhiwadi	12.0	5.0	2.0
<b>Total (438.0 Lakhs)</b>		<b>272.0</b>	<b>131.0</b>	<b>35.0</b>

1. The capital cost of the existing project is Rs 29198.77 Lakhs and the capital cost for environmental protection measures is proposed as Rs. 1705 Lakhs. The annual recurring cost towards the environmental protection measures is proposed as Rs. 139 Lakhs. The employment generation from the proposed project is 700. The details of cost for environmental protection measures is as follows:

S. No.	Description of Item	Existing Capital Cost (In Lacs)	Proposed Capital Cost (In Lacs)	Recurring Cost (In Lacs)	Total (Existing + Proposed) Capital Cost (In Lacs)
1	Air Pollution Control Measures	230	110	34	340
2	Water Pollution Control	550	250	60	800
	Noise Pollution Control Measures	80	30	10	110
3	Rain water collection Tank	130	50	10	180
4	Rainwater Harvesting structure	100	60	12	160

5	Green area/ Plantation Development	35	80	13	115
<b>Total</b>		<b>1125</b>	<b>580</b>	<b>139</b>	<b>1705</b>
6.	Corporate Environmental Responsibility <i>*Any activity desired in the Final EIA /EMP report will be added.</i>	501	438	--	939
<b>Grand Total</b>		<b>1626</b>	<b>1018</b>	<b>139</b>	<b>2644</b>

1. It is reported that the existing green area inside the premises is 15.07 % (11270.355sq.m.@1552 nos plants) soft scape and container (1x1) of 305 numbers is developed as hald scape contributing to 1450sq.m [i.e.1.93%] & 2.04 % (1530sq.m. @ 150 No of plans) is developed in RJICO park (Permission is obtained vide letter no. U(S)/I/2022-23/4767 dated 27.12.2022). That an MOU will be made with Bhiwadi Integrated Development Authority (BIDA) under green Bhiwadi initiative to complete the deficit plantation on an area of 4 Acre (1.618Ha.) contributing to 4050 plant@2500/Ha. Additional plantation is done on nearby approach road contributing to 227 No of plants. Thus, the green area inside, RIICO Park, and School will be 0.65 (40%) with 1625 trees number of trees. A 1 m wide one row plantation around plant boundary is being developed as green area and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare.

1. It has been reported by PP that, there is no violation under EIA Notification, 2006/court case/show cause/direction related to the project under consideration.

#### 1. Certified Compliance Report from Regional Office:

The verification cum compliance report of earlier CTO was obtained from RO, RSPCB vide No. RPCB/RO/BWD-2169/1740 dated 02.06.2023. As per the report of RO, the PP has to comply with the greenbelt condition. PP has also submitted the ATR for greenbelt development as below.

Plantation Developed Area	Existing area (Sq.M) with plantation in Nos.	Total area (Sq. M) with plantation in Nos.	Total Percentage (%)
<b>Inside Plant</b>			
Within the plant premises	74764Sq.m is total plot area. About 15.07% area is under green, that is 11,270.3 @1552 nos plants soft scape. 1450 @ 305 plants Hardscape/containers	11,270.35 @1552 nos plants) soft scape. 1450 sq.m. @ 305 plants) Hardscape/containers	Existing - 15.07 Container - 1.93 <b>Total -17.0(12,720.35Sq.M) against 40% green area(29,905. 60Sq.m)</b>
<b>OUTSIDE THE PLANT PREMISES, THE AREA UNDER GREEN HAS TO BE DEVELOPED IS 17,185. 25Sq.m (23% OF THE DEFICIT GREEN AREA)</b>			
Additional Approach road side plantation	4021.96 @ 227 nos plants	4021.96sq.m. @ 227 nos plants	<b>Total 7.42(5551.96 Sq.M) against 40% green area (29,905. 60Sq.m)</b>
RIICO park plantation (permission vide letter no. U (5) I/2022-	1530@ 150Plants	1530@ 150Plants	

23/4767 dated 27.12.2022.)			
Thus, the total green area of the above data will be			24.42%
The deficit area of mandated green against 40% will be 15.58%			
<b>PROPOSED PLANTATION</b>			
RIICO park plantation (permission vide letter no. U (17) /2023-24/3934 dated 24.11.2023.)	24600	4100 Plants	The deficit 15.58% is well accommodated in the said avenue plantation
<b>Total</b>	<b>42872.26</b>	<b>6334</b>	

**1. CPA/SPA Action Plan**

**1. Compliance with regards to CEPI Guidelines:**

S. No.	Objective	Environmental Benefits	Suggested Action	Remark	Action Plan
1.	Separation of industrial effluent, domestic effluent and storm water	The provision will have low-cost treatment and segregation will add to better recovery of treated w/w.	Separate ETP/STP and RWH network	ETP based on physicochemical treatment. For low stream 100 KL ETP has been installed in year 2020. For high stream 30 KL has been installed in year 2021 and STP of 30KLD is already established. The RWH is as per norm of CGWA is installed.	ETP/STP and RWH network is already executed.
2.	Treated effluent from CETP in Bhiwadi to be used by Industries.	Main environmental benefit is the reduction in groundwater extraction.	The permission will be taken as and when the treated CETP waste water available in future. Presently, there is no availability of CETP water within the Bhiwadi, Phase I.	The permission will be taken as and when the treated CETP waste water available in future. Presently, there is no availability of CETP water within the Bhiwadi, Phase I.	The permission will be taken as and when the treated CETP waste water available in future. Presently, there is no availability of CETP water within the Bhiwadi, Phase I.
3.	Regulation/restriction on groundwater abstraction by the industries Bhiwadi.	Prevent over-exploitation of groundwater resources. Main Environmental benefit is to encourage water conservation, water reuse/ recycling.	The permission will be taken as and when the treated CETP waste water available in future. Presently, there is no availability of CETP water within the Bhiwadi, Phase I.	The permission will be taken as and when the treated CETP waste water available in future. Presently, there is no availability of CETP water within the Bhiwadi, Phase I.	--
4	Monitoring	The ground water	The nearby wells	As part of compliance of CG	Approved NABL/

S. No.	Objective	Environmental Benefits	Suggested Action	Remark	Action Plan
	of groundwater quality in Bhiwadi	Water quality will be monitored regularly as per CGWA.	within 5.0 Km. will be monitored	WA NOC, the same will be followed.	MOEF&CC approved lab is/will be engaged to conduct the water analysis every quarter.
5	Groundwater recharge in Bhiwadi	Main environmental benefit is to prevent depletion of groundwater resources.	Provision of 2695 2.46 m <sup>3</sup> /Annum of rain water is being/will be collected and recharged.	About 80 % of the fresh water will be recharged.	About 4Nos. of RWH - 20*4m with 4 borewells, 10*1.2m with 1 borewell, 6.5*5.5m with 1 borewell and 6.5*5.5 with 1 borewell with each 3m depth respectively.
6	Establishment of zero liquid discharge (ZLD)	Main environmental benefit is the prevention of land and groundwater pollution.	The unit has ZLD already maintained.	ETP based on physicochemical treatment. For low stream 100 KL ETP has been installed in year 2020. For high stream 30 KL has been installed in year 2021 The STP will be installed and will have 90 % of treated w/w used for plantation purposes. Thus, the status of ZLD will be maintained.	Already implemented with ETP based on physicochemical treatment and STP installed.
7	Controlling emissions from industries using boiler	Main environmental benefits shall be the improvement of ambient air quality	RLNG will be used as fuel Also, Venturi Scrubber has been proposed for installation controlling particulate emissions from pickling. The emissions from stack attached is ranging up to 56.7 mg/Nm <sup>3</sup>	The emission standards laid down by RSPCB are adhered from time to time.	Already implemented. The emissions from stack attached is ranging up to 56.7 mg/Nm <sup>3</sup>
8	Reduction emissions from boiler	Main environmental benefits will be in occupational safety and the improvement of ambient air quality	Venturi scrubber is to be installed and it reduces the Particulate matter emission due to fuel change (RLNG is used) (56.7mg/Nm <sup>3</sup> )	The control equipment's are being monitored from time to time.	Venturi scrubber is installed
9	Reduction of fugitive emissions from industrial premises	Main environmental benefits will be the improvement of ambient air quality.	The interval roads are already paved and will be spread on bare land within industrial premises. Planting of vegetation on bare land within industrial	Provisions of paved area in the movement and transportation will be done	Already Implemented

S. No.	Objective	Environmental Benefits	Suggested Action	Remark	Action Plan
			al premises.		
10	Controlling emissions of road dust in the industrial area	Volunteered measures will be adopted by indulging in mass campaign of clean and green	Covered shed storage of industrial waste within industrial premises. Covered storage of loose debris and construction material within industrial premises as applicable will be done.	Action of campaign of clean and green area will be done in association with Industrial Association and monitored every six months for effectiveness.	Action with corrective measures will be done.
11	Strict surveillance to monitor all illegal activities contributing to air pollution in the industrial area	Strictly open burning of wood or other fuel will be avoided.	Regular monitoring will be done by the supervisor.	Random check will be done	No open burning signage will be displayed.

**1. Action Plan as Per National Air Monitoring Programmes (NAMP)**

Guideline for very poor (ambient PM2.5 or PM10 value is between 121-250µg/m3 or 351-430µg/m3 respectively)	Implementation Plan by Industry	Action undertaken/Planned
Stop use of Diesel Generator sets	Diesel Generator set	The DG Sets are running on dual fuel system (70% Re-gasified Liquefied Natural Gas +30% diesel)
Enhance Parking Fee by 3-4 times	To reduce traffic, Vehicle Pooling will be implemented	The same is encouraged in the unit
Stop use of Coal	Coal usage was discontinued	The industry is using (Re-gasified Liquefied Natural Gas) RLNG as a fuel.
Stringently enforce/stop garbage burning	Generated domestic solid waste will sent to Municipal Council, Bhiwadi, Rajasthan.	The same practice will be adopted in the unit.
Fugitive Dust	Efforts are made to keep good housekeeping to reduce the d	The same will be constantly maintained by the unit

Guideline for very poor (ambient PM2.5 or PM10 value is between 121-250µg/m3 or 351-430µg/m3 respectively)	Implementation Plan by Industry	Action undertaken/Planned
	<p>ust generation. The roads and paved areas will be moistened frequently.</p>	
<p>Green Area Development</p>	<p>40% green belt development is envisaged with proper action plan within unit and outside along avenue plantation on all approach roads with min. 2 rows,</p>	<p>The existing green area inside the premises is 15.07 % (11270.35Sq.m.@1552 nos plants) soft scape and container (1x1) of 305 numbers is developed as hardscape contributing to 1450sq.m (i.e.1.93%) &amp; approach road side plantation is 4021.96Sq.m.@227 nos of plants (i.e. 5.38%). The deficit plantation of about 16732.18sq.m@4415 nos of plants (22.38%) is/will be done in Park/ approach road/ nearest hospital to achieve total 40% area plantation as per norms. The RIICO has given permission for maintenance of park/plantation vide letter no. U (5) I/2022-23/4767 dated 27.12.2022.</p>

**1. Action Plan as per OM 28th January 2021**

Environmental Attributes	Mitigation Measure
<p><b>Air</b></p>	<ul style="list-style-type: none"> <li>The coal usage is already discontinued and industry is already switch over to Re-gasified Liquefied Natural Gas) RLNG as a fuel as per issued guideline.</li> <li>The DG Sets are running on <b>dual fuel system</b> (70% Re-gasified Liquefied Natural Gas +30% diesel)</li> <li>Stack monitoring is being carried out and quarterly submission is being done to RSP CB</li> <li>CEMS will be installed within three month &amp; connected to SPCB &amp; CPCB Server.</li> <li>All the material transfer point will be covered and storage on cooling beds.</li> <li>Best available technology is being used for Pickling Line</li> <li>Strengthen internal roads such as widening, pavement etc.</li> <li>The mandated green area is 40%, against this 17% area is developed inside and remaining is developed outside.</li> </ul> <p>The <b>detailed action taken is</b> as under:                      In addition to this a letter has received from RIICO to develop avenue plantation amounting to an area of 24600Sq.m ( plant to plant spacing 6.0m based on the species selected, however there will provision of shrubs also made to increase the density of green)</p> <ul style="list-style-type: none"> <li>The details are given below:</li> </ul>

Plantation Developed Area	Existing area (Sq.M) with plantation in Nos.	Total area (Sq.M) with plantation in Nos.	Total Percentage (%)
<p><b>Inside Plant</b></p>			

Within the plant premises	74764Sq.m is total plot area. About 15.07% area is under green, that is 11,270.3 @1552 nos plants soft scape. 1450 @ 305 plants Har dscape/containers	11,270.35 @1552 nos plants) soft scape. 1450 sq.m. @ 305 plants) Har dscape/containers	Existing - 15.07 Container - 1.93 <b>Total -17.0(12,720.35Sq.M) against 40% green area(29,905.60Sq.m)</b>
<b>OUTSIDE THE PLANT PREMISES, THE AREA UNDER GREEN HAS TO BE DEVELOPED IS 17,185.25Sq.m (23% OF THE DEFICIT GREEN AREA)</b>			
Additional Approach road side plantation	4021.96 @ 227 nos plants	4021.96sq.m. @ 227 nos plants	<b>Total 7.42(5551.96 Sq.M) against 40% green area(29,905.60Sq.m)</b>
RIICO park plantation (p ermission vide letter no. U (5) I/2022-23/4767 dated 27.12.2022.)	1530@ 150Plants	1530@ 150Plants	
Thus, the total green area of the above data will be			24.42%
The deficit area of mandated green against 40% will be 15.58%			
<b>PROPOSED PLANTATION</b>			
RIICO park plantation (p ermission vide letter no. U (17) /2023-24/3934 dated 24.11.2023.)	24600	4100 Plants	The deficit 15.58% is well accommodated in the said avenue plantation
<b>Total</b>	<b>42872.26</b>	<b>6334</b>	

<b>Water</b>	<ul style="list-style-type: none"> <li>• Continuous monitoring of effluent quality will be done.</li> <li>• Rain Water harvesting storage and recharge the bore well is already exists in the plant premises. 4Nos. of RWH - 20*4m with 4 borewells , 10*1.2m with 1 borewell, 6.5* 5.5m with 1 borewell and 6.5*5.5 with 1 borewell with each 3m depth.</li> <li>• No waste water is being/ will be discharged outside the plant premises.</li> <li>• Industry is being treated waste water generated from domestic in existing STP of 30K LD Capacity with MBBR Technology.</li> <li>• The Industrial waste water/Rejected water is being treated Physico Chemical Treatment-2 Stage RO (Capacity-300KLD&amp;75KLD) followed ETP-1(Capacity-100KLD), ETP-2 (Capacity-30KLD) &amp; 2 Stage RO (100KLD &amp; 50KLD) followed by MEE +ATFD (Capacity-30KLD).</li> </ul>
<b>Land</b>	<ul style="list-style-type: none"> <li>• Strengthen the plantation is being/will be done to at plant premises.</li> <li>• Plantation developed at plant premises to reduce the carbon emission and contain the emission at plant site.</li> </ul>

<b>Other Condition (additional)</b>	<ul style="list-style-type: none"> <li>Monitoring of compliance of EC conditions will be submitted with third party audit every year</li> <li>1.5 % of the project cost is CER for CPA.</li> </ul>
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**Written submission by the PP:**

1. During the meeting, based on the deliberations made by the EAC, the project proponent vide letter dated 29.11.2023 through email dated 29.11.2023 submitted the following information:

Sl. No.	Issue Raised	Reply by PP
1.	Rooftop details for solar energy	<ul style="list-style-type: none"> <li>Roof top area: 41920Sq.m</li> <li>The viable solar power which can be accommodated easily is 50-100KW, we shall have a study conducted to check the actual viability. However, PP is exploring the RPO Protocol compliance.</li> </ul>
1.	Plagiarism	Revised Plagiarism certified has been submitted.
1.	CEPI Guidelines	PP has submitted the action in compliance to the CEPI Guidelines as detailed in para 49.8.19 above.
1.	RO SPCB verification cum inspection report.	PP has submitted the RO SPCB verification cum inspection report along with the ATR as updated in para 49.8.18 above
1.	Revised PPT	PP has submitted the revised proposal presentation after incorporating the desired changes.
1.	Revised summary	PP has submitted the revised brief summary of the proposal after incorporating the desired changes.

**3.4.3. Deliberations by the committee in previous meetings**

N/A
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**3.4.4. Deliberations by the EAC in current meetings**

**Deliberations by the Committee**

- The Committee noted the following:
- The instant proposal is for regularization of the existing project of Cold Rolling Mill for manufacturing of Cold Rolling Closed Annealing (CRCA) Strips, Cold Rolling Closed Annealing (CRCA) Tubes, Stamping, Rotor manufacturing shop, Household appliances of Installed Capacity 2,40,000 TPA.
- The existing project was accorded Consent to Establish [in case of not obtained EC] vide letter no.

F(HDF)/Alwar (Tijara)/7003(1)/2023-2024/3671-3673 dated 31.08.2023 valid upto 31/12/2027. The proposal is applied first time for obtaining Environmental Clearance as previously the project of Rolling Mill was not covered under the purview of Environmental Clearance under EIA Notification 2006. (Secondary metallurgical processing industries with Production  $\leq 60,000$  TPA). Consent to Operate (Latest) for the existing unit was accorded by Rajasthan State Pollution Control Board vide letter no. F(HDF)/Alwar (Tijara)/7003(1)/2023-2024/3671-3673 dated 31.08.2023 The validity of CTO was up to 31.12.2027.

4. The Commission for Air Quality Management in National Capital Region and Adjoining Areas is opinion that air pollution is generated in the reheating furnaces of the Steel rolling mills and therefore made compulsory the use of clean fuel to control air pollution and improve air quality. Commission has issued various direction in GNCTD & NCR to switch over on PNG/LSHS (Low Sulphur Heavy Stock) by 30.09.2022.
5. The Ministry has issued a notification on 20th July 2022 and directed that all the standalone re-rolling units or cold rolling units, which are in existence and in operation as on the date of this notification, with valid CTE and CTO from the concerned SPCB/PCC, shall apply online for grant of Terms of Reference (ToR) followed by Environment Clearance and the said units shall be granted Standard Terms of Reference and shall be exempted from the requirement of public consultation, Provided that the application for the grant of ToR shall be made within a period of one year i.e. up to 19th July 2023.
6. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
7. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
8. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
9. The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.
10. Total plot Area is 74,764 Sq.m.(7.4764 Ha) - RIICO Industrial land. Pursuant to NCLT order dated 06.06.2019, RIICO has taken on record present shareholders and present Directors of M/s Uttam Strips Limited, vide its office order No. 4552 dated 04.02.2021 and on the same terms and conditions as per its allotment letter dated 13.07.2007 and the lease deed dated 13.07.2007. The land is already converted for industrial use. (RIICO Industrial Area).
11. The EAC noted that the project is located in Critically Polluted Area of Bhiwadi, Rajasthan and also deliberated on the submitted mitigation plan in accordance to CEPI guidelines as detailed in above para 49.8.19. The EAC is of the opinion that the mitigation plans shall be strictly implemented.
12. The nearest habitation to plant is Akeria village at 0.03 Km in North direction along with other sensitive areas within the study area of the project site. The EAC is of the opinion that PP shall prepare and strictly implement the environmental safeguard measures to minimise the impact on the habitation of the locals.
13. The total one-time water demand is 403KLD. Out of which 300 KLD is supplied from Ground Water (300.0 KLD is drawn from ground water with permission from CGWA and 103KLD treated water from ZLD Treatment is used for around 45KLD for Cooling Tower for COC & 58 KLD STP treated water is used for reuse for Scrubber Tower. The EAC deliberated on the water requirement is of the opinion that PP shall obtain necessary permission from the Competent Authority in this regard.
14. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and observed that PM2.5 and PM10 values are recorded beyond the NAAQS standard. PP shall prepare and implement a stringent plan to minimise the levels of PM2.5 and PM10.
15. The PP has submitted that the existing green area inside the premises is 15.07 % (11270.355sq.m.@1552 nos plants) soft scape and container (1x1) of 305 numbers is developed as held scape contributing to 1450sq.m [i.e.1.93%] & 2.04 % (1530sq.m. @ 150 No of plans)is developed in RJICO park (Permission is obtained vide letter no. U(S)/I/2022-23/4767 dated 27.12.2022). That an MOU will be made with Bhiwadi Integrated Development Authority (BIDA) under green Bhiwadi initiative to complete the deficit plantation on an area of 4 Acre (1.618Ha.) contributing to 4050 plant@2500/Ha. Additional plantation is done on nearby approach road

contributing to 227 No of plants. Thus, the green area inside, RIICO Park, and School will be 0.65 (40%) with 1625 trees number of trees. The EAC deliberated on the greenbelt layout plan along with action plan and the budget earmarked and is of the opinion that greenbelt shall be developed in a period of 1 year.

16. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
17. The Committee also deliberated on the action plan submitted by the proponent to address the socio-economic issues based on the survey and found it satisfactory.
18. The EAC deliberated on the verification cum compliance report of RO, SPCB and is of the opinion that the observations of RO shall be strictly complied.
19. The EAC deliberated on the written submission of project proponent and found it satisfactory.
20. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
21. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
22. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

#### Recommendations of the Committee:

1. In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance **subject to uploading the written submission on portal** under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions based on project specific requirements:

#### 3.4.5. Recommendation of EAC

Recommended (Subject to submission of requisite information/ documents)

#### 3.4.6. Details of Environment Conditions

##### 3.4.6.1. Specific

specific	
1.	<ol style="list-style-type: none"> <li>1. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.</li> <li>2. The PP shall strictly comply with the Direction issued by the Commission for Air Quality Management in National Region and Adjoining Areas.</li> <li>3. In pursuance to MoEF&amp;CC OMs dated 31st October, 2019 &amp; 30th December, 2019 issued in compliance of the order of Hon'ble NGT in OA No. 1038/2018 dated 19th August, 2019, the compliance of all the conditions applicable to CEPI shall be implemented as per the submitted plan.</li> <li>4. The industry shall use PNG gas as per direction no. 64 of the Commission for Air Quality Management in</li> </ol>

	<p>National Region and Adjoining Areas by 30.09.2022.</p> <ol style="list-style-type: none"> <li>5. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.</li> <li>6. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&amp;CC in this regard.</li> <li>7. The nearest habitation to plant is Akera village at 0.03 Km in North direction along with other sensitive areas within the study area of the project site. Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include these locations in its environmental monitoring programme.</li> <li>8. The water requirement of 403 KLD shall be obtained from ground water (300 KLD) and 103KLD treated water from ZLD Treatment. Necessary permission for ground water usage shall be obtained from the Competent Authority. The industry shall use CETP treated waste water for industrial processes to reduce the stress on Ground water resource as and when made available.</li> <li>9. Three tier Green Belt shall be developed in at least 40% of the project area as per the committed plan all along the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees &amp; broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution &amp; noise levels towards Akera Villages and other sensitive areas nearby project site. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&amp;CC.</li> <li>10. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&amp;CC.</li> <li>11. PP shall undertake village adoption programme and prepare and implement the action plan to develop them into a model village.</li> </ol>
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### 3.4.6.2. Standard

3(a)	<b>Metallurgical Industries (ferrous and non ferrous)</b>
<b>Air Quality Monitoring and Preservation</b>	
1.	The particulate matter emissions from the process stacks shall be less than 30 mg/Nm <sup>3</sup> and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
1.	Following additional arrangements to control fugitive dust shall be provided: a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas. b. Proper covered vehicle shall be used while transport of materials. c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
1.	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04/06 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous and their no's.)
1.	The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM <sub>10</sub> and PM <sub>2.5</sub> in reference to PM emission, and SO <sub>2</sub> and NO <sub>x</sub> in reference to SO <sub>2</sub> and NO <sub>x</sub> emissions) within and outside the plant area (at least at four

	locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
1.	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
1.	Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
1.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
1.	The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
1.	Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
1.	Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
1.	Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
1.	The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
1.	The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
1.	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
1.	Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
1.	Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
1.	The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
1.	Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
1.	Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
<b>Air Quality Monitoring and Preservation in case of Aluminium Smelter / Aluminium Refinery</b>	
1.	Adopt measures to recover fluoride gas from electrolytic cells and recycle the same in the process.
1.	Practice use of low-sulphur tars for baking anodes

1.	Adopt dry scrubbing combined with incineration in order to control emissions of tar and volatile organic compounds (VOCs). The waste heat shall be recovered from the flue gases of incinerator.
1.	Make efforts to increase the life of pot lining through better construction and operating techniques.
1.	Recycle alumina dust collected in ESPs installed in calciner.
1.	Design the pot roofs with louvers and roof ventilators
<b>Air Quality Monitoring and Preservation in case of BOF</b>	
1.	Basic Oxygen Furnace (BOF) gas shall be cleaned dry
<b>Air Quality Monitoring and Preservation in case of DI Pipe</b>	
1.	Ductile Iron (DI) plant shall have the following provisions: a. Bag filter for Zn coating and Mg converter area. b. Wet scrubbers in paint and bitumen coating area. c. Bag Filter in Cement lining area. d. PTFE dipped bags shall be used in the plant. e. PM emissions from BF in Zinc coating area shall be 5 mg/Nm <sup>3</sup> . f. ETP with recycling facility shall be included.
<b>Air Quality Monitoring and Preservation in case of Ferro Alloy Plants</b>	
1.	No Ferro-chrome production shall be carried out without prior Environmental clearance from MOEF&CC.
1.	Briquetting and Jigging plant shall be installed in Ferro Alloys Plant.
1.	The PP shall minimize the evaporation losses in jigging operation to less than 10% using suitable advanced process.
1.	The 4th hole extraction system shall be provided in the Sub Merged Arc Furnaces and EAF.
1.	Industry is going to use silica quartz in large quantities and going to produce Silico Manganese and Ferro Silicon alloy steel. Therefore, it is necessary to control silica/quartz exposures at production Departments, not only emission norms as per Indian Factories Act. The permissible limit for silica/quartz should be within 10 mg/m <sup>3</sup> for total dust as per Indian Factories Act. Therefore, it is recommended to monitor personal and area exposures for silica quartz dust in the process plants. (in case of Silico Manganese and Ferro Silicon alloy steel)
<b>Energy Conservation Measures</b>	
1.	Provide LED lights in their offices and residential areas.
1.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
1.	Restrict Gas flaring to < 1%.
1.	Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
<b>Energy Conservation Measures in case of Blast Furnace</b>	
1.	Blast Furnaces shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.
<b>Energy Conservation Measures in case of DRI Kilns (Sponge Iron)</b>	

1.	The dolochar generated shall be used for power generation.
1.	The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard.
1.	Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns.
1.	The project proponent shall provide waste heat recovery system on the DRI Kilns.
<b>Energy Conservation Measures in case of Reheating Furnace</b>	
1.	Ensure installation of regenerative type burners on all reheating furnaces
1.	Practice hot charging of slabs and billets/blooms as far as possible.
1.	The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
1.	Ensure installation of regenerative/recuperative type burners on all reheating furnaces.
<b>Environment Management</b>	
1.	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
1.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
1.	Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.
1.	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
<b>Green Belt</b>	
1.	Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
1.	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
1.	Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.
<b>Miscellaneous</b>	

1.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
1.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
1.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
1.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
1.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
1.	Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
1.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
1.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
1.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
1.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
1.	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
1.	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
1.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
1.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
1.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

1.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
1.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
<b>Noise Monitoring and Prevention</b>	
1.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
1.	Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
<b>Public Hearing and Human Health Issues</b>	
1.	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
1.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
1.	All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC. PP shall adopt nearby villages and prepare and implement a robust plan to develop them into model villages in next 10 years.
1.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained.
<b>Statutory compliance</b>	
1.	The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
1.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
<b>Waste Management</b>	
1.	Solid waste utilization: a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making. b. PP shall recycle/reuse solid waste generated in the plant as far as possible. c. Used refractories shall be recycled as far as possible.
1.	Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.



1.	Kitchen waste shall be composted or converted to biogas for further use.
1.	Used refractories shall be recycled as far as possible.
1.	100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
1.	The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <a href="https://cpcb.nic.in/technical-guidelines-3/">https://cpcb.nic.in/technical-guidelines-3/</a> . All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
1.	A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
<b>Waste Management in case of Aluminium Smelter/ Aluminium Refinery</b>	
1.	A plan for 100 % utilisation of red mud generated shall be implemented. Under the Plan, MOU with shall be signed with potential buyers including cement companies for supply of red mud.
1.	The red mud generated from the project shall be stored in the red mud pond lined with impervious clay prior to use to prevent leakage, designed as per the CPCB guidelines with proper leachate collection system. Ground water shall be monitored regularly all around the red mud disposal area and report submitted to the Regional Office of the Ministry. Proper care shall be taken to ensure no run off or seepage from the red mud disposal site to natural drainage.
<b>Waste Management in case of Sinter Plant</b>	
1.	SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
1.	Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to sinter plant and SMS.
1.	Carbon recovery plant to recover the elemental carbon present in GCP slurries for use in Sinter plant shall be installed.
<b>Water Quality Monitoring and Preservation</b>	
1.	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
1.	Water meters shall be provided at the inlet to all unit processes in the steel plants.
1.	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
1.	The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs

	recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
1.	Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
1.	All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
1.	The proposed project shall be designed as Zero Liquid Discharge Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
1.	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
1.	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
1.	Tyre washing facilities shall be provided at the entrance of the plant gates.
<b>Water Quality Monitoring and Preservation in case of Alluminium Shelter</b>	
1.	Reduce water consumption in bauxite beneficiation and alumina refinery by concentrating the solids in the tailings.
<b>Water Quality Monitoring and Preservation in case of Rolling Mills</b>	
1.	The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time. (in case of rolling mills)
1.	Cold Rolling Mill (CRM), color coating and galvanizing plants shall have CETP to treat and recycle the treated water from CRM complex. Sludge generated at CRM ETP shall be sent to TSDF. (in case of cold rolling mills)

### 3.5. Agenda Item No 5:

#### 3.5.1. Details of the proposal

<b>Proposed expansion project of the existing DRI Plant (2x100 TPD) by installing 2x600 TPD DRI Plant, 1x1.4 MTPA Iron Ore Beneficiation Plant, 1x0.85 MTPA Pellet Plant, 4x25T Induction Furnaces with matching LRF &amp; CCM, 6,60,000 TPA Rolling Mills with 40 TPH Reheating Furnace, 4x16 MVA Ferro Alloy Plant with matching Sintering and 20 TPH Chrome Ore Briquetting Plant, 2x25T Electric Arc Furnaces and 45 MW Captive Power Plant (41 MW WHRB &amp; 4 MW AFBC) by CIC STEELS PRIVATE LIMITED located at BANKURA, WEST BENGAL</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
IA/WB/IND1/434356/2023	IA-J-11011/207/2022-IA-II(IND-I)	08/11/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

#### 3.5.2. Project Salient Features



सत्यमेव जयते

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**IA Division**  
**(Industrial Projects - 1)**

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**Minutes of AGENDA FOR 51st EXPERT APPRAISAL COMMITTEE**  
**(INDUSTRY-1 SECTOR) MEETING TO BE HELD DURING JANUARY 2nd - 4th , 2024 meeting Industrial Projects - 1 held from 02/01/2024 to 04/01/2024**      **Date: 13/01/2024**

<b>MoM ID:</b>	EC/MOM/EAC/818679/12/2023		
<b>Agenda ID:</b>	EC/AGENDA/EAC/818679/12/2023		
<b>Meeting Venue:</b>	N/A		
<b>Meeting Mode:</b>	Virtual		
<b>Date &amp; Time:</b>			
	04/01/2024	10:30 AM	06:30 PM
	02/01/2024	10:30 AM	06:30 PM
	03/01/2024	10:30 AM	06:30 PM

### 1. Opening remarks

(i) Opening Remarks by the Chairman, EAC Shri. Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations. Shri Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal. The EAC has also appreciated various decision tools available in Parivesh Portal. . ----- \*\*\*\*\*----- Note - Due to Editor issue, Final Approved Minutes of the EAC is enclosed herewith in PDF as a ANNEXURE]. Please refer this document and Treat as approved Minutes of the EAC [Industry 1 Sector].

### 2. Confirmation of the minutes of previous meeting

Confirmation of the Minutes of the 50th meeting of the EAC for Industry-I sector held on 13th – 15th December, 2023 at MoEF&CC through Video Conferencing. The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its 50th meeting of the EAC for Industry-I sector held on 13th – 15th December, 2023 conducted through Video Conferencing Mode, and noted that there is no modifications/factual correction reported by the PP, in the minutes of the 49th EAC meeting for the project/activities.

### 3. Details of proposals considered by the committee

**Day 1 -02/01/2024**

#### 3.1. Agenda Item No 1:

1.	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
1.	The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
1.	Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
1.	All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
1.	The proposed project shall be designed as Zero Liquid Discharge Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
1.	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
1.	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
1.	Tyre washing facilities shall be provided at the entrance of the plant gates.
<b>Water Quality Monitoring and Preservation in case of Alluminium Shelter</b>	
1.	Reduce water consumption in bauxite beneficiation and alumina refinery by concentrating the solids in the tailings.
<b>Water Quality Monitoring and Preservation in case of Rolling Mills</b>	
1.	The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time. (in case of rolling mills)
1.	Cold Rolling Mill (CRM), color coating and galvanizing plants shall have CETP to treat and recycle the treated water from CRM complex. Sludge generated at CRM ETP shall be sent to TSDF. (in case of cold rolling mills)

**3.7. Agenda Item No 7:**

**3.7.1. Details of the proposal**

<b>Greenfield Project For Installation Of Iron Ore Beneficiation Plant- 1.5 MTPA Throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA And Producer Gas Plant – 27,000 Nm3/hr Located At Village - Kapanda, Tehsil – Lahunipara, Dist. - Sundergarh, Odisha By M/s KAI International Private Limited by KAI INTERNATIONAL PRIVATE LIMITED located at SUNDARGARH,ODISHA</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
<a href="#">IA/OR/IND1/452282/2023</a>	IA-J-11011/59/2021-IA-II(IND-I)	14/11/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

### 3.7.2. Project Salient Features

[Proposal No. IA/OR/IND1/452282/2023; File No. IA-J-11011/59/2021-IA-II(IND-I)]

[Consultant: Visiontek Consultancy Services Pvt. Ltd.; Valid upto 16.12.2023]

- 1.
2. M/s. KAI International Private Limited has made an online application vide proposal no. IA/OR/IND1/452282/2023 dated 14.11.2023 along with copy of EIA/EMP report, Forms (Part A, B and C) seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous), and 2(b) Mineral Beneficiation under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

1. Name of the EIA consultant: M/s. Visiontek Consultancy Services Pvt Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/21-24/SA 0215; valid upto 16.12.2024, as on January 3, 2024].

#### Details submitted by Project proponent

1. The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
21.10.2021	48th meeting of REAC held on 11-12th November, 2021	Terms of Reference	29.11.2021	28.11.2025

1. The project of M/s KAI International Private Limited, located at Village - Kapanda, Tehsil - Lahunipara, District Sundergarh, Odisha is for setting up of a greenfield project for installation of Iron Ore Beneficiation Plant- 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant - 1.2 MTPA and Producer Gas Plant - 27,000 Nm<sup>3</sup>/hr.

1. Environmental Site Settings:

Sr. No.	Particulars	Details	Remarks
1.	Total land	Total land required for project - 19.32 ha. (47.74 Ac) of IDCO Land.	Land for proposed project 19.32 Ha. (47.74 Acre) out of total allotted land of 47.348 Ha (117 Acres). Land use: Industrial Land allotted by IDCO
2.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Acquired Land: 19.32 ha. (47.74 Acre) Total Land is under possession of KAI International Pvt. Ltd.	Land Agreement made between IDCO & KIPL as per land allotment letter no. IDCO:HO:P&A:LAE:7751/2019 dtd. 06.08.2021.
3.	Existence of habitation & involvement of R&R, if any.	Project Site: There is no existence of habitants identified within the Project site. Study Area:	R&R is not applicable.

Sr. No.	Particulars	Details	Remarks																		
		<table border="1"> <thead> <tr> <th data-bbox="611 237 703 376">Habitation</th> <th data-bbox="703 237 796 376">Distance</th> <th data-bbox="796 237 888 376">Direction</th> </tr> </thead> <tbody> <tr> <td data-bbox="611 376 703 512">Dal dali Sai</td> <td data-bbox="703 376 796 512">0.5 Km</td> <td data-bbox="796 376 888 512">SW</td> </tr> <tr> <td data-bbox="611 512 703 620">Nua gan</td> <td data-bbox="703 512 796 620">1.3</td> <td data-bbox="796 512 888 620">S</td> </tr> <tr> <td data-bbox="611 620 703 757">Kap and a</td> <td data-bbox="703 620 796 757">1.5</td> <td data-bbox="796 620 888 757">SW</td> </tr> <tr> <td data-bbox="611 757 703 893">Tika yatp ali</td> <td data-bbox="703 757 796 893">2.8</td> <td data-bbox="796 757 888 893">NN E</td> </tr> <tr> <td data-bbox="611 893 703 1030">Tala bah ali</td> <td data-bbox="703 893 796 1030">2.9</td> <td data-bbox="796 893 888 1030">E</td> </tr> </tbody> </table>	Habitation	Distance	Direction	Dal dali Sai	0.5 Km	SW	Nua gan	1.3	S	Kap and a	1.5	SW	Tika yatp ali	2.8	NN E	Tala bah ali	2.9	E	
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5.	Elevation of the project site	193 m to 252m AMSL	HFL of Brahmani River is 147.660 m AMSL certified from Central Water Commission Mahanadi & Eastern River Organization, Bhubaneswar vide letter no. TD/905/CE/VI/202/257(H), dated 03.02.22																								
6.	Involvement of Forest land if any	There is no forest land involved within the plant boundary.	As per joint field verification conducted on 08.02.2023 by Forest and revenue dept. officials, along with DFO letter vide Memo No. 8447/4F (Misc.) (PC-1), dtd. 12.09.2023, entire land is non-f																								

Sr. No.	Particulars	Details	Remarks
			orest land of kissam patit.
7.	Water body exists within the project site as well as study area	<b>Study Area:</b> Brahmani River- 1.6 Km (W) Amrurhi Nala- 3.1 Km (NNE) Katangamunda Nala- 3.4 Km (NW) Rukura River- 4.3 Km (S)	-
8.	Existence of ESZ /ESA /national park/ wildlife sanctuary / biosphere reserve/ tiger/ elephant reserve etc. if any within the study area	No ESZ /ESA /national park/ wildlife sanctuary within 10 km radius. <b>Protected Forest (PF):</b> Samaradari Juniani PF (E)- 0.41 Km <b>Reserve Forest (RF):</b> <ul style="list-style-type: none"> <li>• Kukia R.F*- 0.12 Km (NW)</li> <li>• Dhenkiam R.F- 2.6 Km (W)</li> <li>• Nalghati Rajabasa R.F- 3.3 Km (SW)</li> <li>• Dhenkiam Block R.F- 3.7 Km (NW)</li> <li>• Bhagoth R.F- 6.6 Km (SSW)</li> <li>• Dhanaghar Extension R.F- 6.9 Km (NNE)</li> <li>• Gurunida R.F- 7.9 Km (SW)</li> </ul>	-

1. The unit configuration and capacity of proposed project is given as below:

Sl.No.	Plant Equipment/ Facility	Proposed Units	
		Configuration	Capacity
1	Beneficiation	1 X 1.5 MTPA	1.5 MTPA (throughput) 1.16 MTPA (High grade Ore)
2	Pelletization	2 X 0.6 MTPA	1.2 MTPA
3	Producer Gas Plant	6(5W+1S) x 4,500 Nm <sup>3</sup> /hr	27,000 Nm <sup>3</sup> /hr

1. The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

Sr. No	Raw material	Quantity required	Source	Distance from site	Mode of Transportation
1.	Iron Ore Finnes	15,00,000 TPA	KJS Ahluwalia, Guali/ Seven Hills Minerals, Barbil/ GM Iron & Sttel Company Ltd, Mayurbhanj (Iron Ore Trader)	12 to 58 km	By Road
2.	High grade	11,60,000 TPA	From In-house Beneficiation Plant	In-hous	Conve

Sr. No	Raw material	Quantity required	Source	Distance from site	Mode of Transportation
	Iron ore Fines			e	By Road
3.	High grade Iron ore Fines	1,40,000 TPA	JSW Steel Ltd., Barbil/ M/s. T. P. Mohanty/ Indrani Patnaik, Rourkela	58 km	By Road
4.	Bentonite	13,063 TPA	Rourkela	41 km	By Road
5.	Lime Stone	13,063 TPA	Khatkurbahal limestone mine & other mines by E-auction	64 km	By Road
6.	Coke	3,575 TPA	Rourkela	41 km	By Road
7.	LDO	2,400 KLA	Domestic Market	40 km	By Road
8.	Coal	95,513 TPA (PGP Coal- 70713 TPA & PCI Coal- 24800 TPA)	Open Auction MCL, Odisha & ECL/ Agarwal Coal Corporation Pvt. Ltd. (Coal Trader)	106 km	By Road

1. Proposed Water requirement is 1180 m<sup>3</sup>/day, to be sourced from Brahmani River and allocation for drawl of 0.50 Cusec (1223.287 m<sup>3</sup>/day) surface water is obtained from Department of Water Resources vide Lt. No. WS-IWS-781/22-2024 dated 21.01.2023. No Ground water will be used for this project.

1. Proposed Power requirement of 12.0 MW will be met from Western Electricity Supply Company of Orissa (WESCO) GRID at Purunapani Substation. Permission for 12 MW will be taken during CTE period. Further DG set of 1 Nos. X 750 KVA will be kept to meet the emergency power requirement.

#### 1. Baseline Environmental Studies:

Period	October to December 2021
AAQ parameters at 8 locations (min. & Max.)	<ul style="list-style-type: none"> <li>PM10= 32.4 to 81.3 g/m<sup>3</sup></li> <li>PM2.5= 17.8 to 44.2 g/m<sup>3</sup></li> <li>SO<sub>2</sub>= BDL (&lt;4) to 14.2 g/m<sup>3</sup></li> <li>NO<sub>x</sub>= 9.0 to 25.2 g/m<sup>3</sup></li> <li>CO= 0.12 to 0.51 mg/m<sup>3</sup></li> </ul>
Incremental GLC level	<ul style="list-style-type: none"> <li>PM10= Max. GLC- 2.17 g/m<sup>3</sup> from stack 800 m (N)</li> <li>PM2.5= Max. GLC- 1.46 g/m<sup>3</sup> from stack 810 m (N)</li> <li>SO<sub>2</sub>= Max. GLC- 3.72 g/m<sup>3</sup> from stack 750 m (N)</li> <li>NO<sub>x</sub>= Max. GLC- 2.07 g/m<sup>3</sup> from stack 758 m (N)</li> </ul>

	<ul style="list-style-type: none"> <li>CO= Max. GLC- 0.73 mg/m<sup>3</sup> from stack 810 m (N)</li> </ul>																																						
Ground Water quality at 8 locations	pH: 6.6 to 7.85; Total Hardness: 73 to 325 mg/l; Chlorides: 11 to 179 mg/l; Fluoride: 0.01 to 0.28 mg/l; Heavy metals such as Lead, Arsenic etc. are BDL at all the locations.																																						
Surface water quality at 8 locations	pH: 7.25 to 8.07; DO: 4.6 to 7.8 mg/l and BOD: 2.0 to 2.9 mg/l; COD from 6.1 to 8.4 mg/l																																						
Noise levels Leq (Day & Night) at 8 locations	Ambient noise reaches 41.6 to 56.9 dB(A) during day time and 36.8 to 46.9 dB(A) during night time.																																						
Traffic assessment study findings	<p>Traffic study has been conducted at 3 locations Kapanda-Fatjharan village road (Near Entry gate of project site), near intersection of Santikayatpali Road to NH-23 and at Gudhiali (Intersection of NH-23 &amp; NH 215).</p> <p>Transportation of raw material, fuel &amp; finished product will be done by road &amp; rail.</p> <p>Existing PCU details is given below-</p> <table border="1"> <thead> <tr> <th>Sl No.</th> <th>Study Location</th> <th>Details</th> <th>Volume (PCU/hr)</th> <th>*Capacity (PCU/hr)</th> <th>Existing V/C ratio</th> <th>**Level of Service (LOS)</th> </tr> </thead> <tbody> <tr> <td rowspan="2">1.</td> <td rowspan="2">Kapanda – Fatjharan village road (near Entry Gate of Project Site)</td> <td>Average Hour Load</td> <td>294</td> <td>1400</td> <td>0.21</td> <td>B</td> </tr> <tr> <td>Peak Hourly Load</td> <td>310</td> <td>1400</td> <td>0.22</td> <td>B</td> </tr> <tr> <td rowspan="2">2.</td> <td rowspan="2">Near intersection of Santikayatpali Road to NH-23</td> <td>Average Hour Load</td> <td>1642</td> <td>5400</td> <td>0.30</td> <td>B</td> </tr> <tr> <td>Peak Hourly Load</td> <td>1820</td> <td>5400</td> <td>0.33</td> <td>B</td> </tr> <tr> <td>3</td> <td>Gudihali (Intersection of NH-23 &amp; NH-215)</td> <td>Average Hour Load</td> <td>1794</td> <td>5400</td> <td>0.33</td> <td>B</td> </tr> </tbody> </table>	Sl No.	Study Location	Details	Volume (PCU/hr)	*Capacity (PCU/hr)	Existing V/C ratio	**Level of Service (LOS)	1.	Kapanda – Fatjharan village road (near Entry Gate of Project Site)	Average Hour Load	294	1400	0.21	B	Peak Hourly Load	310	1400	0.22	B	2.	Near intersection of Santikayatpali Road to NH-23	Average Hour Load	1642	5400	0.30	B	Peak Hourly Load	1820	5400	0.33	B	3	Gudihali (Intersection of NH-23 & NH-215)	Average Hour Load	1794	5400	0.33	B
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		Peak Hourly Load	2187	5400	0.40	C
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IRC 106:1990

Additional PCU load after proposed project will be 40 PCU/hr.

Sl No.	Study Location	#Volume after Proposed project (PCU/hr)	*Capacity (PCU/hr)	V/C ratio after Proposed project	**Level of Service (LOS)
1	Kapanda – Fatjhara n village road (near Entry Gate of Project Site)	350	1400	0.25	B
2	Near intersection of Santikayatpali Road to NH-23	1860	5400	0.34	B
3	Gudihali (Intersection of NH-23 & NH-215)	2227	5400	0.41	C

# Considering peak hour traffic at the three locations.

Conclusion: The level of service will remain same even after including additional traffic due to proposed project.

Flora & Fauna	Wildlife Conservation Plan has been prepared for the Schedule-I fauna like Elephant, Leopard, Sloth bear & Python etc. with a budgetary allocation of Rs. 55.871 Lakhs for 5 years and submitted to PCC F wildlife for approval vide memo no. 7846/ 4F (Misc.), dated 20.09.2022.
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1. The details of solid waste generation along with its mode of treatment/disposal is furnished as below:

Sl. No.	Facility	Type of Waste	Quantity generated (TPA)	Mode of Treatment	Disposal	Remark
<b>Solid Waste</b>						
1.	Beneficiation Plant	Tailing/Slime	3,40,000	Storage/ disposed	Dewatered and stored in slime/tailing storage area, then disposed to construction contractors for road & construction filings. And the collected water will be recycled in process. MoU has been signed with Brahmani Developers Pvt. Ltd.	-
1.	Pellet Plant	ESP Dust & Pellet Fines	45,927	Recycled	Will be recycled in pellet plant	-

Sl. No.	Facility	Type of Waste	Quantity generated (TPA)	Mode of Treatment	Disposal	Remark
2.	PGP Plant	Tar	2828	Reused/ disposed	Will be reused as fuel in the pellet plant/ Sold to Authorized Coal tar processing units MoU has been signed with UITC (India) Pvt. Ltd.	-
3.		Ash	28,286 (70713 TPA Coal X 40% ash)	-	To road construction contractors / ash blocks manufacturing MoU has been signed with Sudhir Kumar Harichandan, manufacturer of Maa Brand Fly Ash Bricks.	-
<b>Hazardous Waste</b>						
4.	Used oil	Schedule-I Cat. 5.1	1.5 KLPA	Recycling/Re-processes	Stored and disposed to Authorized recyclers as per MoU has been signed with UITC (India) Pvt. Ltd.	-
5.	Oily Sludge	Cat. 4.1	0.25 KLP A	Re-processes/ Incineration	Stored and disposed to Authorized recyclers/CH WTSDF as per norms.	-
6.	The residue of the oil Storage tank	Cat. 5.2		Re-processes/ Incineration		-
7.	Phenolic Water from PGP	Cat. 19.1	6.42 TPA	Recycling/Re-processes	Dedicated system will be provided to reuse waste water in PGP and sprinkling in Pellet plant cooler section.	-

1. Public Consultation:

Details of advertisement given	Newspapers– The Dharitri (Local Odiya newspaper) and The Times of India on 22.04.2022.
Date of public consultation	24.05.2022
Venue	Village Bad-Purnapani, Football Playground Block- Lahunipada, Sundargarh District, Odisha
Presiding Officer	Sub-Collector, Bonai Sub Division, Sundargarh
Major issues raised	Employment, Health & Ambulance, Plantation, Peripheral Development, Road Construction

**Action plan as per MoEF&CC O.M. dated 30/09/2020**

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1st Year	2nd Year	3rd Year	
<b>A</b>	<b>Education</b>						
1	High School Transformational Project (smart class, science lab, etc.) partnering with Govt. of Odisha flagship project under Mo School Abhiyaan or Madhyamik Shiksha Abhiyan	Each School Shall be provided with the following-  1. 8 nos. of Computers with Table & Chair @ Rs. 50,000/- 2. 2 nos. of AC with inverters @ Rs. 60,000/-  The 3 schools are-  1. Panchayat High School, Kapanda 2. Upper Graded Primary School, Kapanda 3. Upper Primary School, Tikayatpali	3 School	Rs. 5.2 (At Panchayat High School, Kapanda)	Rs. 5.2 (At Upper Graded Primary School, Kapanda)	Rs. 5.2 (Upper Primary School, Tikayatpali)	Rs. 15.6
2	Retrofitting of Classrooms and Digital Classroom	Each year, 2 additional classrooms are proposed for retrofitting in Govt. Primary school with furniture's (1 nos. of Digital Classroom with Projector, digital interactive whiteboard systems, and its teaching software building blocks for digitally connected classroom and facilities @ Rs. 1,15,000/-	3 Schools	Rs. 2.3 (Panchayat High school, Kapanda)	Rs. 2.3 (At Govt. Primary School, Samardari, village-Tibupada)	Rs. 2.3 (At Gudhiali High School, Village- Rajamunda)	Rs. 6.9
3	Improvement in basic amenities & teaching learning materials in Anganwadi center (AWC)	Each AWC shall be provided with -  1. Abacus with Teaching Learning Material and Furniture @ Rs.40,000/ 2. Painiting and infrastructure Development with Drinking Water facility or Toilet facility and Utensils @ Rs. 40,000/- The List of AWCs are Kapanda-I, Kapanda-I I, Darjing, Gaudiniposh-I Gaudiniposh-II & Thiaberna. 3. Teaching materials @ 45,000 to each AWC in 3rd year.	6 AWCs	Rs. 1.6 (AWCs in Kapanda- I & Kapanda- I I)	Rs. 1.6 (AWCs in Darjing & Gaudiniposh- I)	2.5 (AWCs in Gaudiniposh- II & Thiaberna)	Rs. 5.7
4	Appointment of Private Teacher	Teachers in 4 Schools (2 Primary & 2 High school)	2 Primary	Rs. 3.4 (2 Primary)	Rs. 1.7 ( Panchayat)	Rs. 1.7 (Gudhiali)	Rs. 6.8

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1st Year	2nd Year	3rd Year	
	ers in Schools		ry & 2 High school	School in Kapanda & Tikayatpali)	at high school)	High school	
5	School Bus	2 School Bus for Panchayat High School & Tikayatpali Primary School. However, District Education Officer shall be consulted for finalizing the School.	3 School Bus	Rs. 8.1 Gudhiali High School	Rs. 8.1 Panchayat High School	Rs. 8.1 Tikayatpali Primary School	Rs. 24.3
	<b>Sub Total (Education)</b>			<b>20.6</b>	<b>18.9</b>	<b>19.8</b>	<b>Rs. 59.3</b>
<b>B</b>	<b>Health</b>						
1	Ambulance	1 Ambulance serving the peripheral villages to be positioned at KAI Plant and 2 Ambulance at Kapanda GP & Nuwagan GP respectively.	3 Nos.	Rs.20.3	Rs.20.3	Rs. 20.3	Rs. 60.9
2	Health camp	2 Health Camps per year with a focus on Kapanda, Fatajharan, Tikayatpali,	6 Health Camps	Rs. 2.1 2 Health Camps Under Kapanda G.P,	Rs. 2.1 2 Health Camps Under Fatajharan GP.	Rs. 2.2 2 Health Camps Under Tikayatpali G.P	Rs. 6.4
3	Setting-up a Dispensary	Setting up a Dispensary serving Plant workers and local Community	3 Nos.	Rs. 29.1 Nearby Kapanda Village area	Rs. 29.1 Nearby Nuwagan Village area	Rs. 29.1 Nearby Tikayatpali Village area	Rs. 87.3
	<b>Sub Total (Health)</b>			<b>51.5</b>	<b>51.5</b>	<b>51.6</b>	<b>Rs. 154.6</b>
<b>C</b>	<b>Drinking Water</b>						
1.	Purified Drinking Water Facility at Public Places	In total 3 nos of Purified Drinking Water shall be installed at strategic public locations. Each Facility shall have a purifier machine. The locations are Kapanda Village, Fatajharan Village, Tikayatpali Village, Nuwagan & Talbahali. This location may change considering the number of	5 Nos	Rs. 8.9 (Kapanda & Fatajharan Village)	Rs. 8.9 (Tikayatpali & Nuwagan Village)	Rs. 4.5 (Talbahali Village)	Rs. 22.3

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1st Year	2nd Year	3rd Year	
		f floating population.					
2.	Installation of new Bore well & Hand Pump with sintex tank	In total 6 nos. of Hand pumps shall be installed at locations are Kapanda Village, Fatajharan Village, Tikayatpali Village, Nuwagan & Talbahali. This location may change considering the number of floating population.	5 villages	Rs. 2.9 (Kapanda & Fatajharan Village)	Rs. 2.9 (Tikayatpali & Nuwagan Village)	Rs. 1.4 (Talbahali Village)	Rs. 7.2
	<b>Sub Total (Drinking Water)</b>			<b>11.8</b>	<b>11.8</b>	<b>5.9</b>	<b>29.5</b>
<b>D</b>	<b>Environment</b>						
1	Rain Water Harvesting in Govt. Schools and Govt. Institutions	Rain Water Harvesting shall be taken-up in 30 schools/Govt Offices/Govt Institutions @ Rs. 28,000/-	30 Schools/Institutions/Offices	Rs. 2.8 (10 Nos of schools/Govt Offices/Govt Institutions)	Rs.2.8 (10 Nos of schools/Govt Offices/Govt Institutions)	Rs. 2.8 (10 Nos of schools/Govt Offices/Govt Institutions)	Rs. 8.4
2	Plantation/Afforestation Drive (including sampling and protection like tree guard etc)	30 Schools or Govt. offices or Govt. Institution shall be covered within 3 years @80 trees in each school (Rs. 300/ trees)	30 Schools/Institutions/Offices	Rs. 2.4 (10 Nos of schools/Govt Offices/Govt Institutions)	2.4 (10 Nos of schools/Govt Offices/Govt Institutions)	2.4 (10 Nos of schools/Govt Offices/Govt Institutions)	Rs. 7.2
3.	Garbage collection from villages and suitable disposal arrangement	Under Bharat Swachata Abhiyan 3 villages near plant locality & 3 schools provided plastic Dustbin @ Rs. 5000/- and Steel dumpster Garbage Container @ Rs. 55,000/-	3 Villages & 3 Schools	Rs. 0.8 (4 plastic dustbin & 1 dumpster Garbage container in Kapanda Village. 1 Plastic dustbin in Primary School in Kapanda)	Rs. 0.8 (4 plastic dustbin & 1 dumpster Garbage container in Nuwagan Village. 1 Plastic dustbin in Panchayat high school)	Rs. 1.0 (4 plastic dustbin & 1 dumpster Garbage container in Tikayatpali Village. 1 Plastic dustbin in Tikayatpali Primary school)	Rs. 2.6
	<b>Sub Total (Environment)</b>			<b>Rs. 6.0</b>	<b>Rs. 6.0</b>	<b>Rs. 6.2</b>	<b>Rs. 18.2</b>

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1st Year	2nd Year	3rd Year	
<b>E</b>	<b>Livelihood</b>						
1	Promotion of Income Generation Activities-Tailoring & embroidery etc. & Provision of different skills of women members of SHG along with market linkage	150 interested women beneficiaries within 10 SHG members of neighbouring GP shall be trained within 2 years i.e. 5 Group with 10 member in each group shall be trained every year	150 Women	Rs. 14.1 (50 Nos. of Under Nuwagan G. P)	Rs. 14.1 (50 Nos. of Under Kapanda G. P)	Rs. 14.1 (50 Nos. Under Tikayatpali G.P)	Rs. 42.3
2	Farmers input support for improving the yield for better return	200 interested and selective farmers shall be provided with inputs for 3 years	200 Farmers	Rs. 11.7	Rs. 11.7	Rs. 11.8	Rs. 35.2
3	Initiatives for promotion of Millet through farmers along with market support.	Creating Millet hub for collection & Marketing	3 Nos.	15 (Kapanda Village)	15 (Nuwagan Village)	15 (Fatajharan Village)	Rs. 45
	<b>Sub Total (Livelihood)</b>			<b>Rs. 17.8</b>	<b>Rs. 17.8</b>	<b>Rs. 17.9</b>	<b>Rs. 122.5</b>
<b>F</b>	<b>Infrastructure</b>						
1	Community Centre /youth club house	Amenities in Community Centre & Yoga teacher deployment in Community Centre	3 Nos.	25 (Kapanda Village)	25 (Nuwagan Village)	25 (Fatajharan Village)	Rs. 75
2	Village Solar Street Lights	Solar Streetlights at nearby villages @ 100 Street lights/ Year	300 Solar Streetlights	Rs. 20.3	Rs. 20.3	Rs. 20.3	Rs. 60.9
	<b>Sub Total (Infrastructure)</b>			<b>Rs.31.6</b>	<b>Rs.31.6</b>	<b>Rs.31.6</b>	<b>Rs. 135.9</b>
	<b>GRAND TOTAL</b>			<b>Rs. 139.4</b>	<b>Rs. 137.7</b>	<b>Rs. 132.8</b>	<b>Rs. 520 Lakhs (Rs.)</b>

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1st Year	2nd Year	3rd Year	
							5.20 Crore

1. Proposed capital cost of project is Rs. 341.72 Crores. The capital cost for environmental protection measures for Physical components (air, water, noise, occupational health, Greenbelt, Environment monitoring & Risk management) is proposed as Rs. 19.46 Crores. The annual recurring cost towards the environmental protection measures for Physical components is proposed as Rs. 1.41 Crore/ year. However, total cost for overall environment protection measures is proposed as 25.47 Crore [Physical Component 19.46 Crore, PH compliance 5.20 Crore, Wildlife Conservation measures 0.55871 Crores (say 0.56 Crore) & Forest Patch Conservation measures 0.2525184 Crore (0.25 Crore)]. The employment generation from the proposed project is 500 (Direct: 280 Nos. & contractual: 220 Nos.; Preference will be given to local Public). The details of cost for environmental protection measures is as follows:

S. No	Unit	Detail	Capital Cost (Rs. In Crore)	Operating Cost (Rs. In Crore)	Maintenance Cost (Rs. In Crore)	Total Recurring Cost (Rs. In Crore)
1.	Waste Water Management	ETP + STP and maintenance	2.9	0.09	0.01	0.1
2.	Air Pollution Management	2 Nos. of ESP, 9 Nos. of Bag filters, Dry Fog system & Water sprinklers and its maintenance	10.65	0.25	0.15	0.4
3.	Noise Pollution Management	Acoustic Enclosure for DG Set, maintenance for instruments & provision of PPE to Employees etc.	1.2	0.06	0.04	0.1
4.	Env. Monitoring	AAQ, Stacks, Water, Noise, Soil	0.70	0.36	0.21	0.57
5.	EMS & Disaster Management	Fire Extinguishers & Hydrant, DMP, Safety Measures	1.3	0.06	0.04	0.10
6.	Green Belt Development	Plantation & Its Maintenance	1.21	0.03	0.01	0.04
7.	Occupational Health	Medical Health checkup, PPE, Treatment facilities	1.5	0.07	0.03	0.1
	<b>Total EMP Budget</b>		<b>19.46</b>	<b>0.92</b>	<b>0.49</b>	<b>1.41</b>
8.	Addressal of Public Consultation Concerns	5.20 Crore (For Three Years)				

9.	Wildlife Conservation Measures	0.56 Crore (For Five Years)
10.	Forest Patch Conservation Measures	0.25 Crore (For Five Years)
	<b>Grand Total</b>	<b>25.47 Crore</b>
	Details of adoption of villages if any	Peripheral development as above (Kapanda & Tikayatpali)

1. There are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Remaining trees available in the project site are 2472 nos. Budget earmarked for plantation of trees over an area of 8.78 Ha. are Rs.68.17 Lakhs. Against tree felling of 1500 trees, Compensatory afforestation will be done in the ratio of 1:10 i.e. 15000 number in consultation with the State Forest Department. Budget for Compensatory afforestation is Rs. 52.50 Lakhs. Hence total budget for green belt development will be Rs. 120.67 Lakhs (say 121 Lakhs) The greenbelt and plantation area will be 8.78 ha (21.7 acres) i.e. 45.4% of the total plant area of 19.32 ha. (47.74 acres). Local species like Neem, Kusum, Karanja, Mango, Palas etc. will be preferred for plantation.

1. A litigation bearing Original Application No. 94/2021/EZ was filed by applicant (Mr. Chittaranjan Mahanta & Others) at Honourable NGT, Interim Orders were issued by Hon'ble NGT on 08.10.2021 & on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneswar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months.

**1. Details of EDS submission by the project proponent:**

Sl. No.	Details of EDS	Reply to PP
1.	On perusal of the kml file, it is observed that some part of the proposed project land is falling under the forest land. However, PP has furnished that there is no involvement of forest land. PP shall submit the NOC from the State Forest Department that the proposed project site (all the coordinate points of the project site shall be mentioned) do not involve any forest land. Hiding the information is not a good practice from the PP/Consultant.	We have provided all requisite details along with forests present nearby. There is no involvement of forest land in the project site evidenced in land document and affidavit filed on NGT by Mr Jashabanta Sethi (DFO, Rourkela Forest Division) mentioning no involvement of forest land (in page no 6 last para & in page no 7 first para.  We are taking due care providing the facts, without hiding the information.
2.	PP has reported that there is a litigation pending before Hon'ble NGT. PP shall submit the summary	A litigation bearing Original Application No. 94/2021/EZ was filed by applicant (Mr. Chittaranjan Mahanta & Others) at Honourable NGT, Interim Orders wa

Sl. No.	Details of EDS	Reply to PP
		<p>s issued by NGT on 08.10.2021 &amp; on 07.02.2023 for stay of EC process.</p> <p>Then Filed Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&amp;CC (not below the rank of ADG), Integrated Regional Officer of MoEF&amp;CC, Bhubaneswar, PCCF (H oFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023.</p> <p>Pursuance of the Joint committee visit report and as per the final NGT order dated 22.08.2023, the above case was disposed and it has been directed to MoEF&amp;CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months.</p>
3.	<p>Uploaded copy of ToR is not in readable condition. Kindly upload legible copy of the ToR in the form.</p>	<p>The legible copy of ToR is furnished and also the same copy is uploaded in respective section of the Parivesh Portal as well.</p>
4.	<p>The maximum value of PM10 and PM2.5 are recorded high in the buffer zone. PP shall submit the reason along with the mitigation measures.</p>	<p>At few locations the PM2.5&amp; PM10 are observed to be high; for which reasons/justifications for the reported values along with the mitigation measures are elaborated and provided.</p>
5.	<p>Uploaded copy of Wildlife Conservation Plan is not in readable condition. Kindly upload legible copy of the Wildlife Conservation Plan in the form.</p>	<p>The legible copy of Wildlife Conservation Plan is attached and also the same copy is uploaded in respective section of the Parivesh Portal as well.</p> <p>Wildlife Conservation Plan has been prepared with a budget of Rs. 55.871 lakhs to be implemented in 5 years and the plan submitted to PCCF (Wildlife) vide memo no. no. 7846/4 F (Misc.), dated 20.09.2022 for approval.</p>
6.	<p>PP shall upload complete legible copy of entire PH proceedings inter-alia including advertisements given for PH, SPCB cover letter, actual proceedings, attendance sheet, written representations, &amp; the response submitted by PP, authenticated English translation of the PH proceedings if any. Action plan to address the PH issues as per MoEF&amp;CC OM dated 30.09.2020 with timelines and year wise targets shall also be submitted.</p>	<p>The legible copy of entire PH proceedings inter-alia including advertisements given for PH, SPCB cover letter, actual proceedings, attendance sheet, written representations, &amp; the response submitted by PP, authenticated English translation of the PH proceedings and also the same copy is uploaded in respective section of the Parivesh Portal as well.</p>
7.	<p>PP has not uploaded any of the additional documents pertaining to the project such as Toposheet, Project Presentation etc. PP shall revise the complete application in conformity to Ministry's requirement and resubmit the application.</p>	<p>Additional Documents such as Toposheet, Project Presentation etc. are uploaded in respective section of the Parivesh Portal.</p>

Sl. No.	Details of EDS	Reply to PP
8.	Details of Land, its possession and land conversion need to be submitted along with documentary proof.	Details of Land, its possession and land conversion are attached & also the same copy is uploaded in respective section of the Parivesh Portal as well.
9.	It is mentioned that the processing of EC proposal, in the ministry, is through Parivesh Portal Only, therefore providing the requisite information/documents shall be in compliance as per Form & accordingly the PP/Consultant are kindly requested to revise the application in the form along with EIA/EMP report and resubmit the same. The EIA/EMP report shall match with the information as filled in form for further appraisal by the EAC. It is also mentioned that after acceptance the proposal EIA/EMP report/Form cannot be revised. Therefore, PP/Consultant is requested to kindly do needful.	The requisite information has been updated in the concerned sections of the Parivesh portal. Also, the revised EIA/EMP report incorporating the details of Hon'ble NGT orders and its compliance has been uploaded on the parivesh portal.

1. The proposal was initially considered in 49th meeting of the EAC for Industry-I sector held on 28th – 29th November, 2023. Proposal was deferred for want of additional information. The deliberations and recommendation is given as below:

#### **Deliberations by the Committee (EAC during 28th – 29th November, 2023)**

The Committee noted the following:

1. It is reported that there is a litigation bearing Original Application No. 94/2021/EZ was filed at Honourable NGT wherein Interim Orders were issued by Hon'ble NGT on 08.10.2021 & on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneswar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months. In this context, the EAC discussed the ruling of Hon'ble NGT and believes that the PP should provide an update on the extent of adherence to the Joint Committee's observations and recommendations as outlined in its report. This update should include a justification and action plan for any conditions that have not been fulfilled i.e. PP needs to submit the detailed compliances of Hon'ble NGT order and Joint Committee report.
2. The EAC took into consideration kml file on the Google Earth presented by the project proponent along with DSS of the project site shown on PARIVESH and observed that there is a habitation namely Village Daldali Sai at a distance of 0.5 km in SW and also Kukia RF is at a distance of 0.12 km from the project site. PP is required to submit a robust action plan aimed at minimizing the impact of project activities on these sensitive areas. Additionally, the PP must revisit the engineering layout plan, taking into account the presence of these sensitive areas.
3. The EAC noted that the Joint Committee in its report mentioned the possible high impact of raw material transport to the site, the existing road that connects to the National Highway (NH) needs to be strengthened and mitigate measures to be taken up. It is further noted that since the proposed Plant is surrounded by hillocks, (Electrostatic Precipitators) ESPs have to be installed and the chimney has to be designed of appropriate height and green belt plantation around the site must be taken up to mitigate air pollution. PP need to give special emphasis on these points and detailed Air pollution modelling study to understand the impact of surrounding hills on pollution dispersion. Further effect of stack height on incremental GLC needs to be established using the model. In this context, the PP needs to submit the detailed mitigation measures and plans for this issue.
4. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.
5. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and observed that PM2.5 and PM10 values are recorded already too high. PP/Consultant shall submit a stringent plan to minimise the levels of PM2.5 and PM10.
6. The PP has reported that proposed water requirement is 1180 m<sup>3</sup>/day, which is to be sourced from Brahmani

River and allocation for drawl of 0.50 Cusec (1223.287 m<sup>3</sup>/day) surface water is obtained from Department of Water Resources. It is observed that the approval granted exceeds the stipulated quantity. The PP is required to provide a copy of the Memorandum of Understanding (MOU) or agreement executed with the Department of Water Resources.

7. The PP has reported that there are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Further, remaining trees available in the project site are 2472 nos. PP shall submit the permission letter obtained from the State Forest Department in this regard.
8. The PP reported that Wildlife Conservation Plan has been prepared with a budget of Rs. 55.871 lakhs to be implemented in 5 years and the plan submitted to PCCF (Wildlife) vide memo no. no. 7846/4 F (Misc.), dated 20.09.2022 for approval. PP shall submit the status of the approval with supporting documents.
9. The EAC advised PP/Consultant to represent the case again with revised proposal presentation. In view of the same, the EAC opined that PP needs to submit the report for consideration of the proposal.
10. The EAC agreed to the request of PP/Consultant and allowed them to reappear after the revision of the application incorporating the desired information.

### Recommendations of the Committee (EAC during 28th – 29th November, 2023)

In view of the foregoing and after detailed deliberations, the committee recommended to defer the proposal to address the shortcomings enumerated at para above. The proposal may be considered after submission of the requisite information.

1. The proponent submitted the ADS reply on dated 18.12.2023 and was uploaded on PARIVESH on 18.12.2023. Point- wise reply of ADS is given as below:

Sl. No.	ADS points	Reply/ Response of PP
1.	<p>It is reported that there is a litigation bearing Original Application No. 94/2021/EZ was filed at Honourable NGT wherein Interim Orders were issued by Hon'ble NGT on 08.10.2021 &amp; on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&amp;CC (not below the rank of ADG), Integrated Regional Officer of MoEF&amp;CC, Bhubaneswar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&amp;CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months. In this context, the EAC discussed the ruling of Hon'ble NGT and believes that the PP should provide an update on the extent of adherence to the Joint Committee's observations and recommendations as outlined in its report. This update should include a justification and action plan for any conditions that have not been fulfilled i.e. PP needs to submit the detailed compliances of Hon'ble NGT order and Joint Committee report.</p>	<p>Compliance of Hon'ble NGT order (Interim &amp; Final) was submitted. The highlights include:</p> <ul style="list-style-type: none"> <li>• No further activities at site after the first interim order dtd. 08.10.2021.</li> <li>• M/s. KAI International Pvt. Ltd. has filed the counter affidavit dtd. 01.12.2021 and also exchanged with the complainant within the specified time.</li> <li>• Site visit by joint committee on dtd. 18.03.2023 and 28.04.2023 and compliance of its observations.</li> <li>• Re-submission of EC application with Final EIA and other relevant documents for consideration of grant of EC by MoEF&amp;CC.</li> </ul> <p>Compliance of observations of the Joint Committee visit report was submitted. The highlights</p>

Sl. No.	ADS points	Reply/ Response of PP
		<p>include:</p> <ul style="list-style-type: none"> <li>• Preparation and submission for approval of wild life conservation plan and forest patch conservation.</li> <li>• Provision of STP, ETP, Garland drain, Water reservoir etc. to maintain ZLD.</li> <li>• Storage and reuse of rain water to conserve use of fresh water.</li> <li>• Providing high efficiency APCDs such as ESP, Bag filters with stack height of 65m and 30 m respectively.</li> <li>• Development of greenbelt and plantation about 45.4% of the total plant area.</li> <li>• Preparation of Eco-restoration Plan in terms of Forest Patch Conservation Plan &amp; its approval.</li> <li>• Providing employment, medical/health facilities to locals</li> </ul>
2.	<p>The EAC took into consideration kml file on the Google Earth presented by the project proponent along with DSS of the project site shown on PARI VESH and observed that there is a habitation namely Village Daldali Sai at a distance of 0.5 km in SW and also Kukia RF is at a distance of 0.12 km from the project site. PP is required to submit a robust action plan aimed at minimizing the impact of project activities on these sensitive areas. Additionally, the PP must revisit the engineering layout plan, taking into account the presence of these sensitive areas.</p>	<p>The width of Greenbelt proposed in Northern, Eastern &amp; Southern part of project site are 30 m each. Width of existing greenery in western part is of 150 m width.</p> <p>Action Plan to minimize impact of plant on surrounding sensitive area by providing further a thick green barrier of at least 100 m around the project site has been prepared and detailed.</p> <p>Engineering Plant layout has been prepared considering the sensitive areas present in the surroundings. Three tier greenbelt and plantation will be developed all along the boundary of the proposed plant with 19,478 nos. of trees/Saplings.</p> <p>The total greenbelt and plantation area will be 8.78 ha (i.e. 45.4% of the total plant area of 19.32 ha.)</p> <p>Against tree felling of 1500 trees</p>

Sl. No.	ADS points	Reply/ Response of PP
		<p>es, additional compensatory afforestation will be done in the ratio of 1:10 i.e. 15000 number in consultation with the State Forest Department. For this additional budget has been proposed of Rs. 52.50 Lakhs Hence total budget for green belt development is Rs. 120.67 Lakhs. Further a green barrier of around 100 m will also be developed between the plant site and surrounding forests with tall and high canopy trees.</p> <p>Also, for conservation of surrounding forests, an Eco-restoration Plan in terms of Forest Patch Conservation Plan is also prepared with estimated budget of Rs. 25 lakhs and submitted to Office of PCCF (Wildlife) vide memo no. no. 7843/4 F (Misc.), dated 20.09.2022 for approval.</p>
3.	<p>The EAC noted that the Joint Committee in its report mentioned the possible high impact of raw material transport to the site, the existing road that connects to the National Highway (NH) needs to be strengthened and mitigation measures to be taken up. It is further noted that since the proposed Plant is surrounded by hillocks, (Electrostatic Precipitators) ESPs have to be installed and the chimney has to be designed of appropriate height and green belt plantation around the site must be taken up to mitigate air pollution. PP need to give special emphasis on these points and detailed Air pollution modelling study to understand the impact of surrounding hills on pollution dispersion. Further effect of stack height on incremental GLC needs to be established using the model. In this context, the PP needs to submit the detailed mitigation measures and plans for this issue.</p>	<p>Dispersion modelling has been carried out considering complex terrain features due to surrounding hilly areas including line and point sources. Outcome of modelling and its impact with mitigation measures were submitted. The highlights include:</p> <ul style="list-style-type: none"> <li>• Under controlled condition the resultant GLC will be within the NAAQS limits.</li> <li>• Mitigative measures like ESP, Bag filters, dust suppression system, water sprinkling and fogging will be implemented.</li> <li>• Pucca roads and covered transportation with vehicles having valid PUC will be done.</li> <li>• BS-VI standard vehicles shall be used in construction to reduce emissions.</li> <li>• Low sulphur coal &amp; Fuel oil will be used to reduce SO<sub>2</sub> content in the flue gas.</li> </ul>

Sl. No.	ADS points	Reply/ Response of PP
		<ul style="list-style-type: none"> <li>• Efficiency of air pollution controls devices will be monitored periodically to control the emissions.</li> <li>• Tall &amp; high canopy trees will be planted inside &amp; outside project boundary with due permission from district administration &amp; Forest Dept.</li> </ul>
4.	<p>The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.</p>	<p>Revised Budgetary action plan as per observations of EAC for the Public Hearing issues are prepared and enclosed. Additional activities like "Promotion of Income Generation Activities, Initiatives for promotion of Millet through farmers along with market support, Amenities in Community Centre &amp; Yoga teacher deployment in Community Centre etc." have been incorporated and budget increased from Rs 409.9 Lakhs (1.2 % of project cost) to Rs. 520 Lakhs (1.5 % of project cost).</p>
5.	<p>The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and observed that PM2.5 and PM10 values are recorded already too high. PP/Consultant shall submit a stringent plan to minimize the levels of PM2.5 and PM10.</p>	<p>The highest value observed near to Rajamunda Village (AAQ-8) which is close to Rajamunda Chowk. Due to heavy transportation activities &amp; presence of Industrial cluster in the area PM2.5 and PM10 was recorded slightly high in this region. This location is 4.6 Km (ESE) from project site. Justification and plan to minimize the levels of PM2.5 and PM10 were submitted.</p> <ul style="list-style-type: none"> <li>• Mitigative measures like ESP, Bag filters, dust suppression system, water sprinkling and fogging will be implemented.</li> <li>• Pucca roads and covered transportation with vehicles having valid PUC will be done.</li> <li>• Washed coal will be used to reduce the ash content.</li> </ul>

Sl. No.	ADS points	Reply/ Response of PP
		<p>ent in the Coal, so that the emitted flue gas will contain less particulate matters.</p> <ul style="list-style-type: none"> <li>• Water sprinkling will be carried out very frequently at all the internal roads &amp; adjoining roads of the plant site.</li> <li>• Wind breaking wall will be provided near crushing &amp; grinding sections to control spreading of dust to outside.</li> </ul>
6.	<p>The PP has reported that proposed water requirement is 1180 m<sup>3</sup>/day, which is to be sourced from Brahmani River and allocation for drawl of 0.50 Cusec (1223.287 m<sup>3</sup>/day) Surface water is obtained from Department of Water Resources. It is observed that the approval granted exceeds the stipulated quantity. The PP is required to provide a copy of the Memorandum of Understanding (MOU) or agreement executed with the Department of Water Resources.</p>	<p>Proposed water requirement is 1180 m<sup>3</sup>/day. For which, allocation for drawl of 0.50 Cusec (1223.287 m<sup>3</sup>/day) surface water from Department of Water Resources has been obtained vide letter No. WS-IWS-781/22-2024 dated 21.01.2023.</p> <p>As per the State Govt. procedure, agreement with the Water Resource Dept. will be undertaken during processing of Consent to Establish &amp; Consent to Operate from State Pollution Control Board prior to commissioning of project. In no case the water withdrawal will exceed the quantity of 1180 m<sup>3</sup>/day.</p>
7.	<p>The PP has reported that there are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Further, remaining trees available in the project site are 2472 nos. PP shall submit the permission letter obtained from the State Forest Department in this regard.</p>	<p>1500 trees have been felled after obtaining necessary permission from DFO cum Wildlife Warden, Rourkela Forest Division, Sundargarh, Odisha vide letter no. 5838/3F(Lease), dated 20.09.2021. Copy of the letter is enclosed. Compensatory plantation of 15000 tree/ saplings will be done against the tree felling done by the company. A budget of Rs. 0.25 Crore has been planned for the same.</p>
8.	<p>The PP reported that Wildlife Conservation Plan has been prepared with a budget of Rs. 55.871 lakhs to be implemented in 5 years and the plan submitted to PCCF (Wildlife) vide memo no. no. 7846/4 F (Misc.), dated 20.09.2022 for approval. PP shall submit the status of the approval with supporting documents.</p>	<p>Wildlife Conservation Plan was submitted to PCCF (Wildlife) vide memo no. no. 7846/4 F (Misc.), dated 20.09.2022 for approval. Copy of letter was submitted.</p> <p>As per the present status, approval of the same is under consid</p>

Sl. No.	ADS points	Reply/ Response of PP
		eration at the office of PCCF and an undertaking has been submitted by KIPL to submit the copy of approval letter of Conservation Plan to MoEF&CC.
9.	The EAC advised PP/Consultant to represent the case again with revised proposal presentation. In view of the same, the EAC opined that PP needs to submit the report for consideration of the proposal.	Agreed and it is resubmitted for presentation of the same.
10.	The EAC agreed to the request of PP/Consultant and allowed them to reappear after the revision of the application incorporating the desired information.	Application is resubmitted incorporating the desired information for presentation of the same.

1. Based on the above submission of PP, the proposal is re-considered during 51st meeting of the EAC for Industry-I sector held on 2nd – 4th January, 2024. The deliberations and recommendations of EAC are as follows:

#### Written submission by the PP:

1. During the meeting, based on the deliberations made by the EAC, the project proponent vide letter dated 04.01.2024 through email dated 04.01.2024 submitted the reply to the complaint received by the Ministry related to the project as follows:

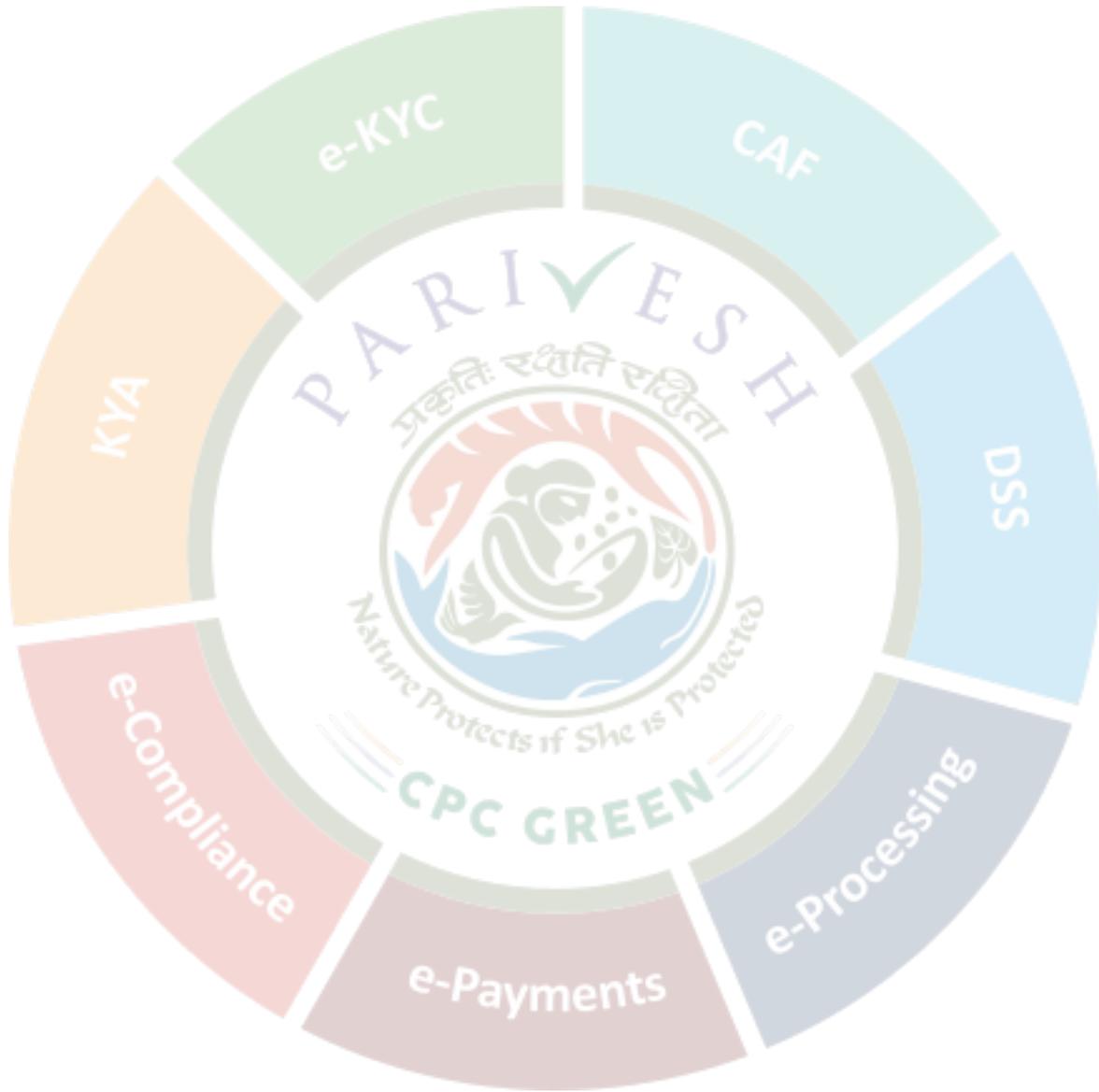
Sl. No.	Raised Points	Compliance
Para-1	We, the local residents of Pattajharan and Badbahal, recently noticed that, the project proponent has deliberately omitted our village in various submissions such as PFR, Form 1, TOR application, and all documentation in the PARIBESH website submitted under CAF, Part A, and Part B, all aimed at obtaining environmental clearance (EC). Due to their false submission, The EAC took into consideration kml file on the Google Earth presented by the project proponent along with DSS of the project site shown on PARIVESH and observed that there is a habitation namely Village Daldali Sai at a distance of 0.5 km in SW. These communities have been residing in the area since ancient times.	Village Daldali Sai is mentioned in EIA report <b>Chapter- 1, Table No. 1.1, Page No. 3</b> and same was uploaded on the Parivesh Portal for EC application.  3 tribal villages as mentioned in para no. 2 Fatajharan and two hamlets Badbahal and Daldali Sai are located within the Kapanda revenue village.  Kapanda village is also mentioned in <b>Chapter- 1, Table No. 1.1, Page No. 3</b> , and these villages are also mentioned in brief summary at <b>Page No. 3</b> under Para- 5, which was circulated to EAC and also presented before the committee on 29.11.2023 and 04.01.2024. Copy of Brief writeup is submitted.
Para-2	The three tribal villages, namely Fatajharan, and the two hamlets (Badbahal and Daldali) within the Kapanda Revenue village, are situated in close proximity to the project site, with aerial distances ranging from 200 meters to less than 1 km. This distance data has been extracted from Google Earth images, a widely recognized software, and can be readily verified by any relevant authorities. These three villages, primarily inhabited by tribal communities, particularly Schedule Tribes, collectively house an estimated population of 398. We have compiled evidence	In the budgetary action plan against the public hearing issues various developmental activities (viz. Education, Health, Drinking Water facilities, Environment, Livelihood, and Infrastructure) are planned to be undertaken by KIPL in village Fatajharan and Kapanda mentioned at <b>Chapter- 7, Section No. 7.1.1, Table No. 7.1, Page No. 6- 10</b> .  PH action plan is submitted.  The land for the proposed plant has been allotted by I DCO Govt. of Odisha and no private land is involved

Sl. No.	Raised Points	Compliance																										
	<p>nce confirming the legitimate residency status of individuals located at the intended site, areas designated for displacement, and those likely to be affected within distances of 1 km from the project site. Geotagged pictures of each individual house have been meticulously documented.</p>	<p>n this total land of 47.348 Ha. The deed copy is submitted which confirms that there is neither any residency status of the aforesaid villagers in the project site nor any displacement has been necessitated during acquisition of land.</p> <p>The total land is a Govt. land as per letter issued by Collector/ District Magistrate vide Order No.45/XVI-137/2020 dtd.07.01.2021 and the copy is submitted.</p>																										
P ar a- 3	<p>The supportive data regarding the number of houses and population is derived from official government records, specifically the Population Census of 2011. For the two hamlets, Badbahal and Daldali, of Kapanda Revenue village, and for the village of Patajharan, additional information has been gathered from the Integrated Child Development Services (ICDS) database, with collaboration from local Anganwadi workers. A comprehensive report containing this information is presented in Annexure 1.</p>	<p>The land for proposed project is allotted by IDCO and there is no project affected people in respect of land oustee and house oustee in the allotted land of 47.348 Ha. granted by IDCO. No Rehabilitation and Resettlement was required during land acquisition process.</p> <p>People from villages like Fatajharan, Badbahal, Kapanda etc. were present in the PH meeting dtd. 24.05.2022 and given their opinion which was mentioned in the Public Hearing proceedings granted by SPCB, Odisha and submitted to MoEF&amp;CC. Some of the data are mentioned in the following table;</p> <table border="1" data-bbox="911 954 1374 1955"> <thead> <tr> <th>Page No of PH Proceedings</th> <th>Sl. No.</th> <th>Name of Person present in the PH meeting and given their opinion</th> <th>From Villages</th> </tr> </thead> <tbody> <tr> <td>22</td> <td>28</td> <td>Anita Munda</td> <td rowspan="3">Fatajharan</td> </tr> <tr> <td>26</td> <td>55</td> <td>Beronika Munda</td> </tr> <tr> <td>26</td> <td>58</td> <td>Kuanri JoJo</td> </tr> <tr> <td>27</td> <td>68</td> <td>Rushi Kunda</td> <td>Badbahal</td> </tr> <tr> <td>27</td> <td>73</td> <td>Anita Jojo</td> <td>Fatajharan</td> </tr> <tr> <td>20, 21</td> <td>3, 8</td> <td>Bishnu Chandra Kisan, Raju Kishan and many more.</td> <td>Kapanda</td> </tr> </tbody> </table>	Page No of PH Proceedings	Sl. No.	Name of Person present in the PH meeting and given their opinion	From Villages	22	28	Anita Munda	Fatajharan	26	55	Beronika Munda	26	58	Kuanri JoJo	27	68	Rushi Kunda	Badbahal	27	73	Anita Jojo	Fatajharan	20, 21	3, 8	Bishnu Chandra Kisan, Raju Kishan and many more.	Kapanda
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P	In accordance with Section 11 of the Ministry of E	The proposed site meets the siting criteria of MoEF&C																										

Sl. No.	Raised Points	Compliance
Para-4	<p>Environment and Forests Notification issued on May 30, 2008, it is apparent that the designated location for the proposed industry is in immediate proximity to three villages, all situated within a distance of less than 1 km. This contravenes the stipulated siting guidelines and criteria for the establishment of a new highly polluting industry in a tribal area. It is explicitly prohibited to set up a highly polluting industry in close proximity to residential dwellings based on this regulation.</p>	<p>C which was duly examined with three alternatives of the site analysis, after examination by EAC and MoEF&amp;CC had approved Terms of Reference vide File No. IA-J-11011/59/2021-IA.II(I) dtd. 29.11.2021.</p> <p>All information regarding above villages are mentioned in the EIA report uploaded in the Parivesh Portal.</p> <p>The affidavit submitted to NGT was subjected on tree felling activities and involvement of forest land at KIPL project site which did not require to mention the surrounding villages.</p>
Para-5	<p>Refer the Annexure- 18_Socioeconomic Report: On Page 47, Annexure 2, Sl No. Fatajharan village (sensus code 384839), the total population is declared as 149. Fatajharan village is situated within 200 meters to 1 km from the project site. Additionally, in the Final EIA Annexure 17_Baseline Report, on Page No. 9, 12, 19, 24, and many other pages, samples were collected and studies were conducted for a village named "Barhabahar Village,". Actual village name is "Badbahal" which is situated around 400 meters from the project site. As two villages are closely adjacent to the project site, which goes against the siting criteria, these details have deliberately not been declared anywhere in the PFR report, Form 1, TOR application, EC application, and in the affidavit submitted to the NGT. In other words, all the applications submitted by the PP shall be declared as null and void.</p>	
Para-6	<p>It is crucial to note that a Pallisabha, a vital prerequisite for the scheduled district, has not been conducted, in direct contravention of the notice issued by the Sundargarh district collector, which underscores stringent requirements for the scheduled district of Odisha state. This represents a blatant violation of the regulation. Moreover, the local tribals have been enduring continuous threats from local mobs, resulting in an ongoing state of mental trauma among the affected communities.</p>	<p>Since no forest land is involved in the project site, holding the pallisabha by KIPL is not a prerequisite for setting up the proposed project.</p> <p>The public hearing has been conducted as per EIA notification.</p> <p>However, amount of Rs. 5.2 Crore has been earmarked for undertaking various activities in the surrounding villages as detailed in the PH action plan and Budget provided in the EIA report at <b>Chapter- 7, Section No. 7.1.1, Table No. 7.1, Page No. 6- 10.</b></p>
Para-7	<p>We remain hopeful that your esteemed authority and the EAC committee will thoroughly investigate the substantial violations resulting from false declarations submitted to obtain Environmental Clearance (EC). We are confident that the concerned authorities will take necessary disciplinary actions against Visiontek Consultancy and KAI Industry to put an end to the distress inflicted upon tribal communities.</p>	<p>Project Proponent and as well as consultant had factually presented information in the EIA report as per guidelines of MoEF&amp;CC. The data were not hidden for any specific area nor misled the information in said EIA report which was submitted for Environment clearance. We are taking due care while preparing EIA report and we will keep in future as well.</p>
<p><b>Note: The EAC was informed about a representation received by the Ministry, raising concerns about the project. The EAC recommended that the issues raised be shared with the project proponent, who provided a detailed pointwise reply on 04.01.2021 through written submission, which was further deliberated by the EAC and subsequently found to be satisfactory by the EAC.</b></p>		

3.7.3. Deliberations by the committee in previous meetings

Date of EAC 1 :29/11/2023



**Deliberations of EAC 1 :  
Deliberations by the Committee**

1. The Committee noted the following:

1. It is reported that there is a litigation bearing Original Application No. 94/2021/EZ was filed at Honourable NGT wherein Interim Orders were issued by Hon'ble NGT on 08.10.2021 & on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneshwar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months. In this context, the EAC discussed the ruling of Hon'ble NGT and believes that the PP should provide an update on the extent of adherence to the Joint Committee's observations and recommendations as outlined in its report. This update should include a justification and action plan for any conditions that have not been fulfilled i.e. PP needs to submit the detailed compliances of Hon'ble NGT order and Joint Committee report.
2. The EAC took into consideration kml file on the Google Earth presented by the project proponent along with DSS of the project site shown on PARIVESH and observed that there is a habitation namely Village Daldali Sai at a distance of 0.5 km in SW and also Kukia RF is at a distance of 0.12 km from the project site. PP is required to submit a robust action plan aimed at minimizing the impact of project activities on these sensitive areas. Additionally, the PP must revisit the engineering layout plan, taking into account the presence of these sensitive areas.
3. The EAC noted that the Joint Committee in its report mentioned the possible high impact of raw material transport to the site, the existing road that connects to the National Highway (NH) needs to be strengthened and mitigate measures to be taken up. It is further noted that since the proposed Plant is surrounded by hillocks, (Electrostatic Precipitators) ESPs have to be installed and the chimney has to be designed of appropriate height and green belt plantation around the site must be taken up to mitigate air pollution. PP need to give special emphasis on these points and detailed Air pollution modelling study to understand the impact of surrounding hills on pollution dispersion. Further effect of stack height on incremental GLC needs to be established using the model. In this context, the PP needs to submit the detailed mitigation measures and plans for this issue.
4. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.
5. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and observed that PM2.5 and PM10 values are recorded already too high. PP/Consultant shall submit a stringent plan to minimise the levels of PM2.5 and PM10.
6. The PP has reported that proposed water requirement is 1180 m<sup>3</sup>/day, which is to be sourced from Brahmani River and allocation for drawl of 0.50 Cusec (1223.287 m<sup>3</sup>/day) surface water is obtained from Department of Water Resources. It is observed that the approval granted exceeds the stipulated quantity. The PP is required to provide a copy of the Memorandum of Understanding (MOU) or agreement executed with the Department of Water Resources.
7. The PP has reported that there are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Further, remaining trees available in the project site are 2472 nos. PP shall submit the permission letter obtained from the State Forest Department in this regard.
8. The PP reported that Wildlife Conservation Plan has been prepared with a budget of Rs. 55.871 lakhs to be implemented in 5 years and the plan submitted to PCCF (Wildlife) vide memo no. no. 7846/4 F (Misc.), dated 20.09.2022 for approval. PP shall submit the status of the approval with supporting documents.
9. The EAC advised PP/Consultant to represent the case again with revised proposal presentation. In view of the same, the EAC opined that PP needs to submit the report for consideration of the proposal.
10. The EAC agreed to the request of PP/Consultant and allowed them to reappear after the revision of the application incorporating the desired information.

**Recommendations of the Committee:**

1. In view of the foregoing and after detailed deliberations, the committee recommended to **defer the proposal** to address the shortcomings enumerated at para no. 49.10.6 above. The proposal may be considered after submission of the requisite information.

### 3.7.4. Deliberations by the EAC in current meetings

#### Deliberations by the Committee

1. The Committee noted the following:
2. The instant proposal is for setting up of a greenfield project for installation of Iron Ore Beneficiation Plant- 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr.
3. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
4. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
5. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
6. The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.
7. Total land required for project is 19.32 ha. (47.74 Ac) which is a IDCO Land (Industrial land) and is under the possession of the company. Land Agreement made between IDCO & KIPL as per land allotment letter no. IDCO:HO:P&A:LAE:7751/2019 dated 06.08.2021.
8. Village Daldali Sai is at a distance of 0.5 km in the SW of the project site along with other sensitive areas such as Samaradari Juniani PF (0.41 Km, E), Kukia R.F (0.12 Km (NW) etc.within the study area of the project site. The EAC is of the opinion that PP shall prepare and strictly implement the environmental safeguard measures to minimise the impact on the project activities on these sensitive areas.
9. Brahmani River is at a distance of 1.6 km in West of the project site along with other water bodies within the study area of the project site. The EAC is of the opinion that the water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be prepared and submitted.
10. Water requirement is proposed as 1180 m<sup>3</sup>/day which is to be sourced from Brahmani River. The EAC deliberated on the water requirement is of the opinion that PP shall obtain necessary permission from the Competent Authority in this regard. No Ground water abstraction is permitted.
11. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and is of the opinion that stringent mitigation measures to minimise the pollution shall be strictly implemented.
12. There are Schedule-I species like Elephant, Leopard, Sloth bear & Python etc. falling within the study area of the proposed site. Wildlife Conservation Plan has been prepared with a budgetary allocation of Rs. 55.871 Lakhs for 5 years and submitted to PCCF wildlife for approval vide memo no. 7846/ 4F (Misc.), dated 20.09.2022.
13. The PP has submitted that there are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Remaining trees available in the project site are 2472 nos. Budget earmarked for plantation of trees over an area of 8.78 Ha. are Rs.68.17 Lakhs. Against tree felling of 1500 trees, Compensatory afforestation will be done in the ratio of 1:10 i.e. 15000 number in consultation with the State Forest Department. Budget for Compensatory afforestation is Rs. 52.50 Lakhs. Hence total budget for green belt development will be Rs. 120.67 Lakhs (say 121 Lakhs) The greenbelt and plantation area will be 8.78 ha (21.7 acres) i.e. 45.4% of the total plant area of 19.32 ha. (47.74 acres). The EAC deliberated on the greenbelt layout plan along with action plan and the budget earmarked and is of the opinion that greenbelt

shall be completed within a span of one year.

14. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
15. The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
16. The EAC noted that a litigation bearing Original Application No. 94/2021/EZ was filed by applicant (Mr. Chittaranjan Mahanta & Others) at Honourable NGT, Interim Orders were issued by Hon'ble NGT on 08.10.2021 & on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneswar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months. In this regard, the EAC deliberated all the issues pertaining to the case and accordingly suggested various mitigation measures in this regard while deliberating the EC proposal.
17. The EAC deliberated on the other ADS reply submitted by the project proponent and found it satisfactory.
18. The EAC was informed about a representation received by the Ministry, raising concerns about the project. The EAC recommended that the issues raised be shared with the project proponent, who provided a detailed pointwise reply on 04.01.2021 through written submission, which was deliberated by the EAC and subsequently found to be satisfactory by the EAC.
19. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
20. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
21. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

#### Recommendations of the Committee:

1. In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance **subject to uploading the written submission on portal** under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:

#### 3.7.5. Recommendation of EAC

Recommended (Subject to submission of requisite information/ documents)

#### 3.7.6. Details of Environment Conditions

##### 3.7.6.1. Specific

specific

1.	<ol style="list-style-type: none"> <li>1. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.</li> <li>2. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.</li> <li>3. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&amp;CC in this regard.</li> <li>4. PP shall strictly adhere to the Joint Committee's observations and recommendations as outlined in its report in the matter of litigation bearing Original Application No. 94/2021/EZ filed at Honourable NGT.</li> <li>5. Village Daldali Sai is at a distance of 0.5 km in the SW of the project site along with other sensitive areas such as Samaradari Juniani PF (0.41 Km, E), Kukia R.F (0.12 Km (NW) etc. within the study area of the project site. Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme.</li> <li>6. Brahmani River is at a distance of 1.6 km in West of the project site along with other water bodies within the study area of the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.</li> <li>7. The water requirement of 1180 m<sup>3</sup>/day which shall be sourced from Brahmani River. PP shall obtain necessary permission from the Competent Authority in this regard. No Ground water abstraction is permitted.</li> <li>8. Three tier Green Belt shall be developed in at least 33% of the project area in a period of one year all along the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees &amp; broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution &amp; noise levels towards sensitive areas nearby project site. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&amp;CC.</li> <li>9. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 5.20 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&amp;CC.</li> <li>10. PP shall undertake village adoption programme and prepare and implement the action plan to develop them into a model village.</li> <li>11. The recommendations of the approved Site-Specific Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&amp;CC.</li> <li>12. PP shall obtain permission from the State Forest Department for any tree felling involved in the project.</li> </ol>
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### 3.7.6.2. Standard

2(b)	<b>Mineral beneficiation</b>
<b>Air quality monitoring and preservation</b>	
1.	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
1.	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.

1.	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120°each). covering upwind and downwind directions.
1.	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120°each). covering upwind and downwind directions.
1.	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
1.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
1.	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
<b>Air Quality Monitoring and Preservation</b>	
1.	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
1.	Following additional arrangements to control fugitive dust shall be provided: a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas. b. Proper covered vehicle shall be used while transport of materials. c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
1.	Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
1.	The particulate matter emissions from the process stacks shall be less than 30 mg/Nm <sup>3</sup> and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
1.	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04/06 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous and their no's.)
1.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
1.	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
1.	The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.

1.	Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
1.	The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
1.	The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
1.	Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
1.	Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
1.	Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
1.	Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
1.	Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
1.	Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
1.	The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
1.	The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
<b>Corporate Environment Responsibility</b>	
1.	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
1.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
1.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
1.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
1.	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances

	and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
<b>Energy Conservation measures</b>	
1.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
1.	Provide LED lights in their offices and residential areas.
<b>Energy Conservation Measures</b>	
1.	Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
1.	Restrict Gas flaring to < 1%.
1.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
1.	Provide LED lights in their offices and residential areas.
<b>Environment Management</b>	
1.	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
1.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
1.	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
1.	Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.
<b>Green Belt</b>	
1.	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
1.	Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce

	its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
1.	Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.
<b>Green Belt and EMP</b>	
1.	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
1.	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
<b>Miscellaneous</b>	
1.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
1.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
1.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
1.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
1.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
1.	Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
1.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
1.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
1.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
1.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
1.	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation

	report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
1.	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
1.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
1.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
1.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
1.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
1.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
<b>Miscellaneous</b>	
1.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
1.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
1.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
1.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
1.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
1.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
1.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
1.	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

1.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
1.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO <sub>2</sub> , NO <sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
1.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
1.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
<b>Noise monitoring and prevention</b>	
1.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
1.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
<b>Noise Monitoring and Prevention</b>	
1.	Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
<b>Public hearing and Human health issues</b>	
1.	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
1.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
1.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
<b>Public Hearing and Human Health Issues</b>	
1.	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
1.	All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be

	submitted to the Regional Office of MoEF&CC. PP shall adopt nearby villages and prepare and implement a robust plan to develop them into model villages in next 10 years.
1.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained.
1.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
<b>Statutory compliance</b>	
1.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
1.	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
1.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
<b>Statutory compliance</b>	
1.	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
1.	The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
<b>Waste management</b>	
1.	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)
1.	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
<b>Waste Management</b>	
1.	100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.

1.	Used refractories shall be recycled as far as possible.
1.	Solid waste utilization: a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making. b. PP shall recycle/reuse solid waste generated in the plant as far as possible. c. Used refractories shall be recycled as far as possible.
1.	Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
1.	A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
1.	Kitchen waste shall be composted or converted to biogas for further use.
1.	The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <a href="https://cpcb.nic.in/technical-guidelines-3/">https://cpcb.nic.in/technical-guidelines-3/</a> . All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
<b>Water quality monitoring and preservation</b>	
1.	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
1.	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
1.	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
1.	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
1.	The project proponent shall practice rainwater harvesting to maximum possible extent.
1.	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
1.	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
1.	Adhere to 'Zero Liquid Discharge'
1.	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
<b>Water Quality Monitoring and Preservation</b>	

1.	Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
1.	All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
1.	The proposed project shall be designed as Zero Liquid Discharge Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
1.	Water meters shall be provided at the inlet to all unit processes in the steel plants.
1.	Tyre washing facilities shall be provided at the entrance of the plant gates.
1.	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
1.	The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
1.	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
<b>Water Quality Monitoring and Preservation in case of Beneficiation Plant</b>	
1.	Tailing management plan shall be implemented as included in EIA report.
1.	Tailings from Iron Ore beneficiation plant shall be dewatered in filter press and no slime /tailing pond shall be permitted.

### 3.8. Agenda Item No 8:

#### 3.8.1. Details of the proposal

<b>Establishment of Greenfield steel plant comprising of DRI Kilns (2,31,000 TPA), Induction Furnaces with matching LRF &amp; CCM (Hot Billets / Billets / Ingots – 1,98,000 TPA), Rolling Mills (TMT bars / Structural Steel) (85% Hot charging with Hot Billets and remaining 15% through RHF with Gasifer as fuel – 1,98,000 TPA), Coal Gasifier – 1700 NM3/Hr., Ferro Alloy Unit 1 x 9 MVA (FeSi – 7,000 TPA/ FeMn – 20,000 TPA/ SiMn – 14,000 TPA/FeCr – 15,000 TPA/ Pig Iron - 24,000 TPA), Briquetting Plant (100 K by KRITIKA STEELS PRIVATE LIMITED located at RAJNANDGAON,CHHATTISGARH</b>			
<b>Proposal For</b>		Fresh ToR	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
<a href="#">IA/CG/IND1/452998/2023</a>	IA-J-11011/427/2023-IA-II(IND-I)	15/12/2023	Metallurgical Industries (ferrous and non ferrous) (3(a))

#### 3.8.2. Project Salient Features

- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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### **Re-Consideration of Environmental Clearance**

#### **Agenda No. 51.19**

**51.19 Greenfield Project For Installation Of Iron Ore Beneficiation Plant- 1.5 MTPA Throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA And Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr by M/s KAI International Private Limited, located at Village - Kapanda, Tehsil – Lahunipara, District - Sundergarh, Odisha – Re-Consideration of Environmental Clearance.**

**[Proposal No. IA/OR/IND1/452282/2023; File No. IA-J-11011/59/2021-IA-II(IND-I)]  
[Consultant: Visiontek Consultancy Services Pvt. Ltd.; Valid upto 16.12.2023]**

51.19.1 M/s. KAI International Private Limited has made an online application vide proposal no. IA/OR/IND1/452282/2023 dated 14.11.2023 along with copy of EIA/EMP report, Forms (Part A, B and C) seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous), and 2(b) Mineral Beneficiation under Category “A” of the schedule of the EIA Notification, 2006 and appraised at Central Level.

51.19.2 Name of the EIA consultant: M/s. Visiontek Consultancy Services Pvt Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/21-24/SA 0215; valid upto 16.12.2024, as on January 3, 2024].

#### Details submitted by Project proponent

51.19.3 The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	ToR Validity
21.10.2021	48 <sup>th</sup> meeting of REAC held on 11-12 <sup>th</sup> November, 2021	Terms of Reference	29.11.2021	28.11.2025

51.19.4 The project of M/s KAI International Private Limited, located at Village - Kapanda, Tehsil – Lahunipara, District Sundergarh, Odisha is for setting up of a greenfield project for installation of Iron Ore Beneficiation Plant- 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr.

51.19.5 Environmental Site Settings:

Sr. No.	Particulars	Details	Remarks																		
1.	Total land	Total land required for project– 19.32 ha. (47.74 Ac) of IDCO Land.	Land for proposed project 19.32 Ha. (47.74 Acre) out of total allotted land of 47.348 Ha (117 Acres). Land use: Industrial Land allotted by IDCO																		
2.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Acquired Land: 19.32 ha. (47.74 Acre) Total Land is under possession of KAI International Pvt. Ltd.	Land Agreement made between IDCO & KIPL as per land allotment letter no. IDCO:HO:P&A:LAE:7751/2019 dtd. 06.08.2021.																		
3.	Existence of habitation & involvement of R&R, if any.	Project Site: There is no existence of habitants identified within the Project site. Study Area: <table border="1"> <thead> <tr> <th>Habitation</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Daldali Sai</td> <td>0.5 Km</td> <td>SW</td> </tr> <tr> <td>Nuagan</td> <td>1.3</td> <td>S</td> </tr> <tr> <td>Kapanda</td> <td>1.5</td> <td>SW</td> </tr> <tr> <td>Tikayatpali</td> <td>2.8</td> <td>NNE</td> </tr> <tr> <td>Talabahali</td> <td>2.9</td> <td>E</td> </tr> </tbody> </table>	Habitation	Distance	Direction	Daldali Sai	0.5 Km	SW	Nuagan	1.3	S	Kapanda	1.5	SW	Tikayatpali	2.8	NNE	Talabahali	2.9	E	R&R is not applicable.
Habitation	Distance	Direction																			
Daldali Sai	0.5 Km	SW																			
Nuagan	1.3	S																			
Kapanda	1.5	SW																			
Tikayatpali	2.8	NNE																			
Talabahali	2.9	E																			
4.	Latitude and Longitude of the project site	<table border="1"> <thead> <tr> <th>Pillar No.(s)</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>21°53'28.44"N</td> <td>84°52'15.80"E</td> </tr> <tr> <td>2</td> <td>21°53'25.49"N</td> <td>84°52'16.45"E</td> </tr> </tbody> </table>	Pillar No.(s)	Latitude	Longitude	1	21°53'28.44"N	84°52'15.80"E	2	21°53'25.49"N	84°52'16.45"E	-									
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Sr. No.	Particulars	Details	Remarks																														
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12	21°53'28.77"N	84°52'20.69"E																															
5.	Elevation of the project site	193 m to 252m AMSL	HFL of Brahmani River is 147.660 m AMSL certified from Central Water Commission Mahanadi & Eastern River Organization, Bhubaneswar vide letter no. TD/905/CE/VI/202/257(H), dated 03.02.22																														
6.	Involvement of Forest land if any	There is no forest land involved within the plant boundary.	As per joint field verification conducted on 08.02.2023 by Forest and revenue dept. officials, along with DFO letter vide Memo No. 8447/4F (Misc.) (PC- 1), dtd. 12.09.2023, entire land is non-forest land of kissam patit.																														
7.	Water body exists within the project site as well as study area	<b>Study Area:</b> Brahmani River- 1.6 Km (W) Amrurhi Nala- 3.1 Km (NNE) Katangamunda Nala- 3.4 Km (NW) Rukura River- 4.3 Km (S)	-																														
8.	Existence of ESZ /ESA /national park/ wildlife sanctuary / biosphere reserve/ tiger/ elephant reserve etc. if any within the study area	No ESZ /ESA /national park/ wildlife sanctuary within 10 km radius. <b>Protected Forest (PF):</b> Samaradari Juniani PF (E)- 0.41 Km <b>Reserve Forest (RF):</b> <ul style="list-style-type: none"> <li>• Kukia R.F*- 0.12 Km (NW)</li> <li>• Dhenkiam R.F- 2.6 Km (W)</li> <li>• Nalghati Rajabasa R.F- 3.3 Km (SW)</li> <li>• Dhenkiam Block R.F- 3.7 Km (NW)</li> <li>• Bhagoth R.F- 6.6 Km (SSW)</li> <li>• Dhanaghar Extension R.F- 6.9 Km (NNE)</li> <li>• Gurunida R.F- 7.9 Km (SW)</li> </ul>	-																														

51.19.6 The unit configuration and capacity of proposed project is given as below:

Sl. No.	Plant Equipment/ Facility	Proposed Units	
		Configuration	Capacity
1	Beneficiation	1 X 1.5 MTPA	1.5 MTPA (throughput) 1.16 MTPA (High grade Ore)
2	Pelletization	2 X 0.6 MTPA	1.2 MTPA
3	Producer Gas Plant	6(5W+1S) x 4,500 Nm <sup>3</sup> /hr	27,000 Nm <sup>3</sup> /hr

51.19.7 The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

Sr. No	Raw material	Quantity required	Source	Distance from site	Mode of Transportation
1.	Iron Ore Fines	15,00,000 TPA	KJS Ahluwalia, Guali/ Seven Hills Minerals, Barbil/ GM Iron & Sttel Company Ltd, Mayurbhanj (Iron Ore Trader)	12 to 58 km	By Road
2.	High grade Iron ore Fines	11,60,000 TPA	From In-house Beneficiation Plant	In-house	Conveyor belts
3.	High grade Iron ore Fines	1,40,000 TPA	JSW Steel Ltd., Barbil/ M/s. T. P. Mohanty/ Indrani Patnaik, Rourkela	58 km	By Road
4.	Bentonite	13,063 TPA	Rourkela	41 km	By Road
5.	Lime Stone	13,063 TPA	Khatkurbahal limestone mine & other mines by E-auction	64 km	By Road
6.	Coke	3,575 TPA	Rourkela	41 km	By Road
7.	LDO	2,400 KLA	Domestic Market	40 km	By Road
8.	Coal	95,513 TPA (PGP Coal- 70713 TPA & PCI Coal- 24800 TPA)	Open Auction MCL, Odisha & ECL/ Agarwal Coal Corporation Pvt. Ltd. (Coal Trader)	106 km	By Road

51.19.8 Proposed Water requirement is 1180 m<sup>3</sup>/day, to be sourced from Brahmani River and allocation for drawl of 0.50 Cusec (1223.287 m<sup>3</sup>/day) surface water is obtained from Department of Water Resources vide Lt. No. WS-IWS-781/22-2024 dated 21.01.2023. No Ground water will be used for this project.

51.19.9 Proposed Power requirement of 12.0 MW will be met from Western Electricity Supply Company of Orissa (WESCO) GRID at Purunapani Substation. Permission for 12 MW will be taken during CTE period. Further DG set of 1 Nos. X 750 KVA will be kept to meet the emergency power requirement.

## 51.19.10 Baseline Environmental Studies:

Period	October to December 2021						
<b>AAQ parameters at 8 locations (min. &amp; Max.)</b>	<ul style="list-style-type: none"> <li>PM<sub>10</sub>= 32.4 to 81.3 µg/m<sup>3</sup></li> <li>PM<sub>2.5</sub>= 17.8 to 44.2 µg/m<sup>3</sup></li> <li>SO<sub>2</sub>= BDL (&lt;4) to 14.2 µg/m<sup>3</sup></li> <li>NO<sub>x</sub>= 9.0 to 25.2 µg/m<sup>3</sup></li> <li>CO= 0.12 to 0.51 mg/m<sup>3</sup></li> </ul>						
<b>Incremental GLC level</b>	<ul style="list-style-type: none"> <li>PM<sub>10</sub>= Max. GLC- 2.17 µg/m<sup>3</sup> from stack 800 m (N)</li> <li>PM<sub>2.5</sub>= Max. GLC- 1.46 µg/m<sup>3</sup> from stack 810 m (N)</li> <li>SO<sub>2</sub>= Max. GLC- 3.72 µg/m<sup>3</sup> from stack 750 m (N)</li> <li>NO<sub>x</sub>= Max. GLC- 2.07 µg/m<sup>3</sup> from stack 758 m (N)</li> <li>CO= Max. GLC- 0.73 mg/m<sup>3</sup> from stack 810 m (N)</li> </ul>						
<b>Ground Water quality at 8 locations</b>	pH: 6.6 to 7.85; Total Hardness: 73 to 325 mg/l; Chlorides: 11 to 179 mg/l; Fluoride: 0.01 to 0.28 mg/l; Heavy metals such as Lead, Arsenic etc. are BDL at all the locations.						
<b>Surface water quality at 8 locations</b>	pH: 7.25 to 8.07; DO: 4.6 to 7.8 mg/l and BOD: 2.0 to 2.9 mg/l; COD from 6.1 to 8.4 mg/l						
<b>Noise levels Leq (Day &amp; Night) at 8 locations</b>	Ambient noise reaches 41.6 to 56.9 dB(A) during day time and 36.8 to 46.9 dB(A) during night time.						
<b>Traffic assessment study findings</b>	<p>Traffic study has been conducted at 3 locations Kapanda-Fatjharan village road (Near Entry gate of project site), near intersection of Santikayatpali Road to NH-23 and at Gudhiali (Intesection of NH-23 &amp; NH 215).</p> <p>Transportation of raw material, fuel &amp; finished product will be done by road &amp; rail.</p> <p>Existing PCU details is given below-</p>						
	Sl No.	Study Location	Details	Volume (PCU/hr)	*Capacity (PCU/hr)	Existing V/C ratio	**Level of Service (LOS)
	1.	Kapanda – Fatjharan village road (near Entry Gate of Project Site)	Average Hour Load	294	1400	0.21	B
			Peak Hourly Load	310	1400	0.22	B
2.	Near intersection of Santikayatpali Road to NH-23	Average Hour Load	1642	5400	0.30	B	
		Peak Hourly Load	1820	5400	0.33	B	
3	Gudihali (Intersection	Average Hour Load	1794	5400	0.33	B	

	of NH-23 & NH-215)	Peak Hourly Load	2187	5400	0.40	C
<p><i>IRC 106:1990</i> Additional PCU load after proposed project will be 40 PCU/hr.</p>						
<b>Sl No.</b>	<b>Study Location</b>	<b>#Volume after Proposed project (PCU/hr)</b>	<b>*Capacity (PCU/hr)</b>	<b>V/C ratio after Proposed project</b>	<b>**Level of Service (LOS)</b>	
1	Kapanda – Fatjharan village road (near Entry Gate of Project Site)	350	1400	0.25	B	
2	Near intersection of Santikayatpali Road to NH-23	1860	5400	0.34	B	
3	Gudihali (Intersection of NH-23 & NH-215)	2227	5400	0.41	C	
<p># Considering peak hour traffic at the three locations. <i>Conclusion: The level of service will remain same even after including additional traffic due to proposed project.</i></p>						
<b>Flora &amp; Fauna</b>	Wildlife Conservation Plan has been prepared for the Schedule-I fauna like Elephant, Leopard, Sloth bear & Python etc. with a budgetary allocation of Rs. 55.871 Lakhs for 5 years and submitted to PCCF wildlife for approval vide memo no. 7846/ 4F (Misc.), dated 20.09.2022.					

51.19.11 The details of solid waste generation along with its mode of treatment/disposal is furnished as below:

Sl. No.	Facility	Type of Waste	Quantity generated (TPA)	Mode of Treatment	Disposal	Remark
<b>Solid Waste</b>						
1.	Beneficiation Plant	Tailing/ Slime	3,40,000	Storage/ disposed	Dewatered and stored in slime/tailing storage area, then disposed to construction contractors for road & construction filings. And the collected water will be recycled in process. MoU has been signed with Brahmani Developers Pvt. Ltd.	-

Sl. No.	Facility	Type of Waste	Quantity generated (TPA)	Mode of Treatment	Disposal	Remark
1.	Pellet Plant	ESP Dust & Pellet Fines	45,927	Recycled	Will be recycled in pellet plant	-
2.	PGP Plant	Tar	2828	Reused/ disposed	Will be reused as fuel in the pellet plant/ Sold to Authorized Coal tar processing units MoU has been signed with UITC (India)Pvt. Ltd.	-
3.		Ash	28,286 (70713 TPA Coal X 40% ash)	-	To road construction contractors / ash blocks manufacturing MoU has been signed with Sudhir Kumar Harichandan, manufacturer of Maa Brand Fly Ash Bricks.	-
<b>Hazardous Waste</b>						
4.	Used oil	Schedule-I Cat. 5.1	1.5 KLPA	Recycling/Re-processes sing	Stored and disposed to Authorized recyclers as per MoU has been signed with UITC (India) Pvt. Ltd.	-
5.	Oily Sludge	Cat. 4.1	0.25 KLPA	Re-processes sing/Incineration	Stored and disposed to Authorized recyclers/CHWTSDF as per norms.	-
6.	The residue of the oil Storage tank	Cat. 5.2		Re-processes sing/Incineration		-
7.	Phenolic Water from PGP	Cat. 19.1	6.42 TPA	Recycling/Re-processes sing	Dedicated system will be provided to reuse wastewater in PGP and sprinkling in Pellet plant cooler section.	-

## 51.19.12 Public Consultation:

Details of advertisement given	Newspapers– The Dharitri (Local Odiya newspaper) and The Times of India on 22.04.2022.
Date of public consultation	24.05.2022
Venue	Village Bad-Purnapani, Football Playground Block- Lahunipada, Sundargarh District, Odisha
Presiding Officer	Sub-Collector, Bonai Sub Division, Sundargarh
Major issues raised	Employment, Health & Ambulance, Plantation, Peripheral Development, Road Construction

**Action plan as per MoEF&CC O.M. dated 30/09/2020**

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	
<b>A</b>	<b>Education</b>						
1	High School Transformational Project (smart class, science lab, etc.) partnering with Govt. of Odisha flagship project under Mo School Abhiyaan or Madhyamik Shikshya Abhiyan	Each School Shall be provided with the following- a) 8 nos. of Computers with Table & Chair @ Rs. 50,000/- b) 2 nos. of AC with inverters @ Rs. 60,000/- The 3 schools are- 1. Panchayat High School, Kapanda 2. Upper Graded Primary School, Kapanda 3. Upper Primary School, Tikayatpali	3 School	Rs. 5.2 (At Panchayat High School, Kapanda)	Rs. 5.2 (At Upper Graded Primary School, Kapanda)	Rs. 5.2 (Upper Primary School, Tikayatpali)	Rs.15.6
2	Retrofitting of Classrooms and Digital Classroom	Each year, 2 additional classrooms are proposed for retrofitting in Govt. Primary school with furniture's (1 nos. of Digital Classroom with Projector, digital interactive whiteboard systems, and its teaching software building blocks for digitally connected classroom and facilities @ Rs. 1,15,000/-	3 Schools	Rs. 2.3 (Panchayat High school, Kapanda)	Rs. 2.3 (At Govt. Primary School, Samardari, village- Tibupada)	Rs. 2.3 (At Gudhiali High School, Village- Rajamunda)	Rs.6.9
3	Improvement in basic amenities & teaching learning materials in Anganwadi center (AWC)	Each AWC shall be provided with – a. Abacus with Teaching Learning Material and Furniture @ Rs.40,000/ b. Painiting and infrastruture Development with Drinking Water facility or Toilet facility and Utensils @ Rs. 40,000/- The List of AWCs are Kapanda-I, Kapanda-II, Darjing,	6 AWCs	Rs. 1.6 (AWCs in Kapanda- I & Kapanda- II)	Rs. 1.6 (AWCs in Darjing & Gaudiniposh- I)	2.5 (AWCs in Gaudiniposh - II & Thiaberna)	Rs.5.7

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	
		Gaudiniposh-I Gaudiniposh-II & Thiaberna. c. Teaching materials @ 45,000 to each AWC in 3 <sup>rd</sup> year.					
4	Appointment of Private Teachers in Schools	Teachers in 4 Schools (2 Primary & 2 High school)	2 Primary & 2 High school	Rs. 3.4 (2 Primary School in Kapanda & Tikayatpali)	Rs. 1.7 (Panchayat high school)	Rs. 1.7 (Gudhiali High school)	Rs.6.8
5	School Bus	2 School Bus for Panchayat High School & Tikayatpali Primary School. However, District Education Officer shall be consulted for finalizing the School.	3 School Bus	Rs. 8.1 Gudhiali High School	Rs. 8.1 Panchayat High School	Rs. 8.1 Tikayatpali Primary School	Rs.24.3
	<b>Sub Total (Education)</b>			<b>20.6</b>	<b>18.9</b>	<b>19.8</b>	<b>Rs. 59.3</b>
<b>B</b>	<b>Health</b>						
1	Ambulance	1 Ambulance serving the peripheral villages to be positioned at KAI Plant and 2 Ambulance at Kapanda GP & Nuwagan GP respectively.	3 Nos.	Rs.20.3	Rs.20.3	Rs. 20.3	Rs.60.9
2	Health camp	2 Health Camps per year with a focus on Kapanda, Fatajharan, Tikayatpali,	6 health Camps	Rs. 2.1 2 Health Camps Under Kapanda G.P,	Rs. 2.1 2 Health Camps Under Fatajharan GP.	Rs. 2.2 2 Health Camps Under Tikayatpali G.P	Rs.6.4
3	Setting-up a Dispensary	Setting up a Dispensary serving Plant workers and local Community	3 Nos.	Rs. 29.1 Nearby Kapanda Village area	Rs. 29.1 Nearby Nuwagan Village area	Rs. 29.1 Nearby Tikayatpali Village area	Rs.87.3
	<b>Sub Total (Health)</b>			<b>51.5</b>	<b>51.5</b>	<b>51.6</b>	<b>Rs.154.6</b>
<b>C</b>	<b>Drinking Water</b>						
1.	Purified Drinking Water Facility at Public Places	In total 3 nos of Purified Drinking Water shall be installed at strategic public locations. Each Facility shall have a purifier machine. The locations are Kapanda Village,	5 Nos	Rs. 8.9 (Kapanda & Fatajharan Village)	Rs. 8.9 (Tikayatpali & Nuwagan Village)	Rs. 4.5 (Talbahali Village)	Rs.22.3

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	
		Fatajharan Village, Tikayatpali Village, Nuwagan & Talbahali. This location may change considering the number of floating population.					
2.	Installation of new Bore well & Hand Pump with sintex tank	In total 6 nos. of Hand pumps shall be installed at locations are Kapanda Village, Fatajharan Village, Tikayatpali Village, Nuwagan & Talbahali. This location may change considering the number of floating population.	5 village	Rs. 2.9 (Kapanda & Fatajharan Village,)	Rs. 2.9 (Tikayatpali & Nuwagan Village)	Rs. 1.4 (Talbahali Village)	Rs. 7.2
	<b>Sub Total (Drinking Water)</b>			<b>11.8</b>	<b>11.8</b>	<b>5.9</b>	<b>29.5</b>
<b>D</b>	<b>Environment</b>						
1	Rain Water Harvesting in Govt. Schools and Govt. Institutions	Rain Water Harvesting shall be taken-up in 30 schools/Govt Offices/Govt Institutions @ Rs. 28,000/-	30 Schools / Institution/ Offices	Rs. 2.8 (10 Nos of schools/Govt Offices/Govt Institutions)	Rs.2.8 (10 Nos of schools/Govt Offices/Govt Institutions)	Rs. 2.8 (10 Nos of schools/ Govt Offices/ Govt Institutions)	Rs. 8.4
2	Plantation/Afforestation Drive (including sampling and protection like tree guard etc)	30 Schools or Govt. offices or Govt. Institution shall be covered within 3 years @80 trees in each school (Rs. 300/ trees)	30 Schools / Institution/ Offices	Rs. 2.4 (10 Nos of schools/Govt Offices/Govt Institutions)	2.4 (10 Nos of schools/Govt Offices/Govt Institutions)	2.4 (10 Nos of schools/ Govt Offices/ Govt Institutions)	Rs. 7.2
3.	Garbage collection from villages and suitable disposal arrangement	Under Bharat Swachata Abhiyan 3 villages near plant locality & 3 schools provided plastic Dustbin @ Rs. 5000/- and Steel dumpster Garbage Container @ Rs. 55,000/-	3 Villages & 3 Schools	Rs. 0.8 (4 plastic dustbin & 1 dumpster Garbage container in Kapanda Village. 1 Plastic dustbin in Primary School in Kapanda)	Rs. 0.8 (4 plastic dustbin & 1 dumpster Garbage container in Nuwagan Village. 1 Plastic dustbin in Panchayat high school)	Rs. 1.0 (4 plastic dustbin & 1 dumpster Garbage container in Tikayatpali Village. 1 Plastic dustbin in Tikayatpali Primary school)	Rs. 2.6
	<b>Sub Total (Environment)</b>			<b>Rs. 6.0</b>	<b>Rs. 6.0</b>	<b>Rs. 6.2</b>	<b>Rs. 18.2</b>

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	
<b>E</b>	<b>Livelihood</b>						
1	Promotion of Income Generation Activities- Tailoring & embroidery etc. & Provision of different skills of women members of SHG along with market linkage	150 interested women beneficiaries within 10 SHG members of neighbouring GP shall be trained within 2 years i.e. 5 Group with 10 member in each group shall be trained every year	150 Women	Rs. 14.1 (50 Nos. of Under Nuwagan G.P)	Rs. 14.1 (50 Nos. of Under Kapanda G.P)	Rs. 14.1 (50 Nos. Under Tikayatpali G.P)	Rs. 42.3
2	Farmers input support for improving the yield for better return	200 interested and selective farmers shall be provided with inputs for 3 years	200 Farmers	Rs. 11.7	Rs. 11.7	Rs. 11.8	Rs. 35.2
3	Initiatives for promotion of Millet through farmers along with market support.	Creating Millet hub for collection & Marketing	3 Nos.	15 (Kapanda Village)	15 (Nuwagan Village)	15 (Fatajharan Village)	Rs. 45
	<b>Sub Total (Livelihood)</b>			<b>Rs. 17.8</b>	<b>Rs. 17.8</b>	<b>Rs. 17.9</b>	<b>Rs. 122.5</b>
<b>F</b>	<b>Infrastructure</b>						
1	Community Centre /youth club house	Amenities in Community Centre & Yoga teacher deployment in Community Centre	3 Nos.	25 (Kapanda Village)	25 (Nuwagan Village)	25 (Fatajharan Village)	Rs. 75
2	Village Solar Street Lights	Solar Streetlights at nearby villages @ 100 Street lights/ Year	300 Solar Streetlights	Rs. 20.3	Rs. 20.3	Rs. 20.3	Rs. 60.9
	<b>Sub Total (Infrastructure)</b>			<b>Rs.31.6</b>	<b>Rs.31.6</b>	<b>Rs.31.6</b>	<b>Rs. 135.9</b>
	<b>GRAND TOTAL</b>			<b>Rs. 139.4</b>	<b>Rs. 137.7</b>	<b>Rs. 132.8</b>	<b>Rs. 520 Lakh (Rs. 5.20 Crore)</b>

51.19.13 Proposed capital cost of project is Rs. 341.72 Crores. The capital cost for environmental protection measures for Physical components (air, water, noise, occupational health, Greenbelt, Environment monitoring & Risk management) is proposed as Rs. 19.46 Crores. The annual recurring cost towards the environmental protection measures for Physical components is proposed as Rs. 1.41 Crore/ year. However, total cost for overall environment protection measures is proposed as 25.47 Crore [Physical Component 19.46 Crore, PH compliance 5.20 Crore, Wildlife Conservation measures 0.55871 Crores (say 0.56 Crore) & Forest Patch Conservation measures 0.2525184 Crore (0.25 Crore)]. The employment generation from the proposed project is 500 (Direct: 280 Nos. & contractual: 220 Nos.; Preference will be given to local Public). The details of cost for environmental protection measures is as follows:

S. No	Unit	Detail	Capital Cost (Rs. In Crore)	Operating Cost (Rs. In Crore)	Maintenance Cost (Rs. In Crore)	Total Recurring Cost (Rs. In Crore)
1.	Waste Water Management	ETP + STP and maintenance	2.9	0.09	0.01	0.1
2.	Air Pollution Management	2 Nos. of ESP, 9 Nos. of Bag filters, Dry Fog system & Water sprinklers and its maintenance	10.65	0.25	0.15	0.4
3.	Noise Pollution Management	Acoustic Enclosure for DG Set, maintenance for instruments & provision of PPE to Employees etc.	1.2	0.06	0.04	0.1
4.	Env. Monitoring	AAQ, Stacks, Water, Noise, Soil	0.70	0.36	0.21	0.57
5.	EMS & Disaster Management	Fire Extinguishers & Hydrant, DMP, Safety Measures	1.3	0.06	0.04	0.10
6.	Green Belt Development	Plantation & Its Maintenance	1.21	0.03	0.01	0.04
7.	Occupational Health	Medical Health checkup, PPE, Treatment facilities	1.5	0.07	0.03	0.1
	<b>Total EMP Budget</b>		<b>19.46</b>	<b>0.92</b>	<b>0.49</b>	<b>1.41</b>
8.	Addressal of Pubic Consultation Concerns	5.20 Crore (For Three Years)				
9.	Wildlife Conservation Measures	0.56 Crore (For Five Years)				
10.	Forest Patch Conservation Measures	0.25 Crore (For Five Years)				
	<b>Grand Total</b>	<b>25.47 Crore</b>				
	Details of adoption of villages if any	Peripheral development as above (Kapanda & Tikayatpali)				

51.19.14 There are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest

Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Remaining trees available in the project site are 2472 nos. Budget earmarked for plantation of trees over an area of 8.78 Ha. are Rs.68.17 Lakhs. Against tree felling of 1500 trees, Compensatory afforestation will be done in the ratio of 1:10 i.e. 15000 number in consultation with the State Forest Department. Budget for Compensatory afforestation is Rs. 52.50 Lakhs. Hence total budget for green belt development will be Rs. 120.67 Lakhs (say 121 Lakhs) The greenbelt and plantation area will be 8.78 ha (21.7 acres) i.e. 45.4% of the total plant area of 19.32 ha. (47.74 acres). Local species like Neem, Kusum, Karanja, Mango, Palas etc. will be preferred for plantation.

51.19.15 A litigation bearing Original Application No. 94/2021/EZ was filed by applicant (Mr. Chittaranjan Mahanta & Others) at Honourable NGT, Interim Orders were issued by Hon'ble NGT on 08.10.2021 & on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneshwar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months.

51.19.16 **Details of EDS submission by the project proponent:**

Sl. No.	Details of EDS	Reply to PP
1.	On perusal of the kml file, it is observed that some part of the proposed project land is falling under the forest land. However, PP has furnished that there is no involvement of forest land. PP shall submit the NOC from the State Forest Department that the proposed project site (all the coordinate points of the project site shall be mentioned) do not involve any forest land. Hiding the information is not a good practice from the PP/Consultant.	We have provided all requisite details along with forests present nearby. There is no involvement of forest land in the project site evidenced in land document and affidavit filed on NGT by Mr Jashabanta Sethi (DFO, Rourkela Forest Division) mentioning no involvement of forest land (in page no 6 last para & in page no 7 first para.  We are taking due care providing the facts, without hiding the information.
2.	PP has reported that there is a litigation pending before Hon'ble NGT. PP shall submit the summary	A litigation bearing Original Application No. 94/2021/EZ was filed by applicant (Mr. Chittaranjan Mahanta & Others) at Honourable NGT, Interim Orders was issued by NGT on 08.10.2021 & on 07.02.2023 for stay of EC process.  Then Filed Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneshwar,PCCF (HoFF), Odisha,Chief Wildlife Warden,Odisha and the

Sl. No.	Details of EDS	Reply to PP
		<p>District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023.</p> <p>Pursuance of the Joint committee visit report and as per the final NGT order dated 22.08.2023, the above case was disposed and it has been directed to MoEF&amp;CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months.</p>
3.	Uploaded copy of ToR is not in readable condition. Kindly upload legible copy of the ToR in the form.	The legible copy of ToR is furnished and also the same copy is uploaded in respective section of the Parivesh Portal as well.
4.	The maximum value of PM10 and PM2.5 are recorded high in the buffer zone. PP shall submit the reason along with the mitigation measures.	At few locations the PM <sub>2.5</sub> & PM <sub>10</sub> are observed to be high; for which reasons/justifications for the reported values along with the mitigation measures are elaborated and provided.
5.	Uploaded copy of Wildlife Conservation Plan is not in readable condition. Kindly upload legible copy of the Wildlife Conservation Plan in the form.	<p>The legible copy of Wildlife Conservation Plan is attached and also the same copy is uploaded in respective section of the Parivesh Portal as well.</p> <p>Wildlife Conservation Plan has been prepared with a budget of Rs. 55.871 lakhs to be implemented in 5 years and the plan submitted to PCCF (Wildlife) vide memo no. no. 7846/4 F (Misc.), dated 20.09.2022 for approval.</p>
6.	PP shall upload complete legible copy of entire PH proceedings inter-alia including advertisements given for PH, SPCB cover letter, actual proceedings, attendance sheet, written representations, & the response submitted by PP, authenticated English translation of the PH proceedings if any. Action plan to address the PH issues as per MoEF&CC OM dated 30.09.2020 with timelines and year wise targets shall also be submitted.	The legible copy of entire PH proceedings inter-alia including advertisements given for PH, SPCB cover letter, actual proceedings, attendance sheet, written representations, & the response submitted by PP, authenticated English translation of the PH proceedings and also the same copy is uploaded in respective section of the Parivesh Portal as well.
7.	PP has not uploaded any of the additional documents pertaining to the project such as Toposheet, Project Presentation etc. PP shall revise the complete application in conformity to Ministry's requirement and resubmit the application.	Additional Documents such as Toposheet, Project Presentation etc. are uploaded in respective section of the Parivesh Portal.
8.	Details of Land, its possession and land conversion need to be submitted along with documentary proof.	Details of Land, its possession and land conversion are attached & also the same copy

Sl. No.	Details of EDS	Reply to PP
		is uploaded in respective section of the Parivesh Portal as well.
9.	It is mentioned that the processing of EC proposal, in the ministry, is through Parivesh Portal Only, therefore providing the requisite information/documents shall be in compliance as per Form & accordingly the PP/Consultant are kindly requested to revise the application in the form along with EIA/EMP report and resubmit the same. The EIA/EMP report shall match with the information as filled in form for further appraisal by the EAC. It is also mentioned that after acceptance the proposal EIA/EMP report/Form cannot be revise. Therefore, PP/Consultant is requested to kindly do needful.	The requisite information has been updated in the concerned sections of the Parivesh portal. Also, the revised EIA/EMP report incorporating the details of Hon'ble NGT orders and its compliance has been uploaded on the parivesh portal.

51.19.17 The proposal was initially considered in 49<sup>th</sup> meeting of the EAC for Industry-I sector held on 28<sup>th</sup> – 29<sup>th</sup> November, 2023. Proposal was deferred for want of additional information. The deliberations and recommendation is given as below:

**Deliberations by the Committee (EAC during 28<sup>th</sup> – 29<sup>th</sup> November, 2023)**

The Committee noted the following:

1. It is reported that there is a litigation bearing Original Application No. 94/2021/EZ was filed at Honourable NGT wherein Interim Orders were issued by Hon'ble NGT on 08.10.2021 & on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneshwar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months. In this context, the EAC discussed the ruling of Hon'ble NGT and believes that the PP should provide an update on the extent of adherence to the Joint Committee's observations and recommendations as outlined in its report. This update should include a justification and action plan for any conditions that have not been fulfilled i.e. PP needs to submit the detailed compliances of Hon'ble NGT order and Joint Committee report.
2. The EAC took into consideration kml file on the Google Earth presented by the project proponent along with DSS of the project site shown on PARIVESH and observed that there is a habitation namely Village Daldali Sai at a distance of 0.5 km in SW and also

Kukia RF is at a distance of 0.12 km from the project site. PP is required to submit a robust action plan aimed at minimizing the impact of project activities on these sensitive areas. Additionally, the PP must revisit the engineering layout plan, taking into account the presence of these sensitive areas.

3. The EAC noted that the Joint Committee in its report mentioned the possible high impact of raw material transport to the site, the existing road that connects to the National Highway (NH) needs to be strengthened and mitigate measures to be taken up. It is further noted that since the proposed Plant is surrounded by hillocks, (Electrostatic Precipitators) ESPs have to be installed and the chimney has to be designed of appropriate height and green belt plantation around the site must be taken up to mitigate air pollution. PP need to give special emphasis on these points and detailed Air pollution modelling study to understand the impact of surrounding hills on pollution dispersion. Further effect of stack height on incremental GLC needs to be established using the model. In this context, the PP needs to submit the detailed mitigation measures and plans for this issue.
4. The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.
5. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and observed that PM2.5 and PM10 values are recorded already too high. PP/Consultant shall submit a stringent plan to minimise the levels of PM2.5 and PM10.
6. The PP has reported that proposed water requirement is 1180 m<sup>3</sup>/day, which is to be sourced from Brahmani River and allocation for drawl of 0.50 Cusec (1223.287 m<sup>3</sup>/day) surface water is obtained from Department of Water Resources. It is observed that the approval granted exceeds the stipulated quantity. The PP is required to provide a copy of the Memorandum of Understanding (MOU) or agreement executed with the Department of Water Resources.
7. The PP has reported that there are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Further, remaining trees available in the project site are 2472 nos. PP shall submit the permission letter obtained from the State Forest Department in this regard.
8. The PP reported that Wildlife Conservation Plan has been prepared with a budget of Rs. 55.871 lakhs to be implemented in 5 years and the plan submitted to PCCF (Wildlife) vide memo no. no. 7846/4 F (Misc.), dated 20.09.2022 for approval. PP shall submit the status of the approval with supporting documents.
9. The EAC advised PP/Consultant to represent the case again with revised proposal presentation. In view of the same, the EAC opined that PP needs to submit the report for consideration of the proposal.
10. The EAC agreed to the request of PP/Consultant and allowed them to reappear after the revision of the application incorporating the desired information.

**Recommendations of the Committee (EAC during 28<sup>th</sup> – 29<sup>th</sup> November, 2023)**

In view of the foregoing and after detailed deliberations, the committee recommended to defer the proposal to address the shortcomings enumerated at para above. The proposal may be considered after submission of the requisite information.

51.19.18 The proponent submitted the ADS reply on dated 18.12.2023 and was uploaded on PARIVESH on 18.12.2023. Point- wise reply of ADS is given as below:

Sl. No.	ADS points	Reply/ Response of PP
1.	<p>It is reported that there is a litigation bearing Original Application No. 94/2021/EZ was filed at Honourable NGT wherein Interim Orders were issued by Hon'ble NGT on 08.10.2021 &amp; on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&amp;CC (not below the rank of ADG), Integrated Regional Officer of MoEF&amp;CC, Bhubaneswar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&amp;CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months. In this context, the EAC discussed the ruling of Hon'ble NGT and believes that the PP should provide an update on the extent of adherence to the Joint Committee's observations and recommendations as outlined in its report. This update should include a justification and action plan for any conditions that have not been fulfilled i.e. PP needs to submit the detailed compliances of Hon'ble NGT order and Joint Committee report.</p>	<p>Compliance of Hon'ble NGT order (Interim &amp; Final) was submitted. The highlights include:</p> <ul style="list-style-type: none"> <li>• No further activities at site after the first interim order dtd. 08.10.2021.</li> <li>• M/s. KAI International Pvt. Ltd. has filed the counter affidavit dtd. 01.12.2021 and also exchanged with the complainant within the specified time.</li> <li>• Site visit by joint committee on dtd. 18.03.2023 and 28.04.2023 and compliance of its observations.</li> <li>• Re-submission of EC application with Final EIA and other relevant documents for consideration of grant of EC by MoEFCC.</li> </ul> <p>Compliance of observations of the Joint Committee visit report was submitted. The highlights include:</p> <ul style="list-style-type: none"> <li>• Preparation and submission for approval of wildlife conservation plan and forest patch conservation.</li> <li>• Provision of STP, ETP, Garland drain, Water reservoir etc. to maintain ZLD.</li> <li>• Storage and reuse of rain water to conserve use of fresh water.</li> <li>• Providing high efficiency APCDs such as ESP, Bag filters with stack height of 65m and 30 m respectively.</li> <li>• Development of greenbelt and plantation about 45.4% of the total plant area.</li> <li>• Preparation of Eco-restoration Plan in terms of Forest Patch Conservation Plan &amp; its approval.</li> <li>• Providing employment, medical/health facilities to locals</li> </ul>

Sl. No.	ADS points	Reply/ Response of PP
2.	<p>The EAC took into consideration kml file on the Google Earth presented by the project proponent along with DSS of the project site shown on PARIVESH and observed that there is a habitation namely Village Daldali Sai at a distance of 0.5 km in SW and also Kukia RF is at a distance of 0.12 km from the project site. PP is required to submit a robust action plan aimed at minimizing the impact of project activities on these sensitive areas. Additionally, the PP must revisit the engineering layout plan, taking into account the presence of these sensitive areas.</p>	<p>The width of Greenbelt proposed in Northern, Eastern &amp; Southern part of project site are 30 m each. Width of existing greenery in western part is of 150 m width. Action Plan to minimize impact of plant on surrounding sensitive area by providing further a thick green barrier of at least 100 m around the project site has been prepared and detailed.</p> <p>Engineering Plant layout has been prepared considering the sensitive areas present in the surroundings. Three tier greenbelt and plantation will be developed all along the boundary of the proposed plant with 19,478 nos. of trees/Saplings.</p> <p>The total greenbelt and plantation area will be 8.78 ha (i.e. 45.4% of the total plant area of 19.32 ha.)</p> <p>Against tree felling of 1500 trees, additional compensatory afforestation will be done in the ratio of 1:10 i.e. 15000 number in consultation with the State Forest Department. For this additional budget has been proposed of Rs. 52.50 Lakhs Hence total budget for green belt development is Rs. 120.67 Lakhs.</p> <p>Further a green barrier of around 100 m will also be developed between the plant site and surrounding forests with tall and high canopy trees.</p> <p>Also, for conservation of surrounding forests, an Eco-restoration Plan in terms of Forest Patch Conservation Plan is also prepared with estimated budget of Rs. 25 lakhs and submitted to Office of PCCF (Wildlife) vide memo no. no. 7843/4 F (Misc.), dated 20.09.2022 for approval.</p>
3.	<p>The EAC noted that the Joint Committee in its report mentioned the possible high impact of raw material transport to the site, the existing road that connects to the National Highway (NH) needs to be strengthened and mitigate measures to be taken up. It is further noted that since the proposed Plant is surrounded by hillocks, (Electrostatic Precipitators) ESPs have to be installed and the chimney has to be designed of appropriate height and green belt plantation</p>	<p>Dispersion modelling has been carried out considering complex terrain features due to surrounding hilly areas including line and point sources.</p> <p>Outcome of modelling and its impact with mitigation measures were submitted. The highlights include:</p> <ul style="list-style-type: none"> <li>• Under controlled condition the resultant GLC will be within the NAAQS limits.</li> </ul>

Sl. No.	ADS points	Reply/ Response of PP
	<p>around the site must be taken up to mitigate air pollution. PP need to give special emphasis on these points and detailed Air pollution modelling study to understand the impact of surrounding hills on pollution dispersion. Further effect of stack height on incremental GLC needs to be established using the model. In this context, the PP needs to submit the detailed mitigation measures and plans for this issue.</p>	<ul style="list-style-type: none"> <li>• Mitigative measures like ESP, Bag filters, dust suppression system, water sprinkling and fogging will be implemented.</li> <li>• Pucca roads and covered transportation with vehicles having valid PUC will be done.</li> <li>• BS-VI standard vehicles shall be used in construction to reduce emissions.</li> <li>• Low sulphur coal &amp; Fuel oil will be used to reduce SO<sub>2</sub> content in the flue gas.</li> <li>• Efficiency of air pollution controls devices will be monitored periodically to control the emissions.</li> <li>• Tall &amp; high canopy trees will be planted inside &amp; outside project boundary with due permission from district administration &amp; Forest Dept.</li> </ul>
4.	<p>The Committee deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and is of the view that the submitted action is not sufficient to address all the issues. The EAC advised PP to revise the action plan as per Ministry's O.M. dated 30.09.2020.</p>	<p>Revised Budgetary action plan as per observations of EAC for the Public Hearing issues are prepared and enclosed. Additional activities like "Promotion of Income Generation Activities, Initiatives for promotion of Millet through farmers along with market support, Amenities in Community Centre &amp; Yoga teacher deployment in Community Centre etc." have been incorporated and budget increased from Rs 409.9 Lakhs (1.2 % of project cost) to Rs. 520 Lakhs (1.5 % of project cost).</p>
5.	<p>The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and observed that PM<sub>2.5</sub> and PM<sub>10</sub> values are recorded already too high. PP/Consultant shall submit a stringent plan to minimize the levels of PM<sub>2.5</sub> and PM<sub>10</sub>.</p>	<p>The highest value observed near to Rajamunda Village (AAQ-8) which is close to Rajamunda Chowk. Due to heavy transportation activities &amp; presence of Industrial cluster in the area PM<sub>2.5</sub> and PM<sub>10</sub> was recorded slightly high in this region. This location is 4.6 Km (ESE) from project site. Justification and plan to minimize the levels of PM<sub>2.5</sub> and PM<sub>10</sub> were submitted.</p> <ul style="list-style-type: none"> <li>• Mitigative measures like ESP, Bag filters, dust suppression system, water sprinkling and fogging will be implemented.</li> <li>• Pucca roads and covered transportation with vehicles having valid PUC will be done.</li> </ul>

Sl. No.	ADS points	Reply/ Response of PP
		<ul style="list-style-type: none"> <li>• Washed coal will be used to reduce the ash content in the Coal, so that the emitted flue gas will contain less particulate matters.</li> <li>• Water sprinkling will be carried out very frequently at all the internal roads &amp; adjoining roads of the plant site.</li> <li>• Wind breaking wall will be provided near crushing &amp; grinding sections to control spreading of dust to outside.</li> </ul>
6.	<p>The PP has reported that proposed water requirement is 1180 m<sup>3</sup>/day, which is to be sourced from Brahmani River and allocation for drawl of 0.50 Cusec (1223.287 m<sup>3</sup>/day) Surface water is obtained from Department of Water Resources. It is observed that the approval granted exceeds the stipulated quantity. The PP is required to provide a copy of the Memorandum of Understanding (MOU) or agreement executed with the Department of Water Resources.</p>	<p>Proposed water requirement is 1180 m<sup>3</sup>/day. For which, allocation for drawl of 0.50 Cusec (1223.287 m<sup>3</sup>/day) surface water from Department of Water Resources has been obtained vide letter No. WS-IWS-781/22- 2024 dated 21.01.2023.</p> <p>As per the State Govt. procedure, agreement with the Water Resource Dept. will be undertaken during processing of Consent to Establish &amp; Consent to Operate from State Pollution Control Board prior to commissioning of project. In no case the water withdrawal will exceed the quantity of 1180 m<sup>3</sup>/day.</p>
7.	<p>The PP has reported that there are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Further, remaining trees available in the project site are 2472 nos. PP shall submit the permission letter obtained from the State Forest Department in this regard.</p>	<p>1500 trees have been felled after obtaining necessary permission from DFO cum Wildlife Warden, Rourkela Forest Division, Sundargarh, Odisha vide letter no. 5838/3F(Lease), dated 20.09.2021. Copy of the letter is enclosed. Compensatory plantation of 15000 tree/ saplings will be done against the tree felling done by the company. A budget of Rs. 0.25 Crore has been planned for the same.</p>
8.	<p>The PP reported that Wildlife Conservation Plan has been prepared with a budget of Rs. 55.871 lakhs to be implemented in 5 years and the plan submitted to PCCF (Wildlife) vide memo no. no. 7846/4 F (Misc.), dated 20.09.2022 for approval. PP shall submit the status of the approval with supporting documents.</p>	<p>Wildlife Conservation Plan was submitted to PCCF (Wildlife) vide memo no. no. 7846/4 F (Misc.), dated 20.09.2022 for approval. Copy of letter was submitted.</p> <p>As per the present status, approval of the same is under consideration at the office of PCCF and an undertaking has been submitted by KIPL to submit the copy of approval letter of Conservation Plan to MoEF&amp;CC.</p>
9.	<p>The EAC advised PP/Consultant to represent the case again with revised proposal presentation. In view of the same, the EAC opined that PP needs</p>	<p>Agreed and it is resubmitted for presentation of the same.</p>

Sl. No.	ADS points	Reply/ Response of PP
	to submit the report for consideration of the proposal.	
10.	The EAC agreed to the request of PP/Consultant and allowed them to reappear after the revision of the application incorporating the desired information.	Application is resubmitted incorporating the desired information for presentation of the same.

51.19.19 Based on the above submission of PP, the proposal is re-considered during 51<sup>st</sup> meeting of the EAC for Industry-I sector held on 2<sup>nd</sup> – 4<sup>th</sup> January, 2024. The deliberations and recommendations of EAC are as follows:

**Written submission by the PP:**

51.19.20 During the meeting, based on the deliberations made by the EAC, the project proponent vide letter dated 04.01.2024 through email dated 04.01.2024 submitted the reply to the complaint received by the Ministry related to the project as follows:

Sl. No.	Raised Points	Compliance
Para- 1	We, the local residents of Pattajharan and Badbahal, recently noticed that, the project proponent has deliberately omitted our village in various submissions such as PFR, Form 1, TOR application, and all documentation in the PARIBESH website submitted under CAF, Part A, and Part B, all aimed at obtaining environmental clearance (EC). Due to their false submission, The EAC took into consideration kml file on the Google Earth presented by the project proponent along with DSS of the project site shown on PARIVESH and observed that there is a habitation namely Village Daldali Sai at a distance of 0.5 km in SW. These communities have been residing in the area since ancient times.	Village Daldali Sai is mentioned in EIA report <b>Chapter- 1, Table No. 1.1, Page No. 3</b> and same was uploaded on the Parivesh Portal for EC application.  3 tribal villages as mentioned in para no. 2 Fatajharan and two hamlets Badbahal and Daldali Sai are located within the Kapanda revenue village.  Kapanda village is also mentioned in <b>Chapter- 1, Table No. 1.1, Page No. 3</b> , and these villages are also mentioned in brief summary at <b>Page No. 3</b> under Para- 5, which was circulated to EAC and also presented before the committee on 29.11.2023 and 04.01.2024. Copy of Brief writeup is submitted.
Para- 2	The three tribal villages, namely Fatajharan, and the two hamlets (Badbahal and Daldali) within the Kapanda Revenue village, are situated in close proximity to the project site, with aerial distances ranging from 200 meters to less than 1 km. This distance data has been extracted from Google Earth images, a widely recognized software, and can be readily verified by any relevant authorities. These three villages, primarily inhabited by tribal	In the budgetary action plan against the public hearing issues various developmental activities (viz. Education, Health, Drinking Water facilities, Environment, Livelihood, and Infrastructure) are planned to be undertaken by KIPL in village Fatajharan and Kapanda mentioned at <b>Chapter- 7, Section No. 7.1.1, Table No. 7.1, Page No. 6-10</b> .  PH action plan is submitted.

Sl. No.	Raised Points	Compliance																										
	<p>communities, particularly Schedule Tribes, collectively house an estimated population of 398. We have compiled evidence confirming the legitimate residency status of individuals located at the intended site, areas designated for displacement, and those likely to be affected within distances of 1 km from the project site. Geotagged pictures of each individual house have been meticulously documented.</p>	<p>The land for the proposed plant has been allotted by IDCO Govt. of Odisha and no private land is involved in this total land of 47.348 Ha. The deed copy is submitted which confirms that there is neither any residency status of the aforesaid villagers in the project site nor any displacement has been necessitated during acquisition of land.</p> <p>The total land is a Govt. land as per letter issued by Collector/ District Magistrate vide Order No.45/XVI-137/2020 dtd.07.01.2021 and the copy is submitted.</p>																										
Para- 3	<p>The supportive data regarding the number of houses and population is derived from official government records, specifically the Population Census of 2011. For the two hamlets, Badbahal and Daldali, of Kapanda Revenue village, and for the village of Patajharan, additional information has been gathered from the Integrated Child Development Services (ICDS) database, with collaboration from local Anganwadi workers. A comprehensive report containing this information is presented in Annexure 1.</p>	<p>The land for proposed project is allotted by IDCO and there is no project affected people in respect of land oustee and house oustee in the allotted land of 47.348 Ha. granted by IDCO. No Rehabilitation and Resettlement was required during land acquisition process.</p> <p>People from villages like Fatajharan, Badbahal, Kapanda etc. were present in the PH meeting dtd. 24.05.2022 and given their opinion which was mentioned in the Public Hearing proceedings granted by SPCB, Odisha and submitted to MoEF&amp;CC. Some of the data are mentioned in the following table;</p> <table border="1" data-bbox="858 1167 1493 2016"> <thead> <tr> <th data-bbox="858 1167 1075 1532">Page No of PH Proceedings</th> <th data-bbox="1075 1167 1161 1532">Sl. No.</th> <th data-bbox="1161 1167 1315 1532">Name of Person present in the PH meeting and given their opinion</th> <th data-bbox="1315 1167 1493 1532">From Villagers</th> </tr> </thead> <tbody> <tr> <td data-bbox="858 1532 1075 1608">22</td> <td data-bbox="1075 1532 1161 1608">28</td> <td data-bbox="1161 1532 1315 1608">Anita Munda</td> <td data-bbox="1315 1532 1493 1608" rowspan="3">Fatajharan</td> </tr> <tr> <td data-bbox="858 1608 1075 1684">26</td> <td data-bbox="1075 1608 1161 1684">55</td> <td data-bbox="1161 1608 1315 1684">Beronika Munda</td> </tr> <tr> <td data-bbox="858 1684 1075 1760">26</td> <td data-bbox="1075 1684 1161 1760">58</td> <td data-bbox="1161 1684 1315 1760">Kuanri JoJo</td> </tr> <tr> <td data-bbox="858 1760 1075 1836">27</td> <td data-bbox="1075 1760 1161 1836">68</td> <td data-bbox="1161 1760 1315 1836">Rushi Ku Munda</td> <td data-bbox="1315 1760 1493 1836">Badbahal</td> </tr> <tr> <td data-bbox="858 1836 1075 1912">27</td> <td data-bbox="1075 1836 1161 1912">73</td> <td data-bbox="1161 1836 1315 1912">Anita Jojo</td> <td data-bbox="1315 1836 1493 1912">Fatajharan</td> </tr> <tr> <td data-bbox="858 1912 1075 2016">20, 21</td> <td data-bbox="1075 1912 1161 2016">3, 8</td> <td data-bbox="1161 1912 1315 2016">Bishnu Chandra Kisan,</td> <td data-bbox="1315 1912 1493 2016">Kapanda</td> </tr> </tbody> </table>	Page No of PH Proceedings	Sl. No.	Name of Person present in the PH meeting and given their opinion	From Villagers	22	28	Anita Munda	Fatajharan	26	55	Beronika Munda	26	58	Kuanri JoJo	27	68	Rushi Ku Munda	Badbahal	27	73	Anita Jojo	Fatajharan	20, 21	3, 8	Bishnu Chandra Kisan,	Kapanda
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Sl. No.	Raised Points	Compliance			
				Raju Kishan and many more.	
Para- 4	In accordance with Section 11 of the Ministry of Environment and Forests Notification issued on May 30, 2008, it is apparent that the designated location for the proposed industry is in immediate proximity to three villages, all situated within a distance of less than 1 km. This contravenes the stipulated siting guidelines and criteria for the establishment of a new highly polluting industry in a tribal area. It is explicitly prohibited to set up a highly polluting industry in close proximity to residential dwellings based on this regulation.	<p>The proposed site meets the siting criteria of MoEF&amp;CC which was duly examined with three alternatives of the site analysis, after examination by EAC and MoEF&amp;CC had approved Terms of Reference vide File No. IA-J-11011/59/2021-IA.II(I) dtd. 29.11.2021.</p> <p>All information regarding above villages are mentioned in the EIA report uploaded in the Parivesh Portal.</p> <p>The affidavit submitted to NGT was subjected on tree filling activities and involvement of forest land at KIPL project site which did not require to mention the surrounding villages.</p>			
Para- 5	Refer the Annexure- 18_Socioeconomic Report: On Page 47, Annexure 2, Sl No. Fatajharan village (sensus code 384839), the total population is declared as 149. Fatajharan village is situated within 200 meters to 1 km from the project site. Additionally, in the Final EIA Annexure 17_Baseline Report, on Page No. 9, 12, 19, 24, and many other pages, samples were collected and studies were conducted for a village named "Barhabahar Village,". Actual village name is "Badbahal" which is situated around 400 meters from the project site. As two villages are closely adjacent to the project site, which goes against the siting criteria, these details have deliberately not been declared anywhere in the PFR report, Form 1, TOR application, EC application, and in the affidavit submitted to the NGT. In other words, all the applications submitted by the PP shall be declared as null and void.				
Para- 6	It is crucial to note that a Pallisabha, a vital prerequisite for the scheduled district, has not been conducted, in direct contravention of the notice issued by the Sundargarh district collector, which underscores stringent requirements for the scheduled district of Odisha state. This represents a blatant violation of the	<p>Since no forest land is involved in the project site, holding the pallisabha by KIPL is not a prerequisite for setting up the proposed project. The public hearing has been conducted as per EIA notification.</p> <p>However, amount of Rs. 5.2 Crore has been earmarked for undertaking various activities in the surrounding villages as detailed in the PH</p>			

Sl. No.	Raised Points	Compliance
	regulation. Moreover, the local tribals have been enduring continuous threats from local mobs, resulting in an ongoing state of mental trauma among the affected communities.	action plan and Budget provided in the EIA report <b>at Chapter- 7, Section No. 7.1.1, Table No. 7.1, Page No. 6- 10.</b>
Para- 7	We remain hopeful that your esteemed authority and the EAC committee will thoroughly investigate the substantial violations resulting from false declarations submitted to obtain Environmental Clearance (EC). We are confident that the concerned authorities will take necessary disciplinary actions against Visiontek Consultancy and KAI Industry to put an end to the distress inflicted upon tribal communities.	Project Proponent and as well as consultant had factually presented information in the EIA report as per guidelines of MoEF&CC. The data were not hidden for any specific area nor misled the information in said EIA report which was submitted for Environment clearance. We are taking due care while preparing EIA report and we will keep in future as well.
<b>Note: The EAC was informed about a representation received by the Ministry, raising concerns about the project. The EAC recommended that the issues raised be shared with the project proponent, who provided a detailed pointwise reply on 04.01.2021 through written submission, which was further deliberated by the EAC and subsequently found to be satisfactory by the EAC.</b>		

### Deliberations by the Committee

51.19.21 The Committee noted the following:

1. The instant proposal is for setting up of a greenfield project for installation of Iron Ore Beneficiation Plant- 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr.
2. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
3. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
4. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

5. The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.
6. Total land required for project is 19.32 ha. (47.74 Ac) which is a IDCO Land (Industrial land) and is under the possession of the company. Land Agreement made between IDCO & KIPL as per land allotment letter no. IDCO:HO:P&A:LAE:7751/2019 dated 06.08.2021.
7. Village Daldali Sai is at a distance of 0.5 km in the SW of the project site along with other sensitive areas such as Samaradari Juniani PF (0.41 Km, E), Kukia R.F (0.12 Km (NW) etc. within the study area of the project site. The EAC is of the opinion that PP shall prepare and strictly implement the environmental safeguard measures to minimise the impact on the project activities on these sensitive areas.
8. Brahmani River is at a distance of 1.6 km in West of the project site along with other water bodies within the study area of the project site. The EAC is of the opinion that the water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be prepared and submitted.
9. Water requirement is proposed as 1180 m<sup>3</sup>/day which is to be sourced from Brahmani River. The EAC deliberated on the water requirement is of the opinion that PP shall obtain necessary permission from the Competent Authority in this regard. No Ground water abstraction is permitted.
10. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and is of the opinion that stringent mitigation measures to minimise the pollution shall be strictly implemented.
11. There are Schedule-I species like Elephant, Leopard, Sloth bear & Python etc. falling within the study area of the proposed site. Wildlife Conservation Plan has been prepared with a budgetary allocation of Rs. 55.871 Lakhs for 5 years and submitted to PCCF wildlife for approval vide memo no. 7846/ 4F (Misc.), dated 20.09.2022.
12. The PP has submitted that there are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Remaining trees available in the project site are 2472 nos. Budget earmarked for plantation of trees over an area of 8.78 Ha. are Rs.68.17 Lakhs. Against tree felling of 1500 trees, Compensatory afforestation will be done in the ratio of 1:10 i.e. 15000 number in consultation with the State Forest Department. Budget for Compensatory afforestation is Rs. 52.50 Lakhs. Hence total budget for green belt development will be Rs. 120.67 Lakhs (say 121 Lakhs) The greenbelt and plantation area will be 8.78 ha (21.7 acres) i.e. 45.4% of the total plant area of 19.32 ha. (47.74 acres). The EAC deliberated on the greenbelt layout plan along with action plan and the budget earmarked and is of the opinion that greenbelt shall be completed within a span of one year.
13. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.

14. The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
15. The EAC noted that a litigation bearing Original Application No. 94/2021/EZ was filed by applicant (Mr. Chittaranjan Mahanta & Others) at Honourable NGT, Interim Orders were issued by Hon'ble NGT on 08.10.2021 & on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneswar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months. In this regard, the EAC deliberated all the issues pertaining to the case and accordingly suggested various mitigation measures in this regard while deliberating the EC proposal.
16. The EAC deliberated on the other ADS reply submitted by the project proponent and found it satisfactory.
17. The EAC was informed about a representation received by the Ministry, raising concerns about the project. The EAC recommended that the issues raised be shared with the project proponent, who provided a detailed pointwise reply on 04.01.2021 through written submission, which was deliberated by the EAC and subsequently found to be satisfactory by the EAC.
18. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
19. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
20. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC

projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

### **Recommendations of the Committee:**

51.19.22 In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance **subject to uploading the written submission on portal** under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:

#### **A. Specific Condition:**

- i. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
- ii. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- iii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iv. PP shall strictly adhere to the Joint Committee's observations and recommendations as outlined in its report in the matter of litigation bearing Original Application No. 94/2021/EZ filed at Honourable NGT.
- v. Village Daldali Sai is at a distance of 0.5 km in the SW of the project site along with other sensitive areas such as Samaradari Juniani PF (0.41 Km, E), Kukia R.F (0.12 Km (NW) etc. within the study area of the project site. Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme.
- vi. Brahmani River is at a distance of 1.6 km in West of the project site along with other water bodies within the study area of the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- vii. The water requirement of 1180 m<sup>3</sup>/day which shall be sourced from Brahmani River. PP shall obtain necessary permission from the Competent Authority in this regard. No Ground water abstraction is permitted.
- viii. Three tier Green Belt shall be developed in at least 33% of the project area in a period of one year all along the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to

ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards sensitive areas nearby project site. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.

- ix. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 5.20 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- x. PP shall undertake village adoption programme and prepare and implement the action plan to develop them into a model village.
- xi. The recommendations of the approved Site-Specific Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xii. PP shall obtain permission from the State Forest Department for any tree felling involved in the project.

## **B. General Conditions**

### **I. Statutory compliance:**

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

### **II. Air quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- x. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xi. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xiv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xv. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvi. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm<sup>3</sup> and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xvii. Following additional arrangements to control fugitive dust shall be provided:
  - a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
  - b. Proper covered vehicle shall be used while transport of materials.
  - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.

### III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from

time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
- ix. Tailing management plan shall be implemented as included in EIA report.
- xviii. Tailings from Iron Ore beneficiation plant shall be dewatered in filter press and no slime /tailing pond shall be permitted.

#### **IV. Noise monitoring and prevention**

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

#### **V. Energy Conservation measures**

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

#### **VI. Waste management**

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.

#### **VII. Green Belt**

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

#### **VIII. Public hearing and Human health issues**

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

#### **IX. Environment Management**

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

#### **X. Miscellaneous**

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the

- Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
  - ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
  - x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
  - xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
  - xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
  - xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  - xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
  - xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
  - xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
  - xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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### **Consideration of Terms of Reference Proposals**

#### **Agenda No. 51.20**

**51.20 Establishment of Greenfield steel plant comprising of DRI Kilns (2,31,000 TPA), Induction Furnaces with matching LRF & CCM (Hot Billets / Billets / Ingots – 1,98,000 TPA), Rolling Mills (TMT bars / Structural Steel) (85% Hot charging with Hot Billets and remaining 15% through RHF with Gasifer as fuel – 1,98,000 TPA), Coal Gasifier – 1700 NM3/Hr.,**



## STATE POLLUTION CONTROL BOARD, ODISHA

[Department of Forest, Environment & Climate Change Govt. of Odisha]  
 Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751012

No. 11670 / IND-II-PH-1017

Dated 5-07-2022  
 By Speed Post

To

The Secretary  
 Ministry of Environment, Forest & Climate Change  
 Govt. of India, Indira Paryavaran Bhawan,  
 Jorbagh Road, New Delhi-110003.

**Sub: Proceedings of Public Hearing for M/s KAI International Pvt. Ltd. for Greenfield Project for installation of Iron Ore Beneficiation Plant -1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant - 1.2 MTPA and Producer Gas Plant 27,000 Nm<sup>3</sup>/hr at village Kapanda under Lahunipara Tehsil of Sundargarh District-reg.**

Sir,

Inviting a reference to the above, this is to inform that Public Hearing of the above mentioned project proposed by M/s KAI International Pvt. Ltd. was conducted on 24-05-2022 at 10.00 A.M Football Play Ground, Bad-Purunapani Village of Sundargarh District in accordance with the Ministry of Environment, Forest & Climate Change, Govt. of India, EIA Notification No. SO-1533(E) dt.14.09.2006.

As per the above Notification, notice inviting comments, views, objection, and suggestions from the public in respect of the above project was published in newspapers namely "The Times of India" and "The Samaja" on 22.04.2022.

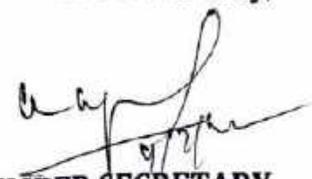
Further 47 nos. of representations was received during Public Hearing and 4 Nos. representations received directly by the Board which is enclosed herewith for kind reference and further action during the consideration of Environmental Clearance

A copy of the proceedings of the Public Hearing along with the following documents is enclosed for kind information and necessary action at your end.

1. Video CD of Public Hearing.
2. Statement of issues raised by Public Hearing meeting and comments of applicant prepared in local language and in English.
3. Copies of the newspaper advertisement.
4. List of persons who participated in the public hearing.
5. Views and suggestions from the public received by the Board during the Public Hearing.
6. 47 (Forty-seven) nos. of representations was received during Public Hearing and 4(Four) Nos. representations received directly by the Board

Yours faithfully,

Encl: As above

  
 MEMBER SECRETARY  
 P.T.O

Memo No 11671 /dt. 5-7-2022

Copy along with copy of the proceedings of Public Hearing forwarded to the **Addl. Chief Secretary, Department of Forest, Env & Climate Change, Govt. of Odisha** for kind information and necessary action.

*Encl: As above*

  
Addl. Chief Env. Engineer

Memo No 11672 /dt. 5-7-2022

Copy forwarded to the **Additional Director, Eastern Regional Office, MoEF & CC Govt. of India, A-3, Chandrasekharpur, Bhubaneswar** for kind information and necessary action.

*Encl: As above*

  
Addl. Chief Env. Engineer

✓ Memo No 11673 /dt. 5-7-2022 (By Speed Post)

Copy along with copy of proceedings of Public Hearing forwarded to **The Director, M/s KAI International Pvt. Ltd., CCC-23, Civil Township, Rourkela - 769 094** for information.

*Encl: As above*

  
Addl. Chief Env. Engineer

PROCEEDINGS OF PUBLIC CONSULTATION (HEARING) FOR GREENFIELD PROJECT OF M/S K A I INTERNATIONAL PVT. LTD., FOR INSTALLATION OF IRON ORE BENEFICIATION PLANT – 1.5 MTPA THROUGHPUT (1.16 MTPA HIGH GRADE ORE), IRON ORE PELLETIZATION PLANT – 1.2 MTPA AND PRODUCER GAS PLANT – 27,000 NM<sup>3</sup>/HR AT VILLAGE KAPANDA UNDER TAHASIL OF SUNDARGARH DISTRICT HELD ON DATED 24.05.2022 (10.00AM) AT BAD PURNAPANI, FOOTBALL PLAYGROUND BLOCK – LAHUNIPARA, OF SUNDARGARH DIST. (ODISHA)

The public hearing meeting for Iron Ore Beneficiation Plant – 1.5 MTPA Throughput (1.16 MTPA high grade ore ), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 NM<sup>3</sup>/hr, held on dated 24.05.2022 (10.00am) at Bad-Purnapani, Football playground block – Lahunipara, of Sundargarh District. Sri Pradeep Dang, Sub-collector, Bonai of Sundargarh district had presided over the meeting. At the outset, Dr. Binod Bihari Dash, Regional Officer, State Pollution Control Board, Odisha, Rourkela delivered welcome address, organised and conducted the public hearing meeting in association with District Administration.

The Public hearing in respect of the above greenfield project was conducted as per the schedule and at the venue in accordance with EIA Notification S.O.1533(E) dtd.14.09.2006 and subsequent amendment therein. The Public Hearing meeting with regards to date, place and time was announced in public address system apart from its publication in local dailies. The process followed for the public hearing was adequate. The attendance sheet of the public present in the meeting is annexed herewith in **ANNEXURE-I**. Around 300 nos. of persons attended the public hearing meeting and two hundred seventy two (272) Nos. of persons have signed in attendance sheet. Eighty nine (89) nos. of persons had delivered their views whose list and their signature is given in **ANNEXURE-II**.

Dr. B.B. Dash, Regional Officer, State Pollution Control Board, Rourkela had welcomed the Public & explained about the importance of such hearing and also invited views, comments, objections & opinions of the public which are necessary while considering the environmental clearance of the project and he also told that those who want to give their written statement about the proposed projects, they can do so. He had also reminded / requested the public to follow the COVID-19 guidelines on wearing the mask and on maintaining the social distance during Public hearing those have been issued by the State Government. He briefly mentioned about the green field project of M/s. K A I International Pvt. Ltd. to setup

  
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Iron Ore Beneficiation Plant – 1.5 MTPA Throughput ( 1.16 MTPA high grade ore ), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 NM<sup>3</sup>/hr in the land allotted by IDCO. He welcome and requested the Sub-Collector, Bonai to preside over and to conduct for the public hearing smoothly.

After that the Sub-Collector, Bonai had briefly described about the project and invited the project proponent of M/s. K A I International Pvt. Ltd. And Mr. Hari Hara Dash, Project Head had described about the proposed greenfield project of Iron Ore Beneficiation Plant – 1.5 MTPA Throughput ( 1.16 MTPA high grade ore ), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 NM<sup>3</sup>/hr, salient features of the proposed project and Environmental Management Plan, Pollution Control Measures to be adopted during mining operation, Blasting procedure, Plantation Programme and various other peripheral development activities and contribution towards increase of State revenue etc. to be carried out during the course of production. The salient features of the project is given as follows;

**Project Proposal:** M/s K A I International Pvt. Ltd. proposes for Setup Iron Ore Beneficiation Plant – 1.5 MTPA Throughput ( 1.16 MTPA high grade ore ), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 NM<sup>3</sup>/hr over an area of 19.319 ha land leased out from IDCO, Bhubaneswar.

**Location:** Kapanda Village Tehsil - Lahunipara, Sundargarh District, Odisha

**PROJECT DETAILS:**

S. No.	Particular	Details
1	Type of project	Greenfield Project
2	Mining Lease area	19.319 ha ( Leased out from IDCO, Bhubaneswar ) Kisam - Patit
3	Production Capacity	Iron Ore Beneficiation Plant – 1.5 MTPA Throughput ( 1.16 MTPA high grade ore ), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 NM <sup>3</sup> /hr

  
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4	Total water requirement & source	665 KLD water required which will be sourced from Brahmani River Blow down water will be used for road sprinkling & plantation
5	Power requirement & source	The total power requirement for the proposed project is 12 MW which will be sourced from nearest GRID Purnapani substation ( 3.70 km ESE )
6	Greenbelt & Plantation area	An area of 21.69 Acre (i.e. : 45 % of the total project area ) will be covered under greenbelt /plantation.
7	Manpower requirement	Total employment generation (direct and indirect) will be of 500 persons. 280 will be direct employment.
8	Project cost	Rs. 341.72 Crores
9	Environment protection cost	EMP capital cost is Rs. 18.72 Crores & Recurring cost is Rs. 1.24 Crores/ Annum
10	National Parks/ Wildlife Sanctuaries	NONE.

### DESCRIPTION OF THE ENVIRONMENT

The baseline data is generated within 10 km radius for air, water, soil, noise & ecological studies. The baseline environmental data were generated for Post Monsoon period i.e. October to December 2021 by conducting field monitoring / studies.

#### Met. Data

The data was collected in the post monsoon season. The pre dominant wind direction was found to be NW followed by NE. The major change was noticed between the site specific meteorological data & IMD data. The baseline monitoring locations were selected as per the data collected. The summary is mentioned below.

  
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## Summary of Ambient Air monitoring (October to December 2021)

### Particulate Matter (PM<sub>10</sub>):

- A maximum value of 81.3  $\mu\text{g}/\text{m}^3$  was observed at AAQ-8 (Rajamunda village) as NH-520 is passing by and the market area of Rajamunda village is adjacent.
- The minimum value of 32.4  $\mu\text{g}/\text{m}^3$  was observed at Project Site (AAQ-1).
- The average values were observed to be in the range of 38.3 (AAQ1) to 73.4 (AAQ8)  $\mu\text{g}/\text{m}^3$  and the 98% tile was observed by in the range of 42.1 (AAQ1) to 80.4  $\mu\text{g}/\text{m}^3$  (AAQ8).
- PM<sub>10</sub> at each selected location is well within the limit which is in accordance with geography of the vicinity as there are no major industries or densely populated area.

### Particulate Matter (PM<sub>2.5</sub>):

- A maximum value of 44.2  $\mu\text{g}/\text{m}^3$  was observed at AAQ-8 (Rajamunda village).
- The minimum value of 17.8  $\mu\text{g}/\text{m}^3$  was observed at Project Site (AAQ-1).
- The average values were observed to be in the range of 20.8 (AAQ1) to 39.7 (AAQ8)  $\mu\text{g}/\text{m}^3$  and the 98% tile was observed by in the range of 22.8 (AAQ1) to 43.6  $\mu\text{g}/\text{m}^3$  (AAQ8).

### Sulphur Dioxide (SO<sub>2</sub>):

- Maximum concentration of SO<sub>2</sub> is observed to be 14.2  $\mu\text{g}/\text{m}^3$  at AAQ-8 (Rajamunda village) and minimum value is <4.0  $\mu\text{g}/\text{m}^3$  observed at AAQ-1 (Project Site).
- The average values were observed to be in the range of 4.8  $\mu\text{g}/\text{m}^3$  to 12.2  $\mu\text{g}/\text{m}^3$  and the 98% tile was observed by in the range of 5.5  $\mu\text{g}/\text{m}^3$  to 14  $\mu\text{g}/\text{m}^3$ .

### Oxides of Nitrogen (NO<sub>x</sub>):

- Maximum concentration of NO<sub>2</sub> was observed to be 25.2  $\mu\text{g}/\text{m}^3$  at AAQ-8 at Rajamunda Village and minimum value is <9.0  $\mu\text{g}/\text{m}^3$  observed at AAQ-1 (Project Site).
- The average values were observed to be in the range of 10.5  $\mu\text{g}/\text{m}^3$  to 22.1  $\mu\text{g}/\text{m}^3$  and the 98% tile was observed by in the range of 11.7  $\mu\text{g}/\text{m}^3$  to 24.5  $\mu\text{g}/\text{m}^3$ .

  
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### Project Benefits

- Improvement in physical infrastructure, Improvement In social Infrastructure  
Employment Potential- Skilled; Semi-Skilled and Unskilled
- Additional housing demand for rental accommodation will increase
- Cultural, recreation and aesthetic facilities will also improve.
- Improvement in communication, transport, education, community development and medical facilities.
- Overall change in employment and income opportunity.

### Environmental Management Program

#### During Construction

- All washable construction material will be stored under sheds or enclosed space to prevent spillage into the drainage network
- Use of covered trucks
- Regular water sprinkling at vulnerable areas of construction site and roads
- Construction waste generated will be disposed by use for leveling of pre-identified low lying areas within the plant.

#### During Operation

- All APCDs designed / upgraded to meet PM emissions of  $< 30 \text{ mg/Nm}^3$
- Dust suppression consisting of water sprinkling facilities, dry fog and De dusting systems.
- Heavy noise generating equipment like – blowers/fans, crushers, compressors provided with acoustic barriers/ enclosures.
- Provision of PPEs, ear plugs/muffs provided to personnel working close to the noise generating equipment.
- ZLD systems will be implemented in the proposed plant.
- Process effluent from Beneficiation plant is recycled and kept in closed circuit through thickeners, so that there is no discharge of wastewater.
- STP based on MBBR technology for treatment of domestic wastewater.

The Regional Officer, SPCB then invited the public to put forth their views, suggestion, comments and objections on matters relating to environmental aspects of the project. **Fourth Seven Nos. (47)** of written representation has been received and annexed in **Annexure-III**. The video recording of the

  
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meeting was done. **Eighty nine (89) nos.** of speakers opined their views which are given as follows:

- 1) **Sri GetaCharan Dash, Kapanda:-** Sri Dash welcome all to the public hearing and extent his support to the public hearing for project. He demanded for local employment for the youth, medical facility for the villagers and development of local villages under CSR activity.
- 2) **Sri Bibhuti Bhusan Padhi, Rajamunda:-** Sri Padhi welcome all and supported the public hearing for the propose project. He stated that lots of mining project is situated in Bonai Sub Division area and local people are facing difficulties due to non availability of iron based industry. He demanded for environment protection, local employment as per their qualification, road development and education and health care facilities in Bonai area.
- 3) **Sri Bishnu Chandra Kisan, Kapanda:** Sri Kisan welcome all and extent his support for the public hearing of the project. He stated that local youths are going abroad for employment and due to propose project local youths will be benefit. He demanded for improvement on road network, local employment as per their qualification, drinking water facility, medical and emphasize on education facility for the local villagers.
- 4) **Sri Bikram Patra, Kapanda:-** Sri Patra welcome all and supported the public hearing of the project. He demanded for improvement on road network, local employment as per their qualification, drinking water facility, medical and emphasize on education facility for the local villagers.
- 5) **Sri Rajesh Kumar Dash, Kapanda –** Sri Dash welcome all. He extent his support for the project in the public hearing. He expressed that they are excited due to establishment of proposed plant by M/S KAI International and expect that the project proponent will cooperate with local people. He demanded for development of road, employment, education and environment facility for the local villagers.
- 6) **Sri Kandru Kishan, Nuapada-** Sri Kishan welcome all and supported the public hearing. He expressed that local employment opportunities will be created after establishment of proposed plant.

  
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BONAI**

- 7) **Sri Surendra Kumar Kumbhar, Kapanda:-** Sri Kumbhar Secretary of Jay Jagannath Seva Trust welcome all and extent his support for the public hearing. He demanded to project proponent for improvement in unemployment situation along with development in road, education & good health of local public.
- 8) **Sri Raju Kishan, Kapanda:-** Sri Kishan support the hearing and demanded for overall village development, local employment and better education facility to the villagers.
- 9) **Sri Siba Charan Kishan, Kapanda--** Sri Kishan extent his support for the public hearing and demanded for village social & economical development. He also expressed that the demand raised by the previous speaker shall be implemented by the project proponent.
- 10) **Smt. Sandhyarani Das, Kapanda-** Smt. Das welcome all and extend her support to the public hearing. She demanded for development in education facility of the youth in Kapanda village.
- 11) **Smt. Binapani Das, Kapanda -**Smt. Das welcome all and support the public hearing.
- 12) **Smt. Jayanti Sahu, Kapanda-** Smt. Sahu extend her support for the hearing due to generation of employment opportunities along with improvement in education and health care facilities. She also expressed that the drunker people of local village will be benefitted by engaging in the proposed plant.
- 13) **Sri Anadicharan Bagarti, Kapanda-** Sri Bagarti extends his support with local employment for youth.
- 14) **Sri Umesh Kishan, Kapanda-**Sri Kishan extend his support with local employment for youth and demanded to focus on environment protection.
- 15) **Sri Trilochan Majhi, Badapurnapani-** Sri Majhi welcome all and extend his full support for the public hearing. He expressed his happiness for the local people and demanded to provide local employment.
- 16) **Sri Motilal Sahu, Kapanda-** Sri Sahu extends his support for the public hearing. He stated that the local body and local migrant worker will get employment after establishment of industry.

  
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- 17) **Sri Millan Chandra Mahanta, Lahunipada-** Sri Mahanta welcome all and extend his full support and demanded for local employment, health facility, supply of clean drinking water and plantation of trees in vacant government land.
- 18) **Smt. Sunita Kishan, Kapanda-** Smt. Kishan extend her support for the project due to employment to unemployed youth.
- 19) **Smt. Rashmita Patra, Kapanda-** Smt. Patra extend her support for the public hearing due to employment to educated unemployed youth.
- 20) **Smt. Laxmi Kishan, Kapanda-**Smt. Kishan extend her support for the public hearing with employment to educated unemployed youth.
- 21) **Sri Sadhu Oram, Ward Member, Bad Purnapani-**Sri Oram support the public hearing with employment to local youth people.
- 22) **Sri Debasis Mahanta, Kapanda-** Sri Mahanta extend his support for the public hearing.
- 23) **Sri Patel Patra, Kapanda-** Sri Patra welcome all and extend his support for the public hearing for local employment and better health and education facility.
- 24) **Sri Budhu Kishan, Kapanda-** Sri Kishan supported the hearing and stated that development of road, health, education will take place due to the propose project.
- 25) **Sri Biswanath Kishan, Kapanda-** Sri Kishan supported the public hearing with emphasis on local employment by project proponent.
- 26) **Smt. Sabita Patra, Kapanda-** Smt. Patra welcome all and extend his support for the project and requested plant authority to emphasize on eradication of unemployment.
- 27) **Sri Kandi Charan Munda, Lahunipada -** Sri Munda welcome all and extend his support for the public hearing.
- 28) **Smt. Anita Munda, Patajharan-** Smt. Munda opposed the public hearing due to deforestation of their forest and they are dependent on forest as forest gives seasonal fruits, honey etc. She stated that they will cultivate in their forest land and they will manage their livelihood. She expressed that due to air pollution the leafs are being black and water is being polluted and aquaculture are

affected. She also stated that due to lack of educated people in their locality employment generation will be negligible.

She also stated that due to industry people are affected from kind disease and if they are propose o setup they may establish the industry in Kapanda village not in their forest area.

- 29) **Smt. Archana Kishan, Kapanda-** Smt. Kishan extends her support for the public hearing for local employment opportunities due to the upcoming project in this area.
- 30) **Smt. Saraswati Kishan, Kapanda-** Smt. Kishan welcome all and extended her support for the project and requested project proponent to employee the local unemployed people.
- 31) **Sri Laxman Munda, MLA, Bonai-** Hon'ble Sri Munda welcome all and extend his support for the public hearing. He expressed that project proponent shall take care the local tribal people for their livelihood, environment protection, priority to engage local tribal people as per their educational qualification and financial supports during all local festival & cultural programmes by KAI International.
- 32) **Sri Kamal Lakra, Banki-** Sri Kamal extend his support and demanded to emphasis on Environment protection, health, education of villagers. He also stated that due to propose project the local people will get employed and he requested all villagers to support the proposed project.
- 33) **Smt. Mamata Kishan, Kapanda-** Smt. Kishan extends her support with demand for employment to educated villagers.
- 34) **Sri Gayadhar Kishan, Nuagaon-** Sri Kishan welcome all extend his support and demanded for all types of developmental works in favour of the local villagers.
- 35) **Sri Meghu Patra, Bonai-**Sri Patra welcome all and extend his support and request to laid emphasis on Road development.
- 36) **Smt. Srimati Kishan, Kapanda-** Smt. Kishan extend her support for the upcoming project.

  
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- 37) **Sri Changa Oram, Sarpanch, Bad Purnapani-Sri Oram** extend his support for the public hearing and expressed that the project proponent shall implement the issues raised by previous speaker.
- 38) **Sri Narendra Kishan, Nuagaon-Sri Krishna** welcome all and extend his support for the public hearing.
- 39) **Sri Manik Lal Jaiswal, Rajamunda-** Sri Jaiswal welcome all and expressed that they are happy for the project. He stated that if steel plant was established in Bonai earlier, local people were benefitted and their livelihoods were much better. He stated that due to establish the company the whole district of Sundargarh as well as other local area will be benefitted as per their qualification and their experience. He supported the public hearing.
- 40) **Smt. Gomati Kishan, Kapnda-** Smt. Kishan extend her support to the public hearing with local employment.
- 41) **Sri Duryodhan Kishan, Nuagaon -** Sri Kishan extend his support and demanded for employment of local people with local village development.
- 42) **Sri Judishthira Tripathy, Gadhiali-** Sri Tripathy welcome all and expressed that labour class migrate worker, educated & qualified local people will be benefitted socially & economically due to the upcoming project. He requested that plant authority shall take steps for air pollution, water pollution, road development and priority on local employment.
- 43) **Sri Duryodhan Mahanta, Darjing-** Sri Mahanta extend his support and demanded for local employment opportunity for local people of Darjing Villages, health & free ambulance facility and supply of clean drinking water facility.
- 44) **Sri Prana Krushna Kishan, Nuagaon-** Sri Kishan extend his support for the public hearing. He started that tribal people residing in Badbahal village are facing difficulties due to the propose project. The innocent tribal people should not suffer due to the propose project. He demanded that all the poor tribal people should be given first job opportunities and priority should be given to the affected for development shall be given to local tribal people. He requested district Administration & project proponent to take care the tribal people.
- 45) **Smt. Julni Kandir, Lahunipada -** Smt. Kandir welcome all and extend her support to the public hearing for proposed project.

- 46) **Smt. Sumati Munda, Lahunipada-** Smt. Munda welcome all and supported the public hearing.
- 47) **Sri Bhimsen Choudhury, Ex-MLA, Bonai-** Sri Choudhury welcome all and supported the public hearing. He stated that not only 1000 local people will directly engage however, around 5000 people will get income opportunities directly or indirectly after implementation of the project. He requested project proponent for plantation of fruit bearing trees, dust pollution control measures and employment of local people. He also thanks to the state government to choose this village for the upcoming project.
- 48) **Sri Ranjeet Kumar Sahu, Rajamunda-** Sri Sahu extend his support and expressed that value of land will increase after establishment of plant as well as good roads will also be build. He stated that lots of development work has already been conducted by the project proponent. He requested plant authority to construct road from Tikayatpali village to main plant gate.
- 49) **Sri Santanu Kumar Dash, Bhaludungari -**Sri Dash extend his support for the public hearing for employment of local people. He requested plant management and District Administration to develop the eight affected villages and provide financial as social support.
- 50) **Sri Kanhuch. Kisan, Gadapali-** Sri Kishan supported the public hearing. He demanded to provide an ESI medical in Bonai area, compensation to land looser & affected villagers, road development, electricity and fruit bearing trees plantation on vacant government land to abate pollution.
- 51) **Smt. Laxmi Kishan, Rajamunda -** Smt. Kishan welcome all extend her support for the public hearing and demanded local employment educated people will get engaged as per their qualification and Transportation system will get improved.
- 52) **Sri Parsuram Mahanto, Kapanda-** Sri Mahanto extend his support for the public hearing.
- 53) **Smt. Kishori Bagarti, Kapanda-** Smt. Bagarti extend his support for the public hearing.
- 54) **Smt. Baulo Kisan, Kapanda-** Smt. Kishan extend his support for the public hearing.

  
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- 55) **Smt. Beronika Munda, Patta Jharan-** Smt. Munda opposed the public hearing due to damage of agricultural land which leads to pollution. She also stated that they are not well educated and they will not grab the employment opportunity.
- 56) **Sri Narayan Kumbhar, Samirpali-** Sri Kumbhar supported the public hearing. He demanded for artificial environment, plantation & employment to local youth.
- 57) **Sri Pradeep Ku. Behera, Rajamunda-** Sri Behera welcome all then extend his support and demand for priority to local people for employment, clean drinking water facility, construction of Road, and club house for villages.
- 58) **Smt. Kuanri Jojo, Pattajharan-** Smt. Jojo opposed the project due to establishment of industry in forest area. The industry will generated the Methane, Ethane, green houses gases and other toxic gases which will harmful for mankind and leading to global warming. She stated that deforestation with establishment of sponge iron industry in forest area is illegal.
- 59) **Sri Chalat Ku. Panda, Rajamunda -**Sri Panda supported the public hearing.
- 60) **Sri Bijay Kumar Kisan, Kapanda-** Sri Kisan extend his support for the public hearing.
- 61) **Sri Luthar Oram, Lahunipada -**Sri Oram extend his support for the public hearing and stated that the country will develop with establishment of industry.
- 62) **Smt. Rashmi Munda, Pattajharan-**Smt. Munda oppose the public hearing due to deforestation and increase of pollution in their area. She stated that due to deforestation they have loose all the medicinal plant and cultivation.
- 63) **Sri Fakir Mohan Sahu, Kapanda -**Sri Sahu extend his support and demanded development of tribal local village and education facility under CSR scheme and eradication of unemployment.
- 64) **Sri Govinda Mahakud, Kapanda -** Sri Mahakud extend his support for the public hearing.
- 65) **Sri Chitaranjan Patra, Kapanda -**Sri Patra extend his support for the public hearing.
- 66) **Smt. Namita Mahanto, Lahunipada -** Smt. Mahanto supported the project and request for establishment of an ITI College in Bonai area.
- 67) **Sri Rajendra Barik, Kapanda-** Sri Barik welcome all and extend his support and expressing his happiness for engagement of local migrants worker.

- 68) **Sri Rushi Ku. Munda, Badbahal-** Sri Munda welcome all and extend his support for the public hearing and demanded for allotment of Patta to the land less people.
- 69) **Sri Bijay Patra, Kapanda:-** Sri Patra extend his support for the public hearing.
- 70) **Sri Asish Kumar Kar, Tumakela:-** Sri Kar welcome all and support the public hearing and demanded for Land Patta to the land less people.
- 71) **Sri Biranchi Narayan Sahu, Gamlei:** - Sri Sahu extend his support for the upcoming project.
- 72) **Smt. Nuadei Kisan, Nuagaon:-** Smt. Kisan oppose the public hearing for degradation of environment due to rapid industrialization.
- 73) **Smt. Anita Jojo, Patajharan:-** Smt. Jojo oppose the project for increase of air pollution by tree cutting.
- 74) **Sri Chakradhar Sahu, Gamlei:-**Sri Sahu extend his support for the public hearing.
- 75) **Sri Bhajan Kishan, Jibikaposh-** Sri Kishan supported the public hearing and requested for free education and employment.
- 76) **Sri Manas Kumar Pal, Tumkela:-** Sri Pal extend his support for the public hearing and the upcoming project and demand for generating employment.
- 77) **Sri Sashank Ku. Nanda, Bonai:-**Sri Nanda extend his support for the public hearing.
- 78) **Sri Karunakar Sahu, Gamle:-** Sri Sahu support the public hearing and demand for ESI medical.
- 79) **Sri Ashutosh Jaiswal, Banki-** Sri Jaiswal welcome all and extend his support to setup the project by M/s. KAI International Pvt. Ltd. and suggested to establish another plant at Gurundia block.
- 80) **Sri Kuleswar Kishan, Rajamunda:-** Sri Kishan supported the hearing and demand for eradication of all the problem of the locality.
- 81) **Sri Jagabandhu Kisan, Nuagaon:-** Sri Kisan extended his support for the public hearing.
- 82) **Sri Pradumna Tripathy, Bonai -** Sri Tripathy extended his full support and expressed that KAI group will solved all the problem of locality.

  
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- 83) **Sri Sudhansu Ch. Tripathy, Gudiali**- Sri Tripathy extend his support for the public hearing.
- 84) **Sri Singray Munda, Darjing**- Sri Munda support the public hearing and laid emphasis on transportation and requested for plantation of more trees to save the environment.
- 85) **Sri Susanta Mundari, Badapurnapani** - Sri Mundari extend his support for the public hearing.
- 86) **Sri Ashok Ku. Behera, Rajamunda** -Sri Behera extend his support for the public hearing.
- 87) **Sri Sundarmani Pradhan, Banarkela**-Sri Pradhan extend his support for the public hearing and demanded for engagement of local people on priority basis.
- 88) **Smt. Sevati Nayak, Samardari** -Smt. Nayak extend her support and demand that all the problem of local people should be solved by the company administration.
- 89) **Sri Kumar Goutam Barik, Arkeikela** -Sri Barik supported the public hearing and expressed that KAI group has a huge project so more people will be engage. He also requested project proponent for plantation of trees, road development, generating employment and abatement of pollution.

The Sub Collector, Bonai then elaborated on the issues raised by the public and requested M/s. K A I International Pvt. Ltd. to explain people on the issues. Sri Hemant Kumar Pati, Manager (HR) of M/s. K A I International Pvt. Ltd. Clarify the issues raised by the people which are listed in the executive summaries at Annexure – A and B in English and Oriya language respectively which were read before the audience in Odia language in public hearing meeting. Sri B. K. Bhoi, Asst. Env. Engineer of State Pollution Control Board, Odisha Regional Office Rourkela extended vote of thanks and Sub collector gave closing remarks and the meeting was concluded with expression the meeting.



**Senior Environment Scientist and Regional Officer**  
**State Pollution Control Board, Odisha,**  
**Regional Office, Rourkela**

Regional Officer  
 State Pollution Control Board Odisha



**Sub-Collector, Bonai**  
**Sundargarh, Odisha**

**SUB-COLLECTOR**  
**BONAI**

Annexure-A

EXECUTIVE SUMMARY OF PUBLIC CONSULTATION (HEARING) OF M/S K A I INTERNATIONAL PVT. LTD., OF GREENFIELD PROJECT OF IRON ORE BENEFICIATION PLANT – 1.5 MTPA THROUGHPUT (1.16 MTPA HIGH GRADE ORE ), IRON ORE PELLETIZATION PLANT – 1.2 MTPA AND PRODUCER GAS PLANT – 27,000 NM<sup>3</sup>/HR HELD ON DATED 24.05.2022 (10.00AM) AT FOOTBALL PLAY GROUND, BAD PURNAPANI VILLAGE, BLOCK-LAHUNIPARA, OFSUNDARGARH DIST. (ODISHA)

Sl. No.	Issues raised by Public	Comments of the Project Authority
1	<p><b>Environment:</b></p> <ul style="list-style-type: none"> <li>Air &amp; Water pollution control.</li> <li>Control of dust Pollution in the locality due to transportation.</li> <li>Fruit bearing trees Plantation in vacant government land.</li> <li>Damage of agricultural land due to establishment of industry.</li> <li>Generation of Toxic gases like Ethane, Methane etc which will leads to global warming.</li> </ul>	<ul style="list-style-type: none"> <li>Company will provide adequate air pollution control measures like ESP, Bag filters and other dust suppression system. Company will also provide waste water treatment system to control water pollution.</li> <li>Company will provide water sprinkling system mobile water tankers in transporting road and dust suppression system as well as inside the plant premises to control dust pollution.</li> <li>Company will carried out plantation in co-ordination with Forest Department, &amp; road development authority, Govt. of Odisha.</li> </ul>
2.	<p><b>Employment:</b></p> <ul style="list-style-type: none"> <li>Priority on employment to local tribal people in the company on priority basis and employment to local educated youth as per their qualifications.</li> </ul>	<ul style="list-style-type: none"> <li>Employment opportunity will be there as per the skill and qualification. Local public will be given priority for employment.</li> </ul>
3.	<p><b>Peripheral Development</b></p>	
	<p><b>a) Education:</b> Emphasize on tribal people education and development of school infrastructure.</p>	Company will support for financial assistance to the school for infrastructure development and assistance for qualified teacher deployment in the school to be made as per recommendation of school & village committee.
	<p><b>b) Road Development:</b> Connecting road improvement from Tikayatpali to Kapanda village main plant gate.</p>	Company will take up the matter by pursuing the matter through Govt. of Odisha for the improvement on road condition and its maintenance.

<p><b>c) Supply of drinking water facility</b> Drinking water facility at nearby local villages</p>	<p>Company will provide bore well with Syntax tank for drinking water facility as per requirement through CSR activities.</p>
<p><b>d) Health and medical facility:</b></p> <ul style="list-style-type: none"> <li>➤ ESI Hospital in Bonai area.</li> <li>➤ Free ambulance facility</li> </ul>	<p>Company will provide ambulance for the emergency medical treatment and. Regular health camp for the nearby village will be conducted by Company authority.</p>
<p><b>e) Electrification of street lights:</b></p>	<p>Electrification as well as renovation work will be conducted by company as per requirement through village committee. Wherever possible, solar light will be provided.</p>
<p><b>f) Club House</b></p>	<p>Company will construct club house in the local villages as per requirement &amp; consultation with village committee.</p>
<p><b>g) Compensation to land losers</b></p>	
<p><b>h) Financial assistance for local Cultural events</b></p>	<p>Company will provide financial assistance to village committee for the cultural &amp; social activity.</p>
<p><b>i) Facility for the displaced family (R&amp;R)</b></p>	<p>The mland has provided by IDCO, Gvt of Odisha and in propose project there will not be any families for displacement.</p>
<p><b>j) Road condition improvement</b></p>	<p>Necessary repair and revamping of connecting road would be taken up as per the consultation of Govt. Department.</p>

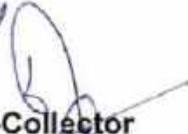
KAI INTERNATIONAL PVT. LTD.

Director,

M/s KAI International (P) Ltd.,

Sri Suresh Agrawal

  
Regional Officer  
Odisha S.P.C.B., Rourkela  
Regional Officer  
State Pollution Control Board Odisha  
Rourkela

  
Sub-Collector  
Bonai, Dist.: Sundargarh, Odisha  
SUB-COLLECTOR  
BONAI

ସଂଲଗ୍ନ - କ

ମେସର୍ସ କାଲ ଇଣ୍ଡରନେସନାଲ ପ୍ରାଇଭେଟ ଲିମିଟେଡ଼ର କପଷ୍ଟ ଗ୍ରାମରେ ୧.୫ ଏମଟିପିଏ କ୍ଷମତା ବିଶିଷ୍ଟ ଆଇରନ ଓ ବେନିଫିକେଶନ ପ୍ରକଳ୍ପ ଥ୍ରୋପୁଟ (୧.୧୬ ଏମଟିପିଏ ଉଚ୍ଚମାନ ଯୁକ୍ତ ଓର), ୧.୨ ଏମଟିପିଏ କ୍ଷମତା ବିଶିଷ୍ଟ ଆଇରନ ଓର ପେଲେଟାଇଜେଶନ ପ୍ରସ୍ତାବିତ ପ୍ରକଳ୍ପ ର ଜନ ପରାମର୍ଶ (ଶୁଣାଣି) ର କାର୍ଯ୍ୟନିର୍ବାହୀ ସାରାଂଶ ।

ସ୍ଥାନ: ସୁନ୍ଦରଗଡ଼ ଜିଲ୍ଲା ଲକ୍ଷ୍ମୀପଡ଼ା ବ୍ଲକ ଅନ୍ତର୍ଗତ ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରାମର ପୁଟବଲ ଖେଳପଡ଼ିଆ ।

ତାରିଖ: ୨୪-୦୫-୨୦୨୨ (ଦିବା ୧୦:୩୦ଘଟିକା) ।

ସଂଖ୍ୟା	ଜନସାଧାରଣଙ୍କ ଦ୍ଵାରା ଉଠାଯାଇଥିବା ପ୍ରସଙ୍ଗ ଗୁଡ଼ିକ	ପ୍ରକଳ୍ପ ଅଧିକାରୀଙ୍କ ମତବ୍ୟ
୧	<p>ପରିବେଶ:</p> <ul style="list-style-type: none"> <li>➤ ବାୟୁ ଏବଂ ଜଳପ୍ରଦୂଷଣ ।</li> <li>➤ ପରିବହନ ହେତୁ ସ୍ଥାନୀୟ ଅଞ୍ଚଳରେ ଧୂଳି ପ୍ରଦୂଷଣକୁ ନିୟନ୍ତ୍ରଣ କରନ୍ତୁ ।</li> <li>➤ ଖାଲି ସରକାରୀ ଜମିରେ ଫଳ ଉତ୍ପାଦନ କରୁଥିବା ବୃକ୍ଷରୋପଣ ।</li> <li>➤ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ହେତୁ କୃଷି ଜମିର କ୍ଷତି ।</li> <li>➤ ଇଥେନ, ମିଥେନ ଇତ୍ୟାଦି ବିଷାକ୍ତ ଗ୍ୟାସର ଉତ୍ପାଦନ ଯାହା ଗ୍ଲୋବାଲ ୱାର୍ମିଂକୁ ବଢ଼ାଇଥାଏ ।</li> </ul>	<ul style="list-style-type: none"> <li>➤ କମ୍ପାନୀ ଇ.ଏସ.ପି, ବ୍ୟାଗଫିଲ୍ଡର ଏବଂ ଅନ୍ୟାନ୍ୟ ଧୂଳିଦମନ ପ୍ରଣାଳୀ ପରି ପର୍ଯ୍ୟାପ୍ତ ବାୟୁପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ପଦକ୍ଷେପ ପ୍ରଦାନ କରିବ ।</li> <li>➤ ଜଳ ପ୍ରଦୂଷଣକୁ ନିୟନ୍ତ୍ରଣ କରିବା ପାଇଁ କମ୍ପାନୀ ବର୍ଜ୍ୟଜଳ ବିଶୋଧନ ବ୍ୟବସ୍ଥା ମଧ୍ୟ ଯୋଗାଇବ ।</li> <li>➤ ଜଳସିଞ୍ଚନ ପ୍ରଣାଳୀ କାରଖାନା ପରିସର ଭିତରେ ରହିବ। ଆବଶ୍ୟକତା ଅନୁଯାୟୀ କମ୍ପାନୀ ଭ୍ରମଣଶୀଳ ଚ୍ୟାକର ଦ୍ଵାରା ଜଳସିଞ୍ଚନ କରିବ ଏବଂ ଧୂଳି ନିୟନ୍ତ୍ରଣ ପ୍ରଣାଳୀ କମ୍ପାନୀ ପରିସର ଭିତରେ ରହିବ।</li> <li>➤ ଜଙ୍ଗଲ ବିଭାଗ ଏବଂ ସତକବିକାଶ କର୍ତ୍ତୃପକ୍ଷ, ଓଡ଼ିଶା ସରକାରଙ୍କ ସହ ସମନ୍ୱୟରେ କମ୍ପାନୀ ବୃକ୍ଷରୋପଣ କରିବ।</li> <li>➤ କମ୍ପାନୀ ଦ୍ଵାରା କୌଣସି ଚାଷ ଜମି କ୍ଷତି କରାଯିବ ନାହିଁ।</li> </ul>
୨	<p>ରୋଜଗାର:</p> <p>ପ୍ରାଥମିକତା ଆଧାରରେ କମ୍ପାନୀରେ ସ୍ଥାନୀୟ ଆଦିବାସୀ ଲୋକଙ୍କୁ ନିଯୁକ୍ତି ଏବଂ ସେମାନଙ୍କ ଯୋଗ୍ୟତା</p>	<ul style="list-style-type: none"> <li>➤ ଦକ୍ଷତା ଏବଂ ଯୋଗ୍ୟତା ଅନୁଯାୟୀ ନିଯୁକ୍ତିର ସୁଯୋଗ ରହିବ ।</li> <li>➤ ରୋଜଗାର ପାଇଁ ସ୍ଥାନୀୟ ଜନସାଧାରଣ କୁ ପ୍ରାଥମିକତା ଦିଆଯିବ ।</li> </ul>

  
**SUB-COLLECTOR**  
**BONAI**

	ଅନୁଯାୟୀ ସ୍ଥାନୀୟ ଶିକ୍ଷିତ ଯୁବକମାନଙ୍କୁ ନିଯୁକ୍ତି ଉପରେ ପ୍ରାଥମିକତା ।	
୩	ପାରିପାର୍ଶ୍ୱିକ ବିକାଶ:	
	କ) ଶିକ୍ଷା: ଆଦିବାସୀ ମାନଙ୍କ ଶିକ୍ଷା ଏବଂ ବିଦ୍ୟାଳୟର ଭିତ୍ତିଭୂମି ବିକାଶ ଉପରେ ଗୁରୁତ୍ୱ ଦିଆଯିବ ।	<ul style="list-style-type: none"> <li>&gt; ଭିତ୍ତିଭୂମି ବିକାଶ ପାଇଁ ବିଦ୍ୟାଳୟକୁ ଆର୍ଥିକ ସହାୟତା ଏବଂ ବିଦ୍ୟାଳୟ ତଥା ଗ୍ରାମ କମିଟିର ସୁପାରିଶ ଅନୁଯାୟୀ ବିଦ୍ୟାଳୟରେ ଯୋଗ୍ୟ ଶିକ୍ଷକ ନିୟୋଜନ ପାଇଁ କମ୍ପାନୀ ସହାୟତା କରିବ ।</li> <li>&gt; ବିଦ୍ୟାଳୟ ଏବଂ ଗ୍ରାମ କମିଟିର ସୁପାରିଶ ଅନୁଯାୟୀ କମ୍ପାନୀ ପୁସ୍ତକ, ଖାତା, କଲମ, ପେନ୍ସିଲ ଇତ୍ୟାଦି ଅଧ୍ୟୟନ ସାମଗ୍ରୀ ଯୋଗାଇବ ।</li> </ul>
	ଖ) ରାସ୍ତାବିକାଶ: ଟିକାୟତ ପାଲିରୁ କପଣ୍ଡ ଗାଁ ମୁଖ୍ୟ ପୁଣ୍ଡ ପାଟକ ପର୍ଯ୍ୟନ୍ତ ରାସ୍ତାର ଉନ୍ନତିକରଣ କରିବ ।	ସଡକ ସ୍ଥିତିର ଉନ୍ନତି ତଥା ଏହାର ରକ୍ଷଣାବେକ୍ଷଣ ପାଇଁ କମ୍ପାନୀ ଓଡିଶା ସରକାରଙ୍କ ଦ୍ୱାରା ଏହି ମାମଲା ଅନୁସରଣ କରିବ ।
	ଗ) ପାନୀୟ ଜଳ ସୁବିଧା ଯୋଗାଣ : ନିକଟସ୍ଥ ଗ୍ରାମ ଗୁଡିକରେ ପାନୀୟଜଳ ସୁବିଧା ।	ସି.ଏସ୍.ଆର କାର୍ଯ୍ୟକଳାପ ମାଧ୍ୟମରେ ଆବଶ୍ୟକତା ଅନୁଯାୟୀ ପାନୀୟଜଳ ସୁବିଧା ପାଇଁ କମ୍ପାନୀ ସିଂକ୍ସଟ୍ୟାକ୍ ସହିତ ଗଭୀର ନଳକୂଅ ଯୋଗାଇବ ।
	ଘ) ସ୍ୱାସ୍ଥ୍ୟ ଏବଂ ଚିକିତ୍ସା ସୁବିଧା: <ul style="list-style-type: none"> <li>• ବଣାଇ ଅଞ୍ଚଳରେ ଇ.ଏସ୍.ଆଇ ଡାକ୍ତରଖାନା ।</li> <li>• ମାଗଣା ଆମ୍ବୁଲାନ୍ସ ସୁବିଧା ।</li> </ul>	ଜରୁରୀ କାଳୀନ ଚିକିତ୍ସା ପାଇଁ କମ୍ପାନୀ ଆମ୍ବୁଲାନ୍ସ ଯୋଗାଇବ ଏବଂ ନିକଟଗ୍ରାମ ପାଇଁ ନିୟମିତ ସ୍ୱାସ୍ଥ୍ୟ ଶିବିର ସି.ଏସ୍.ଆର ଡିଏମ୍ ଅଧୀନରେ କମ୍ପାନୀ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ଦ୍ୱାରା ପରିଚାଳିତ ହେବ ।
	ଙ) ଷ୍ଟିଟ ଲାଇଟ ବ୍ୟବସ୍ଥା ସହ ବିଦ୍ୟୁତିକରଣ ।	ଗ୍ରାମ କମିଟି ମାଧ୍ୟମରେ ଆବଶ୍ୟକତା ଅନୁଯାୟୀ ବିଦ୍ୟୁତିକରଣ ଏବଂ ନବୀକରଣ କାର୍ଯ୍ୟ କମ୍ପାନୀ ଦ୍ୱାରା ପରିଚାଳିତ ହେବ । ଯେଉଁଠାରେ ସମ୍ଭବ, ସୌର ଚାଳିତ ଆଲୋକ ଯୋଗାଇ ଦିଆଯିବ ।
	ଚ) କୁବ୍ ଘର ନିର୍ମାଣ ।	ସି.ଏସ୍.ଆର ସ୍ଥାନ ଯୋଜନା ଅନୁଯାୟୀ ଗ୍ରାମ କମିଟି ସହିତ ପ୍ରଚାରଣ କରିବା ପରେ ଆବଶ୍ୟକତା ଅନୁଯାୟୀ କମ୍ପାନୀ ସ୍ଥାନୀୟ ଗ୍ରାମଗୁଡିକରେ କୁବ୍ ଘର ନିର୍ମାଣ ।
	ଛ) ସ୍ଥାନୀୟ ସାଂସ୍କୃତିକ କାର୍ଯ୍ୟକ୍ରମ	ସାଂସ୍କୃତିକ ତଥା ସାମାଜିକ କାର୍ଯ୍ୟକଳାପ ପାଇଁ କମ୍ପାନୀ



  
SUB-COLLECTOR  
BONAI

To,

The Member Secretary State Pollution Control Board, Odisha

Sub : (Support to the establishment of Industry at Kapanda Village)

Sir,

With due respect & humble submission we the villagers of Kapanda & Nearby villager, and also the public representatives of Badpurunapani G.P. of Lahunipara Block beg to state that in the matter of Installation of Industry at village Kapanda, we are very happy because our area is a backward region and much of the youth are unemployed. But after KAI INTERNATIONAL PVT. LTD. came to our area to establish the said industry after due allotment of land by IDCO, one public hearing going to be held on 24.05.2022 as per publication of your department for the said project. We extended our full support to establish the said industry and we have got NO OBJECTION if the industry will establish at Kapanda for the interest of local people. Now some antisocial people are continuously oppose to establish the said industry without having any sufficient cause. They are creating disturbance in the area. That if the said Industry will establish the local unemployed youth will get service as per their qualification, the company will take up many development project in the periphery & massive plantation in the area.

Therefore we request you kindly look into the matter and allow KAI INTERNATIONAL PVT. LTD. to establish the industry as soon as possible for the interest for the general public and tribal people and for the same we shall remain grateful to you.

Your faithfully  
Chandya Goud  
Sarapanth  
Badpurunapani G.P

# ସେବା ସମିତି, କପଡ଼

ଗ୍ରାମ-କପଡ଼, ବ୍ଲକ-ଲହରୀପଡ଼ା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୬୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

Changan Gram  
Sarapanch  
Badpurunapani G.P

Malati Kisan (Naib Sareapanch) W.M (4)  
Prasanto Kumar Kishor. W.M Nuagato (03)  
Sushanta Mondari P.S Meher, Badpurunapani  
Biswanath Kishan Kapanda W.M (2)

Sabita Patra W.M. Kapanda (1) Word No  
Basudev Kisan - W.M Samardevus (7)

Kavmu Oram - W.M. Santalbahali (9)  
Sumati Oram - W.M.  
Hemalata Kisan - W.M. Juviani - (10)  
Suresh Chibor - W.M. Gribikaposh (5)  
Sadhur Oram, W.M. Siali Kudare (11)  
Bad purunapani - 06

# ସେବା ସମିତି, କପଡ଼ା

ଗ୍ରାମ-କପଡ଼ା, ପୋ.-ବଡ଼ପୁରୁଣାପାଣି, ବ୍ଲକ-ଲହୁଣିପଡ଼ା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୭୦୦୪୦

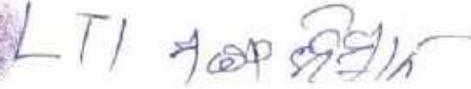
କପଡ଼ା ଗ୍ରାମ ବାସୀ ପୁସ୍ତକ

ପଢ଼ାଳ ~~୨୪/୧୦୨୨~~

ତାରିଖ.....

- ① Siba Charan Kisan.
- ② ସମ୍ପାଦକ ପିଆମ୍ବୁ
- ③ ଶତେଶ୍ୱରୀ ଦେବୀ
- ④  L.T.I. of Janmura Kisan.
- ⑤ Kshetra basikisan
- ⑥  Sebati Kisan.
- ⑦  L.T.I. of Suvekha Kisan.
- ⑧  L.T.I. of Bipin Kisan.
- ⑨ ସୁମା କିଶନ
- ⑩ Tapaswini Kisan
- ⑪  L.T.I. of Janami Kisan
- ⑫ Srimati Kisan
- ⑬  L.T.I. of Sabiti Kisan.
- ⑭  L.T.I. of Dukhi Kisan.
- ⑮ Rama Chandra Kisan.

(16) Tulasi Kisan

(17)  LTI 

(18) Kanhei Kisan

(19)  L.T.I. of Tara patra.

(20) 

(21) Sehati Patra

(22)  L.T.I. of Belasa patra

(23)  Santosh patra

(24) Dipak Kumar Patra.

(25)  L.T.I. of mittun Kisan.

(26)  L.T.I. of Parbate Kisan.

(27)  L.T.I. of Droopadi Kisan.

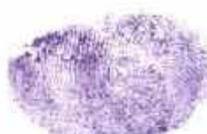
(28)  L.T.I. of Tirtha Kisan.

(29)  L.T.I. of Kandelvi Kisan.

46 Dayi Pista Kisan 188

45 ରାମକୃଷ୍ଣ କୁମାର

44 L.T.G of Taksaran Kisan 

43 Kanku Kisan 

42 ରାମକୃଷ୍ଣ କୁମାର  
Lida Kisan

40 Ram Kisan

39 Sabira Kisan  
Jadumani Kisan

37 K.T.G of Chandan Kisan 

36 L.T.G of Jagannath Kisan 

35 Brahat Kishan

34 Taksaran Kisan

33 Fakar Mahan Kisan

32 Nimal Kisan

31 ମନମୋହନ କୁମାର

30 Postmaster

ଉପର

ଉପର

ଶ୍ରମ-ସଂଗଠନ-କମିଟି-ଭବନ-ଭୁବନେଶ୍ୱର-୭୫୧୦୦୧

୧୯୮୩ ଡିସେମ୍ବର

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ବୁକ-ଲହରୀପତା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୭୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

47 Sarma Kisan

L.T. 1 ବସୁ କିସାନ

48 49 Pinki Kisan

50 L.T. 1 ଝଙ୍କିଆ କିସାନ

51 ପଲ୍ଲବ କିସାନ

52 ରଘୁବର କିସାନ

53 KASTURI KISAN

54 Asha Kisan

55 Trilochan Kisan.

56 Kadamtola Kisan

57 L.T. 1 ସୁଧାଞ୍ଜଳି କିସାନ

58 L.T. 1 ବିନୟ କିସାନ

59 ବିନୟ କିସାନ

60 L.T. 1 - ସତ୍ୟ କିସାନ

61 Bijay Kisan

## ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ବୁକ-ଲୁଣିପଡା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୬୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

- ୮୨ Motilal Sahu
- ୮୩ Surendra Nayak
- ୮୪ Indurama Sahu
- ୮୫ Saradamoni Nayak
- ୮୬ Jubati Nayak
- ୮୭ Jageswar Sahu
- ୮୮  LTI Padmabati Sahu
- ୮୯  Sankha Sahu
- ୯୦ Minzi Sahu
- ୯୧ Babankar Sahu
- ୯୨ Suendu Nayak
- ୯୩ ଜାଲ ପ୍ରମୁଖ ମାସୁ
- ୯୪ ଜାଲ ପ୍ରମୁଖ ମାସୁ
- ୯୫ Prabon Jhara
- ୯୬ Jashabanta Mahanta

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ପୋ.-ବଡ଼ପୁରୁଣାପାଣି, ବୁକ-ଲହରୀପଡ଼ା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୭୦୦୪୦

ପଢ଼ାକ.....

କାରିଗ.....

୭୭ Surendra Kumar Kumbhar.

୭୮ Anita Kumbhar.

୭୯ Sameer Kumbhar

୮୦ Rajendra Barik

୮୧  Uti of Malati Barik

୮୨ ଶ୍ରୀମତୀ ମାଳା ବିହାରୀ

୮୩  Uti of Jagadish Barik

୮୪ Bideshi Barik

୮୫  Uti of Saradwati Barik

୮୬  Uti of Chander Kumbhar.

୮୭  Uti of Tara Kumbhar.

୮୮ ଗୌରୀ କୁମ୍ଭାର

୮୯ Sakunta Lal Barik

୯୦ Niranjan Kumbhar

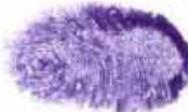
୯୧ ଚିନ୍ତାମଣି କୁମ୍ଭାର

# ସେବା ସମିତି, କପଡ଼ା

ଗ୍ରାମ-କପଡ଼ା, ବୁକ-ଲହରୀପଡ଼ା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୭୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

- 92 Anadu charan Bagarti
- 93 Kishori Bagarti
- 94 ରାମକୃଷ୍ଣ ଦେବୀ ମାହାନ୍ତି
- 95 Madan Munda
- 96 Baranti Munda
- 97 Ganesha mahanta
- 98 Mausami Mahanta
- 99 N. Bagarti
- 100  ଶ୍ରୀ ଶ୍ରୀ
- 101  ଶ୍ରୀମତୀ ଶ୍ରୀ
- 102 Dambara Dhar Mahanta
- 103  ବାସନ୍ତି ମାହାନ୍ତି
- 104  ଶ୍ରୀମତୀ ମାହାନ୍ତି  
ଶ୍ରୀମତୀ ମାହାନ୍ତି
- 105
- 106 Vesaj chandika Mahanta
- 107 ସୁନିତା ମାହାନ୍ତି
- 108 Anil Kumda Mahanta
- 109 Robinda mahant.

110 गणेश

111 Anil mahanta

112 Tulsi mahanta

113 Dhaneswar mahanta

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ପୋ.ଅ-ବଡ଼ପୁରୁଣାପାଣି, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼ (ଓଡ଼ିଶା) ପିନ୍-୭୭୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

- 114 Fakira Mahan Sahu  
 115 Jayanti Sahu  
 116 Rohit Kumar Sahu  
 117 Pradeep Kumar Dash  
 118 Bamasid Dash  
 119 Pin Eochan Dash  
 120 Jharana Dash  
 121 Raj Kishor Dash  
 122 Lopamudra Dash  
 123 Pan Kaj Kumar Dash  
 124 Sandhyarani Dash  
 125 ଶ୍ରୀମତୀ କିଶାନ  
 126 ନବୀନ କିଶାନ  
 127 କୌତୁକ ସାହୁ  
 128 Lalita Kisan.  
 129 Chetani Kisan  
 130 ଇନ୍ଦ୍ରମଣି ସାହୁ  
 131 ସୁଶୀଳା ସାହୁ  
 132 Sontosini Sahu  
 133 Rabinarayan Sahu

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ପୋ.-ବଡ଼ପୁରୁଣାପାଣି, ବ୍ଲକ-ଇନ୍ଦ୍ରପଦା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୭୦୦୪୦

ପଢ଼ାକ.....

ଚାରିଖ.....

134 Budhu Kisan

135 Bishi Kisan

136 ଭଲମା କିଷାନ

137 Gomati Kisan

138 Sadhu Kisan

139 କାସ୍ତୁରୀ କିଷାନ

140 Susnita Kisan

141 Saraswati Kisan

142 Mamaja Kisan

143 ପ୍ରଭାତ କିଷାନ

144 Padmini Kisan LtioB Rajesh Kisan

145 ଅନିଳ କିଷାନ

146 LtioB କୁସୁମୀ କିଷାନ

147 Santosh Kisan

148 Ashok Kisan

149 Sonekha Meuk

150 LtioB ସୁଲତୀ କିଷାନ

151 ଜୟନ୍ତୀ କିଷାନ

152 Nakala Kisan

153 Jada Kisan

154 ଦାସକିଶୋର କିଷାନ

155 Maheswar Kisan

LtioB  
ନାସୁମୀ କିଷାନ

LtioB  
କାହିକ କିଷାନ  
Pardehu Kisan

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ପୋ.-ବେପୁରୁଣାପାଣି, ବ୍ଲକ-ଲହୁଣିପଡା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ, ଓଡିଶା, ୭୬୦୦୪୦

ତାରିଖ.....

156 <sup>ପଢ଼ାକ</sup> Rujesh Kumar Dash

157 Danabandhu Kallu

158 ଦୀନ ଭୈରବ ପ୍ରସାଦ

159 ଦୀନ ଭୈରବ ଦାଶ

160 Pramod Ku Kallu

161 ବିନୟ ପ୍ରସାଦ

162 Sowbana Shiban

163 ସୁମିତ୍ରା ମହାନ୍ତି ଦାଶ

164 Sumitra Mahanta

165  → କରମ ସାହୁ

166 Kiran Kallu

167 Rita Rani Sahu

168 Sakitree Sahu

169 ଦୁର୍ଲକ୍ଷ୍ମୀ ଦାଶ

170 Geta charan Dash

171 Binapani Dash

172 ସୁମିତ୍ରା ମହାନ୍ତି ଦାଶ

173 Rama Mahanta

174 ପ୍ରମିଳା ମହାନ୍ତି

175 Gajeta Dash

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ପୋ. ଅ-ବଡ଼ପୁରୁଣାପାଣି, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼ (ଓଡ଼ିଶା) ପିନ୍-୭୭୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

- 176 Debashis Mahanta
- 177 Ashish Kumar Mahanta
- 178 Susana Mahanta
- 179 Azati Mahanta
- 180 Prasanta Kumar Mahanta
- 181 ବ୍ରଜୀନି ମାହାନ୍ତି ।
- 182 Mayadhar Mahanta
- 183 Nityanoma Mahanta
- 184 ଶ୍ରୀ ଜ ମାହାନ୍ତି
- 185 ସୁମିତ୍ରା ମାହାନ୍ତି
- 186 G. Sridhar Mahanta
- 187 Harichar Mahanta
- 188 Minashi Mahanta
- 189 Santhana Kumar Patra
- 190 Binay Patra
- 191 Ramesh Patra.
- 192 Sachin Ghose Patra
- 193 Santosh Kumar Mahanta
- 194 Rajkishore Mahanta
- 195 Tilottama Mahanta
- 196 Parameswar Mahanta

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ପୋ.-ବଡ଼ପୁରୁଣାପାଣି, ବ୍ଲକ-ଲହୁଣିପଡ଼ା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୭୦୦୪୦

ପତ୍ରାଙ୍କ.....

ତାରିଖ.....

197 Bishnu Choudhary Kisan

198 Shibooni Kisan

199 ପ୍ରଭାକ୍ଷିତ୍ତ କିସାନ

200  L.t.। ପଶୁହୀନ କିସାନ

201  L.t.। ସୁନାପୁସ୍ତକ କିସାନ

202 <sup>S</sup> Samati Kisan

203 ନାଣି କିସାନ

204  L.t.। କୋଣୀ କିସାନ

205  L.t.। ମୁଖ୍ୟ କିସାନ  
କୋଷପାତ୍ର

206

207

ବିକ୍ରମ ପାତ୍ର

208

ବ୍ରହ୍ମପୁତ୍ରା ପାତ୍ର

209  L.t.। ସାବିତ୍ରୀ ପାତ୍ର

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ପୋ. ଅ-ବଡ଼ପୁରୁଣାପାଣି, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼ (ଓଡ଼ିଶା) ପିନ୍-୭୭୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

- 210 Jogeswar ORAM
- 211 ଶ୍ରୀରାମ ସମିତି
- 212 Sankha Sini ORAM
- 213  କୁନ୍ଦଳି ତୋଳା
- 214 ନାରାୟଣ ତୋଳା
- 215 PooY ORAM
- 216 Pania ORAM
- 217 UPASI ORAM
- 218 LALU ORAM
- 219 ବନେଇ ତୋଳା
- 220 କୁନ୍ଦଳି ତୋଳା
- 221 Sarojini ORAM
- 222  ପାର୍ବତୀ ତୋଳା  
Rajkani ORAM
- 223  ନାରାୟଣ ତୋଳା
- 224 ପଦ୍ମା ତୋଳା
- 225 ବିଜ୍ଞାନ ତୋଳା  
Sudam ORAM
- 226 Chankha ORAM
- 227 ଶ୍ରୀକୃଷ୍ଣ ତୋଳା

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ପୋ.-ବଡ଼ପୁରୁଣାପାଣି, ବ୍ଲକ-ଲୁହଣପଡ଼ା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୭୦୦୪୦

ପଢ଼ାଙ୍କ.....

ତାରିଖ.....

- 228 Umesh chandra Kisan  
 229 Ramesh Kishan  
 230 Papi Kisan.  
 231 ରାଧିକିଶାନ  
 232 Ratnamani Barik  
 233 L.T.G. Jamuna Kisan  
 234 L.T.G. Poama Kisan  
 235 L.T.G. Khada Kisan  
 236 Lambodar Kisan  
 237 Laxmi Kisan  
 238 ସୁବଳିଶାନ  
 239 Sanaswati Kisan.  
 240 ସୁନୀତା କିଶାନ  
 241 Laxmi Kisan  
 242 Sumit Kisan  
 243 Sasmita Pradhan  
 244 Sita Kisan  
 245 Sanjay Sahu

# ସେବା ସମିତି, କପଡ଼ା

ଗ୍ରାମ-କପଡ଼ା, ପୋ.-ବଡ଼ପୁରୁଣାପାଣି, ବ୍ଲକ-ଲହରୀପଡ଼ା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୭୦୦୪୦

ପଢ଼ାକ.....

ଚାରିଖ.....

- 246 Seema Mahato
- 247 ପତି ମାହାନ୍ତି
- 248 ପ୍ରହରାଜ ମାହାନ୍ତି
- 249 କାର୍ତ୍ତିକା ମାହାନ୍ତି
- 250 Parshu ram Mahanta
- 251 ରମିଳା ମାହାନ୍ତି
- 252 ପ୍ରଦୀପ ରାଉ
- 253 ଶେଳ ରାଉ
- 254 ଖଣେଶ୍ୱରୀ ମାହାନ୍ତି
- 255 ଜୁଜୁଳା ମାହାନ୍ତି
- 256 Parul Patra
- 257 Sabita Patra
- 258 Jagannath Patra
- 259 Sabitri Patra
- 260 ଚିତ୍ତଳା ରାଉ
- 261 ପ୍ରତାପ କୁମାର
- 262 Bidhu Kisan
- 263 କାନ୍ତଳା କୁମାର

# ସେବା ସମିତି, କପଣ

ଗ୍ରାମ-କପଣ, ବୁକ-ଲକ୍ଷ୍ମୀପତା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୬୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

- 264 Banis Jhor Kisan
- 265 Kureshna Kisan
- 266 Kumari Janeki Kisan
- 267 ଲକ୍ଷ୍ମୀ ଲକ୍ଷ୍ମୀ କିସାନ  
 268  Uo of Chandista Mahanta.
- 269  Uo of Charan Mahanta.
- 270 Ajay Mahanta.
- 271 gauru bari Kisan
- 272 Bishnu charan Kisan
- 273 Meena Kumari Kisan
- 274 ଶ୍ରୀମତୀ କିସାନ
- 275 Ritajni Mahanta.
- 276 Prakash Kisan
- 277 ଶ୍ରୀମତୀ କିସାନ
- 278 Bitu Kisan
- 279 Ashay Kisan
- 280 Santosh Patra

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ପୋ.-ବଡ଼ପୁରୁଣାପାଣି, ବ୍ଲକ-ଲହୁଣିପଡ଼ା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୭୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

- 281 ମନା ଚଢ଼ିତ୍ର ପାଠ
- 282 ଶ୍ରୀ ରାମା ପାଠ
- 283 ଶ୍ରୀ ରାମ କାବ୍ୟ
- 284 ଦ୍ଵିତୀୟ ସଂସ୍କରଣ କାବ୍ୟ
- 285 Bigyan lotra
- 286 ପ୍ରତୀକ କିରୀଟ
- 287 ବାହୁ କାବ୍ୟ
- 288 Kandel Kiroch
- 289  It of Dalimepatra.
- 290 ସଂସ୍କୃତ କାବ୍ୟ
- 291 ଶ୍ରୀ ରାମ କାବ୍ୟ
- 292 Ganeswar Kiroch
- 293 ଶ୍ରୀ ରାମ କାବ୍ୟ
- 294 ପ୍ରତୀକ କିରୀଟ

# ସେବା ସମିତି, କପଣ୍ଡ

ଗାମ-କପଣ୍ଡ, ବୁକ-ଲକ୍ଷ୍ମୀପାଳା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୬୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

- 295 Sunta Kisan.
- 296 Mita Kisan
- 297 Pragmath Kisan
- 298 Biswanjit Kisan
- 299 Rabindra Kisan
- 300 Seemendra Kisan
- 301 Jeli Kisan
- 302 ଅମ୍ବୁ କାନ୍ତ କିଶାନ
- 303 Punna Kisan
- 304  Ugr Malli Kisan
- 305 chaitanya Kisan
- 306 Kuleswar. Kisan
- 307 ଅନୁପା କାନ୍ତ କିଶାନ
- 308 ଅନୁପା କାନ୍ତ କିଶାନ
- 309 Pradeep Prasad Singh
- 310 ଅନୁପା କାନ୍ତ କିଶାନ
- 311 ଅନୁପା କାନ୍ତ କିଶାନ
- 312 Choudhary Kisan
- 313 ଅନୁପା କାନ୍ତ କିଶାନ

# ସେବା ସମିତି, କପଣ୍ଡ

ଗ୍ରାମ-କପଣ୍ଡ, ପୋ.-ବଡ଼ପୁରୁଣାପାଣି, ବୁକ-ଲହରୀପଡ଼ା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୭୦୦୪୦

ପଢ଼ାକ.....

ତାରିଖ.....

314 ଲିଳା ବତ୍ତ କିଶାନ୍

315 ସୁଭେନ୍ଦୁ କିଶାନ୍

316  Lt. 06 କାନ୍ଦିଆ କିଶାନ୍

317 Manas Kisan

318 Basanti Kisan

319 Fakirmodan Saker.

320 Kabananda Saker.

## ସେବା ସମିତି, କପଣ

ଗ୍ରାମ-କପଣ, ପୋ.-ବଡ଼ପୁରୁଣାପାଣି, ବ୍ଲକ-ଲହରୀପଡ଼ା, ଜିଲ୍ଲା-ସୁନ୍ଦରଗଡ଼, ଓଡ଼ିଶା, ୭୬୦୦୪୦

ପଢ଼ାକା.....

ତାରିଖ.....

- 321 Biswanath Kishan
- 322 Archana Kisan
- 323 Saldatri Kisan
- 324 Lt- Premida Kisan
- 325 Lt- Parma Kisan
- 326 Lt- Surya Kisan
- 327 Lt- Raghu Kisan
- 328 Chandru Kisan  
ନିର୍ଦ୍ଦିଷ୍ଟ କିସାନ
- 329 Chandru Kisan  
ନିର୍ଦ୍ଦିଷ୍ଟ କିସାନ
- 330  
231 Dhameswar Kisan
- 332 Saroj Kisan
- 333 Prafulla Kisan
- 334 Aratabandhu Kisan
- 335 Biswajit Kisan
- 336 Trilochan Kisan
- 337 - Seeha Kumar Kisan

  
 SUB-COLLECTOR  
 BONAI

To,

① The Collector & Dist Magistrate/  
 Sub-Collector Sundargarh.

② The Chairman (Regional) Odisha -  
 State Pollution Control Board -  
 Rowakela, Bhubaneswar.

(Subj: Regarding not allowing to enter  
 into the public hearing)

Dear Sirs,

We the affected communities of  
 M/S. K.A.I. International private Ltd  
 would like to inform you that as according  
 to the OSPCB Notification No-6686 Dated  
 19/04/2022, we have come to keep opinion  
 of the above project.

But we are following no of  
 people are not allowed to enter into the  
 public hearing venue and refrained from  
 keeping opinion. We do have the right to  
 opinion. Violation of Right to opinion  
 means violation of Right to environment,  
 violation of Right to environment means  
 violation of Right to life Article-21  
 of the Constitution of India.

Public hearing means hearing of the public.  
 But the police is stopping for going to  
 the venue and refraining from right to  
 opinion.

Therefore request<sup>you</sup> to allow us  
 for participation in the public hearing,  
 as we can able to keep opinion on the  
 basis of E.I.A. Notification-2006,

Thanking You.

Yours Faithfully;

Date 24/05/2022

Balraj Munda  
 Jayanta Kumar Mahanta

Pratik Munda

Pratik Munda

Tikili Munda

Dasharath Mahanta

Pratik Munda

Pratik Munda

Pratik Munda

Jayadev Mahanta

Bladys Munda

Patel Keshav

Abhimanyu Mahanta

Narayan Munda

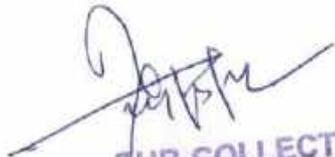
Rohit K. Mahanta

Purna Chandra Mahanta

Sebati Sahu

Rita Mahanta

Pratik Munda

  
 SUB-COLLECTOR  
 BONAI

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡିଶା

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମ୍ବନ୍ଧେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇନ୍ଦରନାଥନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅର୍ଚ୍ଚିତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁରିଧି ଉନ୍ନତି ହୋଇପାରିବ ।

ତା.୨୩.୫.୨୦୨୨ ରିଖ

॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ



A1-Kapanda

  
SUB-COLLECTOR  
BONAI

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମ୍ବନ୍ଧେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନାସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।



॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

ତା ୨୨.୫.୨୦୨୨ ରିଖ

AT-Kapanda

ମାନନୀୟ,

ଗ୍ରାମ୍ୟୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

*[Signature]*  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

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*ଦୀପ୍ତ ପ୍ରକାଶ*

॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ

ତା ୨୩.୫.୨୦୨୨ ରିଖ

*At-Kapanda*

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସବସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

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ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନାସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ରିଖ

ପ୍ରେମ ସଂପ୍ରିୟ ମାତା  
|| ଜତି ||

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

At-Kapanda

*[Handwritten Signature]*  
SUB-COLLECTOR  
BONAI

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

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ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନିଆସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ୱାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ରିଖ

॥ ଜତି ॥  
ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ  
*[Handwritten Signature]*  
At-Kapanoda

  
SUB-COLLECTOR  
BONAI

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡିଶା

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଦେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନିଆସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁତ୍ଵ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ରିଖ

୧) ଶ୍ରୀ ଲକ୍ଷ୍ମଣ

॥ ଇତି ॥  
ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

At-Kaponda

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଧେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନ୍ୟାସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୪.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ୱାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୪.୨୦୨୨ ରିଖ

॥ ଇତି ॥  
ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ

Sakunta La Bapat  
Kapandla.

ମାନନୀୟ,

  
SUB-COLLECTOR  
BONAI

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଦେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନ୍ୟାସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅର୍ତ୍ତଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ୱାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ରିଖ

॥ ଇତି ॥  
ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ  
ଅନୁମତ 1 କାମାଣ୍ଡ  
Kapandga.

ମାନନୀୟ,

  
SUB-COLLECTOR  
BONAI

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମ୍ବନ୍ଧେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନାଥନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୨.୫.୨୦୨୨ ରିଖ

॥ ଇତି ॥  
ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

  
A-Kapanda

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

*[Signature]*  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଦେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନିଆସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ବିଭାଗ ଦ୍ୱାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ରିଖ

॥ ଇତି ॥  
ଆପଣଙ୍କ ବିଶ୍ୱସ୍ତ  
*[Fingerprint]*  
Atiob  
Jamuna  
Kisam-  
At - Kapanda

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

*[Handwritten Signature]*  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଧେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇନ୍ଦ୍ରନିଧ୍ୟାସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୨ .୫.୨୦୨୨ ରିଖ

॥ ଇତି ॥  
ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ  
*Sabote Kisan*  
A-1-Kapanda

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

*Seema Mahato*  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମ୍ବନ୍ଧେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନିଆସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ରିଖ

॥ ଜତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

*Seema Mahato*

*At-Kapanda*

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଦେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନ୍ୟାସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁତ୍ଵ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ରିଖ

॥ ଛତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

*Sankhasini Das*

At- Kapanda

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଧେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନ୍ୟାସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁତ୍ଵ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ରିଖ

॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

Sushila Kisan  
At Kapanda

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମହେ)

ମହାଶୟ,

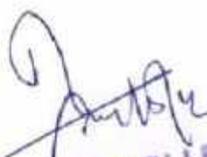
ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନାଥନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅର୍ତ୍ତଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୫.୫.୨୦୨୨ ରିଖ

॥ ଇତି ॥  
ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ  
Archana Kisan  
At-Kapanola

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମ୍ବନ୍ଧେ)

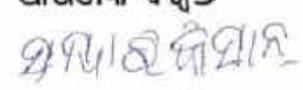
ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ଫେସର୍ସ ଜେ.ଏ.ଆଇ. ଇଣ୍ଡରନ୍ୟାସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୪.୨୦୨୨ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୪.୨୦୨୨ ରିଖ

॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ



At-Kapanda

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମ୍ବନ୍ଧେ)

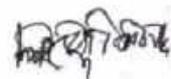
ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନାଥନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅର୍ତ୍ତଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୪.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୨.୪.୨୦୨୨ ରିଖ

॥ ଇତି ॥  
ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ



Lt. I. 

At - Kapanda

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଧେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନିଆସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅର୍ଚ୍ଚିତ କପଣ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସତା ତାରିଖ ୨୪.୦୪.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୪.୨୦୨୨ ରିଖ

॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

Laxmi Kisan

At - Kapanda

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଦେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନ୍ୟାସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅର୍ତ୍ତଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ଦେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ରିଖ

॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

ଦ୍ଵିପୁଲ୍ଲୀ ପାତ୍ର

At- Kapan da

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଦେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନାଥନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅର୍ତ୍ତଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁତ୍ଵ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ତିଖ

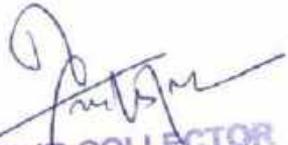
॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

ପାଣ୍ଡବ କିଆନ  
A1-Kapanfa

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

  
SUB-COLLECTOR  
BONAI

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଧେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନିଆସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅନ୍ତର୍ଗତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୪.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୁଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୨.୪.୨୦୨୨ ରିଖ

॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

Laxmi Kisan

At Kapandla

ମାନନୀୟ,



ଶ୍ରୀଯୁକ୍ତ ସଦସ୍ୟ ସଚିବ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

ବିଷୟ : (ଆଞ୍ଚଳିକ ଅଧିକାରୀ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ ରାଉରକେଲାଙ୍କ ଜରିଆରେ)

(କପଣ୍ଡ ଗ୍ରାମରେ ହେବାକୁ ଯାଉଥିବା ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା ସମର୍ଥନ ସମନ୍ଦେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି, ମୁଁ ଶୁଣିବାକୁ ପାଇଲି ମେସର୍ସ କେ.ଏ.ଆଇ. ଇଣ୍ଡରନ୍ୟାସନାଲ ପ୍ରା. ଲି. ବଡ଼ପୁରୁଣାପାଣି ଗ୍ରା.ପ. ଅର୍ଚ୍ଚିତ କପଣ୍ଡ ଗ୍ରାମରେ ଏକ ଶିଳ୍ପ ପ୍ରତିଷ୍ଠା କରିବାକୁ ଯାଉଛନ୍ତି । ସେଥିପାଇଁ ଆସନ୍ତା ତାରିଖ ୨୪.୦୫.୨୦୨୨ ଦିନ ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବିଭାଗ ଦ୍ଵାରା ଏକ ଜନଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ରଖାଯାଇଅଛି । ମୁଁ ଏହି ଶିଳ୍ପ ପ୍ରତିଷ୍ଠାକୁ ସମ୍ପୂର୍ଣ୍ଣ ଭାବରେ ସମର୍ଥନ କରୁଅଛି । ଏହି ଶିଳ୍ପ ପ୍ରକଳ୍ପ ହେଲେ ଆମ ଅଞ୍ଚଳର ବେକାର ଯୁବକ ଯୁବତୀ ମାନଙ୍କ ନିଯୁକ୍ତି ହେବା ସହ ବହୁବିଧ ଉନ୍ନତି ହୋଇପାରିବ ।

ତା ୨୩.୫.୨୦୨୨ ରିଖ

॥ ଇତି ॥

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

Arati Mahanta  
At-Kapanda

  
SUB-COLLECTOR  
BONAI

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ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ

Tilakrama Mahapatra

At-Kapandha

**On behalf of Kapanda Village**

Respectfully,

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Odisha

Subject: (Through the Regional Officer State Pollution Control Board  
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(Regarding the support for the establishment of industries  
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Sir,

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Date:23.05.2022

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# K A I INTERNATIONAL PVT. LTD.

**Office :** 3rd Floor, Forum Galleria Office No. : 316-323, **CIN No. :** U131000R2007PTC009647  
Civil Township, Rourkela, Dist. : Sundargarh, Odisha - 769004  
**Ph.:** +91-661-3500245, **E-mail :** info@groupkalinga.com

## TO WHOMSOEVER IT MAY CONCERN

This is to certify that following activities were carried out at project site located at Village-Kapanda, Sundergarh District, Odisha in the name of M/s KAI International Pvt. Ltd.

- 1500 trees have been felled after obtaining necessary permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Sundargarh, Odisha vide letter no. 5838/3F(Lease), dated 20.09.2021. Which was verified & passed with Govt. Seal by Forest Department, Odisha.
- A small portion of the project boundary (about 30%) is fenced with pillars & pre cast slabs.
- Levelling of temporary pathways only for movement of water tankers and tractors have been done.

With reference to final NGT Order in the Original Application No. 94/2021/EZ dated 22.08.2023, the interim order issued by Hon'ble NGT on 08.10.2021 shall continue to remain in operation and shall be subject to any final decision taken by the Respondent No.8 i.e. MoEF&CC, New Delhi.

In line with the above orders, we hereby undertake to mention that all activities have been stopped from the date of interim order issued by Hon'ble NGT on 08.10.2021 and shall remain so till decision on the Environment Clearance by the MoEF&CC, New Delhi.

No violation of EIA Notification 2006 has been done by us as per OM No. J-11011/41/2006-IA.II(I), dated 19.08.2010 read with OM dated 29.03.2022.

For KAI International Pvt. Ltd.

  
Suresh Agarwal  
(Director)

**Place:-** Rourkela

**Date:-** 06.11.2023



सत्यमेव जयते

File No: IA-J-11011/59/2021-IA-II(IND-I)  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 IA Division

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Date 13/05/2024



To,

M/s KAI INTERNATIONAL PRIVATE LIMITED  
 CCC-23,CIVIL TOWNSHIP,ROURKELA SUNDARGARH ODISHA, Kapanda, SUNDARGARH,  
 ODISHA, , 769004  
 Email: info@groupkalinga.com

**Subject:** **Greenfield Project For Installation Of Iron Ore Beneficiation Plant- 1.5 MTPA Throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA And Producer Gas Plant – 27,000 Nm3/hr by M/s KAI International Private Limited, located at Village - Kapanda, Tehsil – Lahunipara, District - Sundergarh, Odisha - Grant of Environmental Clearance under the provisions EIA Notification, 2006 -regarding.**

Sir/Madam,

This refers to your proposal no **IA/OR/IND1/452282/2023** dated **14.11.2023** along with copy of EIA report, Forms (Part A, B and C) seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. Further, the PP has uplod the information on Parivesh Poral on 15.01.2024.

2. The particulars of the proposal are as below :

<b>(i) EC Identification No.</b>	EC23A1006OR5113146N
<b>(ii) File No.</b>	IA-J-11011/59/2021-IA-II(IND-I)
<b>(iii) Clearance Type</b>	Fresh EC
<b>(iv) Category</b>	A
<b>(v) Project/Activity Included Schedule No.</b>	3(a) Metallurgical Industries (ferrous and non ferrous),2(b) Mineral beneficiation
<b>(vi) Sector</b>	Industrial Projects - 1 Greenfield Project For Installation Of Iron Ore Beneficiation Plant- 1.5 MTPA Throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA And Producer Gas Plant – 27,000 Nm3/hr Located At Village - Kapanda, Tehsil – Lahunipara, Dist. - Sundergarh, Odisha By M/s KAI International Private Limited
<b>(vii) Name of Project</b>	

(viii) Name of Company/Organization	KAI INTERNATIONAL PRIVATE LIMITED
(ix) Location of Project (District, State)	SUNDARGARH, ODISHA
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is covered schedule S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous), and 2(b) Mineral Beneficiation under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

4. The proposal was initially being considered in 49th meeting of the EAC for Industry-I sector held on 28th – 29th November, 2023. Proposal was deferred for want of additional information. Based on the additional information submitted, the proposal was again considered in the 51st meeting of the EAC for Industry-I sector held during **2nd-4th January, 2024**, wherein the Committee, after detailed deliberations, **recommended** the proposal. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>. As per the Joint Field verification report and DFO letter dated 12/09/2023 the project land of 47.74 Acre is non-forest land of kismat patit.

5. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are given at **Annexure 1**, Unit configuration and capacity are given at **Annexure II** and PH action plan given at **Annexure III**.

6. The EAC, in its meeting held during **2nd to 4th January, 2024**, inter-alia, deliberated the following:

(i) The instant proposal is for setting up of a greenfield project for installation of Iron Ore Beneficiation Plant- 1.5 MTPA throughput (1.16 MTPA High Grade Ore), Iron Ore Pelletization Plant – 1.2 MTPA and Producer Gas Plant – 27,000 Nm<sup>3</sup>/hr.

(ii) The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

(iii) The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

(iv) The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

(v) The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.

(vi) Total land required for project is 19.32 ha. (47.74 Ac) which is a IDCO Land (Industrial land) and is under the possession of the company. Land Agreement made between IDCO & KIPL as per land allotment letter no. IDCO:HO:P&A:LAE:7751/2019 dated 06.08.2021.

(vii) Village Daldali Sai is at a distance of 0.5 km in the SW of the project site along with other sensitive areas such as Samaradari Juniani PF (0.41 Km, E), Kukia R.F (0.12 Km (NW) etc. within the study area of the project site. The EAC is

of the opinion that PP shall prepare and strictly implement the environmental safeguard measures to minimise the impact on the project activities on these sensitive areas.

(viii) Brahmani River is at a distance of 1.6 km in West of the project site along with other water bodies within the study area of the project site. The EAC is of the opinion that the water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be prepared and submitted.

(ix) Water requirement is proposed as 1180 m<sup>3</sup>/day which is to be sourced from Brahmani River. The EAC deliberated on the water requirement is of the opinion that PP shall obtain necessary permission from the Competent Authority in this regard. No Ground water abstraction is permitted.

(x) The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and is of the opinion that stringent mitigation measures to minimise the pollution shall be strictly implemented.

(xi) There are Schedule-I species like Elephant, Leopard, Sloth bear & Python etc. falling within the study area of the proposed site. Wildlife Conservation Plan has been prepared with a budgetary allocation of Rs. 55.871 Lakhs for 5 years and submitted to PCCF wildlife for approval vide memo no. 7846/ 4F (Misc.), dated 20.09.2022.

(xii) The PP has submitted that there are 3972 nos. of total trees available in the project site. 1500 trees have already been felled after taking permission from Divisional Forest Officer cum Wildlife Warden Rourkela Forest Division, Odisha vide letter number 5838/3F dated 20 Sep. 2021. Remaining trees available in the project site are 2472 nos. Budget earmarked for plantation of trees over an area of 8.78 Ha. are Rs.68.17 Lakhs. Against tree felling of 1500 trees, Compensatory afforestation will be done in the ratio of 1:10 i.e. 15000 number in consultation with the State Forest Department. Budget for Compensatory afforestation is Rs. 52.50 Lakhs. Hence total budget for green belt development will be Rs. 120.67 Lakhs (say 121 Lakhs) The greenbelt and plantation area will be 8.78 ha (21.7 acres) i.e. 45.4% of the total plant area of 19.32 ha. (47.74 acres). The EAC deliberated on the greenbelt layout plan along with action plan and the budget earmarked and is of the opinion that greenbelt shall be completed within a span of one year.

(xiii) The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.

(xiv) The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.

(xv) The EAC noted that a litigation bearing Original Application No. 94/2021/EZ was filed by applicant (Mr. Chittaranjan Mahanta & Others) at Honourable NGT, Interim Orders were issued by Hon'ble NGT on 08.10.2021 & on 07.02.2023 for stay of EC process. As per orders, a Field Visit was carried by Joint committee comprising of nominee of DG Forest, MoEF&CC (not below the rank of ADG), Integrated Regional Officer of MoEF&CC, Bhubaneswar, PCCF (HoFF), Odisha, Chief Wildlife Warden, Odisha and the District Magistrate, Sundergarh on 18.03.2023 and 28.04.2023. Pursuance of the Joint committee visit report and submissions, final order was passed by Hon'ble NGT dated 22.08.2023, the above case was disposed with direction to MoEF&CC, to take a decision in the matter of grant of Environmental Clearance to the Project Proponent in accordance with law within a period of three months. In this regard, the EAC deliberated all the issues pertaining to the case and accordingly suggested various mitigation measures in this regard while deliberating the EC proposal.

(xvi) The EAC deliberated on the other ADS reply submitted by the project proponent and found it satisfactory.

(xvii) The EAC was informed about a representation received by the Ministry, raising concerns about the project. The EAC recommended that the issues raised be shared with the project proponent, who provided a detailed pointwise reply on 04.01.2021 through written submission, which was deliberated by the EAC and subsequently found to be satisfactory by the EAC.

(xviii) The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

(xix) The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

(xx) The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

7. The EAC, in its 51st meeting of Expert Appraisal Committee (Industry-1 Sector) held during **2nd to 4th January, 2024**, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the instant proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions based on project specific requirements.

8. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance** for instant proposal of **M/s KAI International Private Limited** under the provisions of EIA Notification, 2006 subject to **specific conditions and general conditions at Annexure IV**.

9. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

13. This issues with approval of the competent authority.

**(Dr. R. B. Lal)**

**Scientist 'F'/ Director**

Tel: 011-20819346

[Email-rb.lal@nic.in](mailto:Email-rb.lal@nic.in)

**Copy To**

1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar, Odisha
2. Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
3. Principal Chief Conservator of Forests & HoFF, Aranya Bhawan, Chandrasekharpur, Bhubaneswar - 751 023, Odisha
4. The Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023 Odisha
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
6. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 Odisha.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
9. District Collector, Sundergarh , Odisha.
10. Guard File/Monitoring File/ Parivesh Portal /Record File.

(Dr. R. B. Lal)  
Scientist 'F'/ Director

**Annexure 1**

**Additional EC Conditions**

1. This EC is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
2. This EC granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

## Annexure I

The salient features of the proposal as presented during the meetings of EAC

S. No.	Particulars	Details											
a.	Terms of Reference for undertaking EIA study	29.11.2021											
b.	Period of baseline data collection	October to December 2021											
c.	Date of Public Consultation	24.05.2022											
d.	Action plan to address the PH issues	An amount of Rs. 520 Lakhs has been earmarked for implementation of the commitments made during Public Hearing and need based activities. Detail of activities proposed attached as <b>Annexure III</b> .											
e.	Location of the project	Village - Kapanda, Tehsil – Lahunipara, District - Sundergarh, Odisha											
f.	Latitude and Longitude of the project site	<b>Pillar No.(s)</b>	<b>Latitude</b>	<b>Longitude</b>									
		1	21°53'28.44"N	84°52'15.80"E									
		2	21°53'25.49"N	84°52'16.45"E									
		3	21°53'21.00"N	84°52'17.41"E									
		4	21°53'17.11"N	84°52'22.04"E									
		5	21°53'11.30"N	84°52'29.12"E									
		6	21°53'11.40"N	84°52'35.21"E									
		7	21°53'17.15"N	84°52'35.23"E									
		8	21°53'22.78"N	84°52'35.20"E									
		9	21°53'23.68"N	84°52'30.77"E									
		10	21°53'23.86"N	84°52'26.76"E									
		11	21°53'29.01"N	84°52'26.29"E									
		12	21°53'28.77"N	84°52'20.69"E									
g.	Total land	Total land required for project– 19.32 ha. (47.74 Ac) of IDCO Land.											
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Acquired Land: 19.32 ha. (47.74 Acre) Total Land is under possession of KAI International Pvt. Ltd.											
i.	Existence of habitation & involvement of R&R, if any	<u>Project Site:</u> There is no existence of habitants identified within the Project site. <u>Study Area:</u> <table border="1"> <thead> <tr> <th>Habitation</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Daldali Sai</td> <td>0.5 Km</td> <td>SW</td> </tr> <tr> <td>Nuagan</td> <td>1.3</td> <td>S</td> </tr> </tbody> </table>			Habitation	Distance	Direction	Daldali Sai	0.5 Km	SW	Nuagan	1.3	S
Habitation	Distance	Direction											
Daldali Sai	0.5 Km	SW											
Nuagan	1.3	S											

S. No.	Particulars	Details		
		Kapanda	1.5	SW
		Tikayatpali	2.8	NNE
		Talabahali	2.9	E
j.	Elevation of the project site	193 m to 252m AMSL		
k.	Involvement of Forest land if any.	There is no forest land involved within the plant boundary.		
l.	Water body exists within the project site as well as study area	<b>Study Area:</b> Brahmani River- 1.6 Km (W) Amrurhi Nala- 3.1 Km (NNE) Katangamunda Nala- 3.4 Km (NW) Rukura River- 4.3 Km (S)		
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	No ESZ /ESA /national park/ wildlife sanctuary within 10 km radius. <b>Protected Forest (PF):</b> Samaradari Juniani PF (E)- 0.41 Km <b>Reserve Forest (RF):</b> <ul style="list-style-type: none"> <li>• Kukia R.F*- 0.12 Km (NW)</li> <li>• Dhenkiam R.F- 2.6 Km (W)</li> <li>• Nalghati Rajabasa R.F- 3.3 Km (SW)</li> <li>• Dhenkiam Block R.F- 3.7 Km (NW)</li> <li>• Bhagoth R.F- 6.6 Km (SSW)</li> <li>• Dhanaghar Extension R.F- 6.9 Km (NNE)</li> <li>• Gurunida R.F- 7.9 Km (SW)</li> </ul>		
n.	Project cost	Proposed – INR Rs 341.72 Crores		
o.	EMP cost	<b>Type</b>	<b>Capital (Rs. in Crores)</b>	<b>Recurring (Rs. in Crores)</b>
		Proposed	19.46	1.41
p.	Employment opportunity	500 persons		
q.	Water and Power requirement	(Total )Water –1180KLD, Power –12 MW		

## Annexure II

The unit configuration and capacity of existing and proposed project is given as below:

Sl. No.	Plant Equipment/ Facility	Proposed Units	
		Configuration	Capacity
1	Beneficiation	1 X 1.5 MTPA	1.5 MTPA (throughput) 1.16 MTPA (High grade Ore)
2	Pelletization	2 X 0.6 MTPA	1.2 MTPA
3	Producer Gas Plant	6(5W+1S) x 4,500 Nm <sup>3</sup> /hr	27,000 Nm <sup>3</sup> /hr



## Annexure III

Public Consultation Action plan as per MoEF&amp;CC O.M. dated 30.09.2020

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1st Year	2nd Year	3rd Year	
<b>A Education</b>							
1	High School Transformational Project (smart class, science lab, etc.) partnering with Govt. of Odisha flagship project under Mo School Abhiyaan or Madhyamik Shikshya Abhiyan	Each School Shall be provided with the following- a) 8 nos. of Computers with Table & Chair @ Rs. 50,000/- b) 2 nos. of AC with inverters @ Rs. 60,000/- The 3 schools are- 1. Panchayat High School, Kapanda 2. Upper Graded Primary School, Kapanda 3. Upper Primary School, Tikayatpali	3 School	Rs. 5.2 (At Panchayat High School, Kapanda)	Rs. 5.2 (At Upper Graded Primary School, Kapanda)	Rs. 5.2 (Upper Primary School, Tikayatpali)	Rs.15.6
2	Retrofitting of Classrooms and Digital Classroom	Each year, 2 additional classrooms are proposed for retrofitting in Govt. Primary school with furniture's (1 nos. of Digital Classroom with Projector, digital interactive whiteboard systems, and its teaching software building blocks for digitally connected classroom and facilities @ Rs. 1,15,000/-	3 Schools	Rs. 2.3 (Panchayat High school, Kapanda)	Rs. 2.3 (At Govt. Primary School, Samardari, village-Tibupada)	Rs. 2.3 (At Gudhiali High School, Village-Rajamunda)	Rs.6.9
3	Improvement in basic amenities & teaching learning materials in Anganwadi center (AWC)	Each AWC shall be provided with – a. Abacus with Teaching Learning Material and Furniture @ Rs.40,000/ b. Painiting and infrastructure Development with Drinking Water facility or Toilet facility and Utensils @ Rs.	6 AWCs	Rs. 1.6 (AWCs in Kapanda-I & Kapanda-II)	Rs. 1.6 (AWCs in Darjing & Gaudiniposh-I)	2.5 (AWCs in Gaudiniposh-II & Thiaberna)	Rs.5.7

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	
		40,000/- The List of AWCs are Kapanda-I, Kapanda-II, Darjing, Gaudiniposh-I Gaudiniposh-II & Thiaberna. c. Teaching materials @ 45,000 to each AWC in 3 <sup>rd</sup> year.					
4	Appointment of Private Teachers in Schools	Teachers in 4 Schools (2 Primary & 2 High school)	2 Primary & 2 High school	Rs. 3.4 (2 Primary School in Kapanda & Tikayatpali)	Rs. 1.7 (Panchayat high school)	Rs. 1.7 (Gudhiali High school)	Rs.6.8
5	School Bus	2 School Bus for Panchayat High School & Tikayatpali Primary School. However, District Education Officer shall be consulted for finalizing the School.	3 School Bus	Rs. 8.1 Gudhiali High School	Rs. 8.1 Panchayat High School	Rs. 8.1 Tikayatpali Primary School	Rs.24.3
	<b>Sub Total (Education)</b>			<b>20.6</b>	<b>18.9</b>	<b>19.8</b>	<b>Rs. 59.3</b>
<b>B</b>	<b>Health</b>						
1	Ambulance	1 Ambulance serving the peripheral villages to be positioned at KAI Plant and 2 Ambulance at Kapanda GP & Nuwagan GP respectively.	3 Nos.	Rs.20.3	Rs.20.3	Rs. 20.3	Rs.60.9
2	Health camp	2 Health Camps per year with a focus on Kapanda, Fatajharan, Tikayatpali,	6 health Camps	Rs. 2.1 2 Health Camps Under Kapanda G.P,	Rs. 2.1 2 Health Camps Under Fatajharan GP.	Rs. 2.2 2 Health Camps Under Tikayatpali G.P	Rs.6.4
3	Setting-up a Dispensary	Setting up a Dispensary serving Plant workers and local Community	3 Nos.	Rs. 29.1 Nearby Kapanda Village area	Rs. 29.1 Nearby Nuwagan Village area	Rs. 29.1 Nearby Tikayatpali Village area	Rs.87.3
	<b>Sub Total (Health)</b>			<b>51.5</b>	<b>51.5</b>	<b>51.6</b>	<b>Rs.154.6</b>

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	
<b>C Drinking Water</b>							
1.	Purified Drinking Water Facility at Public Places	In total 3 nos of Purified Drinking Water shall be installed at strategic public locations. Each Facility shall have a purifier machine. The locations are Kapanda Village, Fatajharan Village, Tikayatpali Village, Nuwagan & Talbahali. This location may change considering the number of floating population.	5 Nos	Rs. 8.9 (Kapanda & Fatajharan Village)	Rs. 8.9 (Tikayatpali & Nuwagan Village)	Rs. 4.5 (Talbahali Village)	Rs.22.3
2.	Installation of new Bore well & Hand Pump with sintex tank	In total 6 nos. of Hand pumps shall be installed at locations are Kapanda Village, Fatajharan Village, Tikayatpali Village, Nuwagan & Talbahali. This location may change considering the number of floating population.	5 village	Rs. 2.9 (Kapanda & Fatajharan Village,)	Rs. 2.9 (Tikayatpali & Nuwagan Village)	Rs. 1.4 (Talbahali Village)	Rs. 7.2
	<b>Sub Total (Drinking Water)</b>			<b>11.8</b>	<b>11.8</b>	<b>5.9</b>	<b>29.5</b>
<b>D Environment</b>							
1	Rain Water Harvesting in Govt. Schools and Govt. Institutions	Rain Water Harvesting shall be taken-up in 30 schools/Govt Offices/Govt Institutions @ Rs. 28,000/-	30 School s/ Institution/ Offices	Rs. 2.8 (10 Nos of schools/Govt Offices/Govt Institutions)	Rs.2.8 (10 Nos of schools/Govt Offices/Govt Institutions)	Rs. 2.8 (10 Nos of schools/ Govt Offices/ Govt Institutions)	Rs. 8.4
2	Plantation/Afforestation Drive (including sampling and protection like tree guard etc)	30 Schools or Govt. offices or Govt. Institution shall be covered within 3 years @80 trees in each school (Rs. 300/ trees)	30 School s/ Institution/ Offices	Rs. 2.4 (10 Nos of schools/Govt Offices/Govt Institutions)	2.4 (10 Nos of schools/Govt Offices/Govt Institutions)	2.4 (10 Nos of schools/ Govt Offices/ Govt Institutions)	Rs. 7.2
3.	Garbage collection from villages and suitable disposal arrangement	Under Bharat Swachata Abhiyan 3 villages near plant locality & 3 schools	3 Village s & 3	Rs. 0.8 (4 plastic dustbin & 1	Rs. 0.8 (4 plastic dustbin & 1 dumpster	Rs. 1.0 (4 plastic dustbin & 1 dumpster	Rs. 2.6

S. No.	Major activities	Description of Physical Target	Total Physical Targets	Physical Target along with CER Budget (Rs. In Lakhs)			Total Amount (Rs. In Lakhs)
				1 <sup>st</sup> Year	2 <sup>nd</sup> Year	3 <sup>rd</sup> Year	
		provided plastic Dustbin @ Rs. 5000/- and Steel dumpster Garbage Container @ Rs. 55,000/-	Schools	dumpster Garbage container in Kapanda Village. 1 Plastic dustbin in Primary School in Kapanda)	Garbage container in Nuwagan Village. 1 Plastic dustbin in Panchayat high school)	Garbage container in Tikayatpali Village. 1 Plastic dustbin in Tikayatpali Primary school)	
	<b>Sub Total (Environment)</b>			<b>Rs. 6.0</b>	<b>Rs. 6.0</b>	<b>Rs. 6.2</b>	<b>Rs. 18.2</b>
<b>E</b>	<b>Livelihood</b>						
1	Promotion of Income Generation Activities- Tailoring & embroidery etc. & Provision of different skills of women members of SHG along with market linkage	150 interested women beneficiaries within 10 SHG members of neighbouring GP shall be trained within 2 years i.e. 5 Group with 10 member in each group shall be trained every year	150 Women	Rs. 14.1 (50 Nos. of Under Nuwagan G.P)	Rs. 14.1 (50 Nos. of Under Kapanda G.P)	Rs. 14.1 (50 Nos. Under Tikayatpali G.P)	Rs. 42.3
2	Farmers input support for improving the yield for better return	200 interested and selective farmers shall be provided with inputs for 3 years	200 Farmers	Rs. 11.7	Rs. 11.7	Rs. 11.8	Rs. 35.2
3	Initiatives for promotion of Millet through farmers along with market support.	Creating Millet hub for collection & Marketing	3 Nos.	15 (Kapanda Village)	15 (Nuwagan Village)	15 (Fatajharan Village)	Rs. 45
	<b>Sub Total (Livelihood)</b>			<b>Rs. 17.8</b>	<b>Rs. 17.8</b>	<b>Rs. 17.9</b>	<b>Rs. 122.5</b>
<b>F</b>	<b>Infrastructure</b>						
1	Community Centre /youth club house	Amenities in Community Centre & Yoga teacher deployment in Community Centre	3 Nos.	25 (Kapanda Village)	25 (Nuwagan Village)	25 (Fatajharan Village)	Rs. 75
2	Village Solar Street Lights	Solar Streetlights at nearby villages @ 100 Street lights/ Year	300 Solar Streetlights	Rs. 20.3	Rs. 20.3	Rs. 20.3	Rs. 60.9
	<b>Sub Total (Infrastructure)</b>			<b>Rs.31.6</b>	<b>Rs.31.6</b>	<b>Rs.31.6</b>	<b>Rs. 135.9</b>
	<b>GRAND TOTAL</b>			<b>Rs. 139.4</b>	<b>Rs. 137.7</b>	<b>Rs. 132.8</b>	<b>Rs. 520 Lakh (Rs. 5.20 Crore)</b>

**Annexure IV**

## Specific conditions and general conditions

**A. Specific Condition:**

- i. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
- ii. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- iii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iv. PP shall strictly adhere to the Joint Committee's observations and recommendations as outlined in its report in the matter of litigation bearing Original Application No. 94/2021/EZ filed at Honourable NGT.
- v. Village Daldali Sai is at a distance of 0.5 km in the SW of the project site along with other sensitive areas such as Samaradari Juniani PF (0.41 Km, E), Kukia R.F (0.12 Km (NW) etc. within the study area of the project site. Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme.
- vi. Brahmani River is at a distance of 1.6 km in West of the project site along with other water bodies within the study area of the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- vii. The water requirement of 1180 m<sup>3</sup>/day which shall be sourced from Brahmani River. PP shall obtain necessary permission from the Competent Authority in this regard. No Ground water abstraction is permitted.
- viii. Three tier Green Belt shall be developed in at least 33% of the project area in a period of one year all along the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards sensitive areas nearby project site. Compliance

status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.

- ix. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 5.20 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- x. PP shall undertake village adoption programme and prepare and implement the action plan to develop them into a model village.
- xi. The recommendations of the approved Site-Specific Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xii. PP shall obtain permission from the State Forest Department for any tree felling involved in the project.

## **B. General Conditions**

### **I. Statutory compliance:**

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

### **II. Air quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- x. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xi. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xiv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xv. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvi. The particulate matter emissions from the process stacks shall be less than  $30 \text{ mg/Nm}^3$  and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xvii. Following additional arrangements to control fugitive dust shall be provided:
  - a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
  - b. Proper covered vehicle shall be used while transport of materials.
  - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.

### III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
- ix. Tailing management plan shall be implemented as included in EIA report.
- xviii. Tailings from Iron Ore beneficiation plant shall be dewatered in filter press and no slime /tailing pond shall be permitted.
- xix.

### IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

**V. Energy Conservation measures**

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

**VI. Waste management**

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.

**VII. Green Belt**

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

**VIII. Public hearing and Human health issues**

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

#### **IX. Environment Management**

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

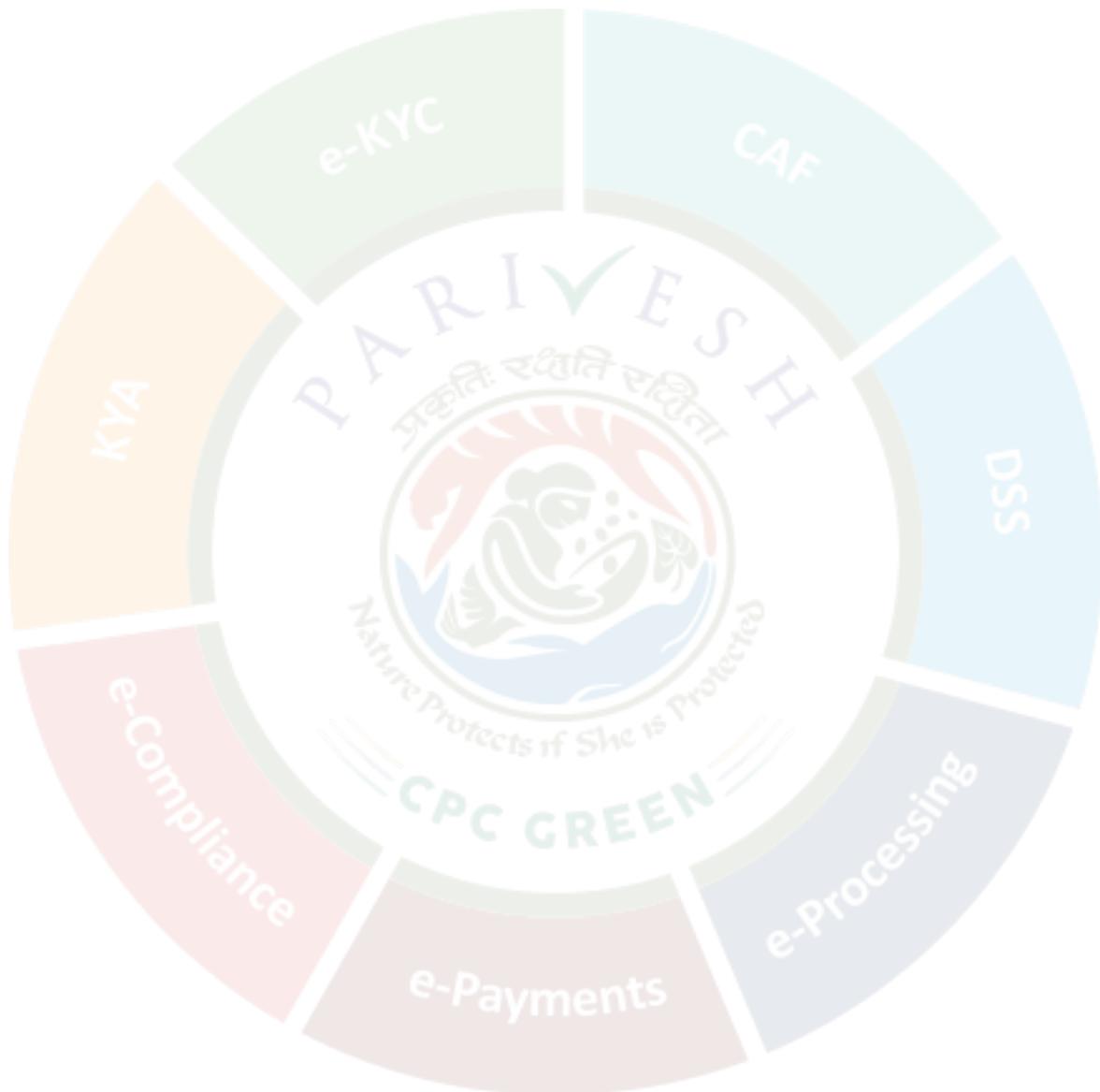
#### **X. Miscellaneous**

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

- xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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Signature Not Verified

Digitally Signed by : Dr R B Lal  
Member Secretary, MoEFCC (EC)

Date: 13/05/2024